

Wednesday,  
22nd December, 1954

# LOK SABHA DEBATES

**VOLUME VII, 1954**

*(14th to 24th December 1954)*



**EIGHTH SESSION, 1954**

LOK SABHA SECRETARIAT  
NEW DELHI

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Am. 25374

08.12.2014

## LOK SABHA DEBATES

### (Part I—Questions and Answers)

1777

1778

#### LOK SABHA

Wednesday, 22nd December, 1954

The Lok Sabha met at Eleven of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

#### ORAL ANSWERS TO QUESTIONS

##### AUCTION OF EVACUEE HOUSES

**\*1476. Sardar Hukam Singh:** Will the Minister of Rehabilitation be pleased to lay a statement on the Table of the House showing:

(a) the total number of plots and evacuee houses that were to be sold in open auction by Government in the various States;

(b) the number of plots and houses that have been sold so far by Government; and

(c) when the auctions are likely to be completed?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) to (c). The information is being collected and will be placed on the Table of the House in due course.

**Sardar Hukam Singh:** May I know whether any record is being kept of the cases where the displaced persons in possession of the evacuee houses are not able to buy them and shall have to vacate those premises?

**Shri J. K. Bhonsle:** We will keep such records.

##### RECOVERY OF ABDUCTED PERSONS

**\*1477. Shri S. N. Das:** Will the Prime Minister be pleased to refer to the reply given to starred question No. 27 on the 23rd August, 1954 and state:

(a) whether the two High Powered Officers of India and Pakistan have submitted their recommendations to their respective Governments;

(b) if so, whether the recommendations have been considered and decision taken thereon; and

(c) the steps taken for the implementation of the decisions taken on the question of recovery of abducted persons?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):**

(a) Yes, Sir.

(b) and (c). Two officers of the Fact Finding Commission have been selected by both the countries. Steps are being taken to set up Special Homes. Besides the above, facilities to the relatives of recovered persons have been extended and speedy implementation of the decisions of the Tribunal has been ensured.

**Shri S. N. Das:** May I know whether in implementing these recommendations, there has been any strengthening of the organisation from both sides?

**Sardar Swaran Singh:** If by this question the intention of the hon. Member is, strengthening by adding numbers, there has not been any appreciable addition to the numbers of the staff.

**Shri S. N. Das:** May I know whether there has been an increase in the intensity of the work of implementing all the recommendations?

**Sardar Swaran Singh:** So far as we are concerned, we have always been doing intensive work for recovery. It is not as if, as a result of this, we have intensified our efforts; we have always done our best and we continue to do our best.

**Sardar Hukam Singh:** May I know whether the Government have seen statement in the Press by a spokesman of Pakistan that they have recovered all the abducted persons and returned them?

**Sardar Swaran Singh:** I had occasion to see something that was reported in the Press. Beyond that, there is nothing that has been officially communicated to us on that matter.

**Sardar Hukam Singh:** May I know whether the Government have any information whether any of the 2,000 abducted girls that were in the custody of the officers in the Secretariat of Pakistan at Karachi and whose particulars had all been given have been recovered?

**Sardar Swaran Singh:** I require notice.

### दूसरी पंचवर्षीय योजना

\*१४७८. श्री एम० एल० हिंदेवी : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार द्वारा दूसरी पंचवर्षीय योजना के अधीन भाग 'ख' तथा 'ग' राज्यों में व्यय की जाने वाली धन राशि के प्राक्कलन सम्बन्धित राज्य सरकारों के परामर्श से तैयार किये जाते हैं; और

(ख) यदि नहीं, तो किस आधार पर तैयार किये जाते हैं?

**योजना उपमंत्री (श्री एस० एन० मिश्र) :** (क) जी, हाँ।

(ख) यह सवाल ही नहीं उठता।

**श्री एम० एल० हिंदेवी :** मैं यह जानना चाहता था कि 'ख' तथा 'ग' राज्यों के अधिकांश पिछले हिस्से ऐसे थे जो कि भूतपूर्व शासकों के शासन के अन्दर थे, क्या सरकार इनकी तरकी के लिये कोई विशेष प्रोग्राम बनायेगी, यदि हाँ, तो इसके सम्बन्ध में किस से राय ली जायगी?

**श्री एस० एन० मिश्र :** जी हाँ, यह बहुत जरूरी है कि इन हिस्सों पर काफी ध्यान दिया जाय।

**श्री एम० एल० हिंदेवी :** मैं यह जानना चाहता हूँ कि भाग 'ख' और 'ग' राज्यों का जो विकास किया जा रहा है उसके सम्बन्ध में राज्यों की जो सलाह ली जा रही है, क्या प्लानिंग कमिशन में उस पर विशेष ध्यान देने की बात चल रही है?

**श्री एस० एन० मिश्र :** मेरी समझ में नहीं आता कि विशेष अनुसंधान की बात क्या है इसमें, लेकिन जो हमारा तरीका है इन सर्वों से परामर्श करने का वह बहुत मुनाफ़िक तरीका है और उससे काफी फायदा होता है।

**Shri L. N. Mishra:** From the progress Report, it appears that the shortfall in the working of the Plan has been higher in percentage in respect of Part B and Part C States. May I know whether any special attention has been given to the question of the availability of technical personnel, etc., for those States?

**Shri S. N. Mishra:** It is true that the tempo of development in those areas has been somewhat slower and one of the reasons, as assigned by the hon. Member, is the lack of technical and administrative personnel. Proper attention is being given to it. In fact, the Planning Commission had already recommended a Central Development cadre which would benefit those areas.

श्री एम० एल० हिंदूवी: हस मॉज्डा पंचवर्षीय योजना के अन्तर्गत मैंने यह देखा कि भाग 'ख' तथा 'ग' राज्यों का क्षेत्रफल भाग 'क' राज्यों के आधे से अधिक है और वहां की जनसंख्या भी एक तिहाई से अधिक है, फिर भी इस अनुपात से जहां डॉलरपरमेंट के लिये कोई रकम रक्खी गयी है या नहीं, और किस तरह से वहां पर काम चला, मैं जानना चाहता हूँ कि इस नहीं योजना में इस बात का क्या ध्यान रक्खा जायगा कि क्षेत्रफल और उसकी जनसंख्या के हिसाब से वहां पर उन्नति करने का अधिक विचार किया जायगा ?

श्री एस० एन० मिश्र : जी हां, संतुलित अनुपात में इन सारी बातों का ध्यान रक्खा जाता है । —I mean in a balanced proportion.

श्री गधेलाल व्यास : क्या मैं जान सकता हूँ कि जो योजनाएं पार्ट 'बी' और 'सी' स्टॉट्स से योजना आयोग को भेजी जाती हैं, उनकी जांच-पड़ताल करने के लिये और जिन स्थानों पर जो योजनाएं कायम की जानी हैं, उनके मुकाबले में दूसरे स्थान पर ज्यादा काम कम स्वर्वे में किया जा सकता है, इस की जांच-पड़ताल के लिये क्या व्यवस्था है ?

श्री एस० एन० मिश्र : यह कोई स्वास इन राज्यों से इसका ताल्लुक रखना हो, एसी बात नहीं है । दूसरे राज्यों में भी इस तरह के सवाल उठते हैं और हमारा जो तरीका है कि जिस जगह पर ज्यादा से ज्यादा कायदे पहुँचें उन्हीं जगहों में उन योजनाओं को होना चाहिये, वही तरीका यहां भी काम में लाया जाता है ।

#### PILGRIMAGE

\*1479. Shri Krishnacharya Joshi: Will the Prime Minister be pleased to state:

(a) the total number of Indians who went to foreign countries on pilgrimage during 1954; and

(b) the amount incurred by Government thereon?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Information received so far from the State Governments shows that approximately 13,566 Indians went to foreign countries on pilgrimage during 1954.

(b) approximately Rs. 12,754/-.

Shri Krishnacharya Joshi: May I know whether, in view of the fact that pilgrimage is a religious affair, how far it is consistent with the secular policy of the State to incur expenditure on pilgrimages?

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): The money spent by us is almost entirely on medical facilities to see that infections, etc., do not spread. If there is Magh Mela in Allahabad, we do not spend money over religious matters but on organising it properly, so that unfortunate occurrences might not take place.

Shri Krishnacharya Joshi: What facilities are given to Sikhs who go to Pakistan and Muslims who go to Haj?

Shri Jawaharlal Nehru: It may perhaps interest the House to know the names of places, the countries, abroad to which pilgrims from India go. One lot goes to Haj, Saudi Arabia, Iraq, Iran, Syria, Jordan, Lebanon; another lot goes to Palestine, Egypt, Turkey, Israel, Persian Gulf; another lot to Pakistan, Burma and Ceylon and Tibet; then another to Italy, France.

श्री भवत दर्शन : क्या माननीय प्रधान मंत्री जी के ध्यान में यह बात आई है कि इस वर्ष कैलाश और मानसरोवर को जो भारतीय यात्री गये थे, उनके साथ हकैती व कल्ल आदि की कहूँ घटनायें हुई हैं, और क्या मैं जान सकता हूँ कि चीन और तिब्बत की सरकारों ने भारतीय यात्रियों की रक्षा के लिये जो प्रबन्ध किया है उससे माननीय प्रधान मंत्री संतुष्ट हैं ?

श्री जवाहरलाल नेहरू : जी हां । कुछ एसी दृसिला हकैती घैरूह की एक दो दफा आई

हैं और उन की तरफ हम ने चीनी दूक्मत की तबज्जह दिलाई है। यह बात ठीक है कि अभी तक वहां बाज़ हिस्सों में ठीक इन्तजाम व्यवस्थाल करने का नहीं है।

## INDIAN FILMS

\*1480. **Shri D. C. Sharma:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of Indian films exported to Pakistan during the current year; and

(b) the number of Pakistani films imported into India this year?

**The Minister of Commerce (Shri Karmarkar):** (a) and (b). The required information is not available as statistics of our export and import trade in films are not maintained by numbers.

**Shri D. C. Sharma:** May I know in what way the statistics with regard to the export and import of films are maintained?

**Shri Karmarkar:** By value, in terms of money.

**Shri D. C. Sharma:** What is the value in terms of money of the films that were exported to Pakistan?

**Shri Karmarkar:** The value of cinema films exported to Pakistan during the first ten months of the current year was Rs. 93,000.

**Shri D. C. Sharma:** What is the value of the films imported into India from Pakistan?

**Shri Karmarkar:** Very little as compared with the earlier figure.

**Shri Kasliwal:** May I know whether Pakistan has raised the ban on Indian films now?

**Shri Karmarkar:** They have an import quota, which is a small quota.

**Shri Bhagwat Jha Azad:** May I know how the ban on the import of Indian films in Pakistan compares with the extent of Pakistan films imported into India?

**Shri Karmarkar:** As I said, the import of Pakistan films is very small. It was about Rs. 19,000 worth, as I see I forgot the earlier half of the question.

**Shri Bhagwat Jha Azad:** How does it compare with our export of films to Pakistan?

**Shri Karmarkar:** The comparison is that of 93,000 to 19,000.

## RECOMMENDATIONS OF THE ESTIMATES COMMITTEE

\*1481. **Shri Nageshwar Prasad Sinha:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether Government have considered the recommendations made in the Eleventh Report of the Estimates Committee; and

(b) if so, the steps taken or proposed to be taken by Government in the matter of :—

(i) holding of periodical conferences between the officers of the Centre and the States for intensification of rural publication;

(ii) organising films division on commercial lines; and

(iii) maintenance of proper accounts?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) The report was received in October, 1954, and the recommendations are under consideration.

(b) (i) A Conference of Ministers of Information with the Directors of Information was held in Delhi in September, 1953. Another such confer-

ence of Directors is fixed for the 6th and 7th January, 1955. Depending upon the decisions at this conference, it is proposed to hold more frequent meetings of State Directors of Information for co-ordination purposes.

(ii) A scheme of cost-accounting has already been approved, i.e., before the recommendations of the Committee were received. A list of approved private producers is also being drawn up.

(iii) A senior officer of the Audit and Accounts Department has already been appointed even before the recommendation of the Estimates Committee, on special duty to make his recommendations on this subject and his recommendations as and when received are being implemented.

**Shri Nageshwar Prasad Sinha:** With regard to part (b) (i) may I know what important decisions have been taken in the conference held in September last?

**Mr. Deputy-Speaker:** Are they published for general information?

**Dr. Keskar:** We did issue a press communiqué at that time giving the general conclusions. But of course the proceedings are confidential. I can have the communiqué sent to the hon. Member if he wants it.

**Shri Nageshwar Prasad Sinha:** I wanted to know exactly whether the resolutions that are passed are actually translated into action, what are the reactions of the rural public, whether such reports are received by the Government or not, and if so what are they?

**Dr. Keskar:** Such conferences do not pass resolutions. They try to evolve practical steps for certain purposes and they try to implement them. It is possible that success might be partial, so we can say it is more or less successful. As far as rural listening is concerned one of the main decisions was to increase the number of community receiving sets in the villages

and to take all steps for the furtherance of this objective.

**Dr. Ram Subhag Singh:** The hon. Minister said that an officer was deputed even before the recommendations were made by the Estimates Committee to go into the matter and he has studied the problem and submitted his recommendations before Government. May I know the nature of the recommendations made by that officer in regard to rural publication?

**Dr. Keskar:** I won't be able to give the specific recommendations. The officer is a Deputy Accountant-General of the State of Bombay. He has been looking into the accounting system and everything concerning the expenditure and revenue and he has made certain definite recommendations for improving the system of accounting and expenditure. That is something which is very difficult to lay down here in detail.

**Shri Jaipal Singh:** What are the reasons for treating the proceedings of such important conferences as confidential?

**Mr. Deputy-Speaker:** The regular discussion may be confidential, but the resolutions or the ultimate decisions are not confidential—am I to understand like that?

**Dr. Keskar:** We have released the decisions taken in a press communiqué.

**Mr. Deputy-Speaker:** And, would care be taken in future that all such decisions and, in such conferences held in so far as the proceedings are not confidential strictly, the copies thereof will be given to the Library here? Because I find with respect to matter which is available, which must be available to the public either under gazette notifications or communiques, for want of information in the Library here such questions are put. They may be avoided.

**Dr. Keskar:** That will be done, Sir.

## सीमेन्ट

\* १४८२. श्री विभूति मिश्र : क्या वाणिज्य तथा उद्योग मंत्री सभा पटल पर एक ऐसा विवरण रखने की कृपा करेंगे जिस में यह विख्लाया गया हो कि :

(क) १९५४ की भ्रत्तिम दो तिमाहियों के लिये विभिन्न राज्यों को कितना सीमेन्ट दिया गया; और

(ख) प्रत्येक राज्य को १९५३ में कुल कितना सीमेन्ट दिया गया था ?

**The Minister of Commerce (Shri Karmarkar):** (a) and (b). A statement is laid on the Table of the House. [See Appendix VI, annexure No. 25.]

श्री विभूति मिश्र : इस स्टॉटमेन्ट को देखने से पता चलता है कि जिस राज्य की आवादी कम है वहां ज्यादा सीमेन्ट दिया गया है और जिस राज्य की आवादी ज्यादा है वहां कम सीमेन्ट दिया गया है। मैं जानना चाहता हूँ कि सरकार ने जो सीमेन्ट का बांटवारा किया है उस में कौन सा सिद्धान्त अपने दिमाग में रखा है ?

श्री करमरक्कर : सिद्धान्त तो सदूचित का होता है। वहां सीमेन्ट बनता है वहां से लाया जाता है और वहां चाहिये वहां भेज दिया जाता है।

श्री विभूति मिश्र : मंत्री जी ने सवाल को समझा नहीं। मैं जानना चाहता हूँ कि सीमेन्ट के बांटवारा का कौन सा सिद्धान्त है ? पापुलेशन बीसिस पर होता है या किसी दूसरे बीसिस पर होता है ?

श्री करमरक्कर : वहां जैसी जरूरत होती है वह हम से कहते हैं कि इतनी जरूरत है। लेकिन दूंकि हम को सार्ट दैश में बांटना होता है इसीलिये सारा सीमेन्ट हम एक ही जगह नहीं दे सकते हैं। जरूरत के हिसाब से हम जैसा ठीक समझते हैं देते हैं।

Mr. Deputy-Speaker: Evidently the hon. Member wants to know if there is a regular monthly or annual allocation on the basis of population or according to demand and supply, that is whatever demands are made are consolidated together in a quarterly state-

ment and allocations made. The question is there. The answer does not meet the question.

**Shri Karmarkar:** Now I understand the question, Sir. The principle on which the distribution of cement is made is that with regard to important State requirements like, for instance, the various irrigation schemes and Defence requirements they are satisfied first. These requirements, I see, are satisfied almost to the full. Then comes the C.P.W.D. where the requirements are satisfied seventy to eighty per cent.

**Mr. Deputy-Speaker:** With respect to any particular State?

**Shri Karmarkar:** The normal C.P.W.D. It is one organisation operating in various States and principally in Delhi and roundabout. There we have been able to satisfy seventy to eighty per cent. of the requirements.

**Mr. Deputy-Speaker:** It is left to them to distribute to the various States?

**Shri Karmarkar:** I should like to have notice about that. With regard to the demands from the various States—and there we have a shortage—we have been able to supply fifty to sixty per cent. of their requirements. The particular point which my hon. friend tried to make out was: if a particular State is surplus in production is it that that is given less and if a State produces less it is given more? We take all the production into consideration, and owing to the fact that some of the factories are situated in Southern India they are at a little advantage while in North and North Eastern India the supply has not been as adequate as it should have been.

**Shri A. M. Thomas:** What is our annual production now, and how much more will be necessary to meet our requirements, and what steps are Government taking in that regard?

**Shri Karmarkar:** My friend will be glad to know that from an annual production of 3.5 million tons as against a total demand of 5.4 million tons in 1952 we have reached a stage in 1954 where our annual production is 4.2 million tons as against a demand of 7.2 million tons, and in 1956-57 we hope to have a production of 6.9 million tons when we shall not only have sufficient for our needs but also some surplus.

**श्री आर० एन० सिंह :** क्या सरकार बाढ़ वाले देशों को भी सीमेन्ट देने का विचार कर रही हैं ?

**Shri Karmarkar:** We are making small token exports wherever there is a surplus which cannot be distributed.

**श्री विभूति मिश्र :** रिपोर्ट को देखने से पता चलता है कि सरकार सीमेन्ट को अपने कार्य के लिये छांट कर के जैसे फिफेन्स, रेलवे और पीब्लिक वर्क्स उसके बाद, जो उस का बंटवारा किया गया है उस को पापुलेशन के आधार पर नहीं किया गया है बल्कि हिमान्ह के आधार पर किया गया है जिस के कारण जिस स्टॉट को ज्यादा मिलना चाहिये था उस को कम मिला है और जिस को कम मिलना चाहिये थे उस को ज्यादा मिला है ?

**Mr. Deputy-Speaker:** The hon. Minister has said that it is not on the basis of population, but on the basis of demand on an all-India basis, and whatever is left on a State basis in accordance with the demands in each State.

**Pandit D. N. Tiwary:** May I know whether Government is aware that this year, and also last year, North Bihar was devastated by floods, and whether any consideration has been shown to it by allotting more cement to Bihar, or whether the Government thinks that the cement will be washed away in floods and so only a less amount of cement was allotted?

**Shri Karmarkar:** So far as my memory goes we did make a greater allocation of cement for Bihar. Re-

garding normal non-flood years, the normal course continues.

**Mr. Deputy-Speaker:** May I suggest this? Hon. Members who come from various parts, whatever it is, must get into touch with the State Governments and if any Government has complained that notwithstanding the floods, enough cement has not been supplied, they may ask questions. Otherwise, hypothetical and ironical statements whether cement would be washed away and experiments would be made in another flood and not now, come to be made. Therefore, hon. Members must satisfy themselves that the State Government has asked for allocation and allotment was not made, and thereafter, they can ask the Minister here for an explanation.

**Shri Karmarkar:** That would be useful.

**Mr. Deputy-Speaker:** Otherwise, what is the meaning of these roving and fishing questions like this? It does not serve any purpose.

**Shri Karmarkar:** They are not of any use.

**Pandit D. N. Tiwary:** What was the demand from Bihar? What portion was met?

**Mr. Deputy-Speaker:** What is the information of the hon. Member?

**Pandit D. N. Tiwary:** My information is that the supply has been less.

**Mr. Deputy-Speaker:** For general adoption, I want to make it clear here. Each State has got a Legislative Assembly where those Members can say that they are as good representatives of the people as any Member of Parliament. There are many things. So far as the requirements of the States are concerned, they can take up the matter. Wherever any hon. Member has got information that the State has not been supplied and the Government at the Centre is remiss in its work, he must satisfy himself and then put questions.

Asking questions merely for eliciting information for the purpose of further cross-examination, I may not be able to allow.

**Pandit D. N. Tiwary:** The fact is this. Year before last, there was some allotment for the flood-affected places. This year, I do not see any allotment for the flood affected places. The demand of the Bihar Government was more than what has been supplied.

**Mr. Deputy-Speaker:** There should be a specific question: for the last floods, whether any demand was made for the supply of cement and how much has been supplied.

**Shri Karmarkar:** About a particular flood, I should like to have notice.

#### MACHINERY

**\*1483. Shri Gidwani:** Will the Minister of Commerce and Industry be pleased to state:

(a) how many factories for the manufacture of electric equipments are functioning in India at present;

(b) the total amount invested in these factories; and

(c) how many of them are owned by Indians?

**The Minister of Commerce (Shri Karmarkar):** (a) and (c). The number of factories maintained in the Central list is about 117 and of them 101 are owned by Indians.

(b) About Rs. 18.47 crores is invested in the factories which have been registered or licenced under the Industries (Development and Regulation) Act, 1951. Information about others is not available.

#### NATIONAL BUILDING ORGANISATION

**\*1488. Pandit D. N. Tiwary:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the administrative set up of the National Building Organisation has been completed; and

(b) the specific work which that organisation is doing at present?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) Necessary posts have been sanctioned and attempts are being made to recruit suitable personnel; at present the Director and Technical Secretary are in position, besides a small complement of ministerial staff.

(b) Apart from the efforts to secure suitable technical staff, (1) initial exploratory work, (2) establishment of a modern Library on building science and technique and (3) measures for the collection and proper dissemination of statistical data and other vital information on improved building methods and techniques and building materials etc., are in hand. Contacts are being established with research institutions and sister organisations in India and abroad.

**Pandit D. N. Tiwary:** May I know whether any survey has been made for knowing exactly the number of masons working all over the country.

**Sardar Swaran Singh:** No. This Organisation has not undertaken any such survey.

**Pandit D. N. Tiwary:** May I know whether any training is being given in building works?

**Sardar Swaran Singh:** Recently training classes were started in Delhi. I may add that some State Governments, particularly the U.P. have undertaken schemes for training masons.

#### STATE EMPORIA

**\*1489. Shri Sanganna:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a proposal to open State Emporia for providing marketing facilities for handicrafts is under the consideration of Government; and

(b) if so, the decision taken in the matter?

**The Minister of Commerce (Shri Karmarkar):** (a) and (b). The Central Government have suggested to State Governments that they should open regional Emporia where handicrafts goods produced in all parts of the country should be stocked on a reciprocal basis.

The Central Government would consider extending financial assistance for approved schemes in this behalf.

**Shri Sanganna:** May I know whether the State Governments have sent their schemes?

**Shri Karmarkar:** Yes, Sir. I see that some of the States have replied.

**Shri Sanganna:** What is the maximum cost of the scheme?

**Shri Karmarkar:** The cost will depend on the schemes submitted.

**Mr. Deputy-Speaker:** By each State Government?

**Shri Karmarkar:** Yes, Sir. After they submit the schemes, we shall assess them, screen them and ultimately, it may be started.

**Shri Kasliwal:** May I know whether the Government have any information as to how many States have their own emporia in Delhi?

**Shri Karmarkar:** I have no official information. I know that Kashmir Government have one; also the Rajasthan Government. The Central Government has got one. I understand the U.P. and also Punjab have.

**Shri Achuthan:** May I know whether there are any State Governments even now which have got emporia in their capital for the sale of their handicrafts?

**Shri Karmarkar:** Yes, Sir.

**Shri Achuthan:** Which are the States?

**Shri Karmarkar:** I should like to have notice. I know as a matter of fact, all the bigger States have got their emporia.

**Shri Sarangadhar Das:** Are we to understand that because of lack of facilities in the Central Government emporium here, the U.P., Kashmir and some other Governments have opened emporia in Delhi?

**Shri Karmarkar:** I do not think for want of facilities. The Central Government emporium has got its own limitations. The State Governments want to coax up the sale of their products much more. It is a very good thing that they have got their own emporia.

**Shri Heda:** Is there any proposal that the emporia of the State Governments in their own States and in Delhi should be turned into emporia for all the handicrafts all over India?

**Shri Karmarkar:** The idea is this. Some of the States are exhibiting their own products in their emporia. We have suggested to them the desirability of giving scope for the exhibition and sale of the products of other States also so that the sale in the emporia will go up and it may also indirectly help the other States and the cause of handicrafts as a whole.

#### COMMONWEALTH PRIME MINISTERS' CONFERENCE

\*1490. **Shri G. P. Sinha:** Will the Prime Minister be pleased to state the items on the agenda for the next meeting of the Commonwealth Prime Ministers' Conference?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** No agenda for the meeting of the Prime Ministers' Conference has been received. It is not customary to issue any formal agenda.

**Shri G. P. Sinha:** May I know whether the difficulties faced by the Indians in South Africa and other places in Africa will be discussed there?

**The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru):** No, Sir.

**Shri G. P. Sinha:** May I know whether the Prime Minister will meet the Pakistan Prime Minister and discuss about mutual problems there?

**Shri Jawaharlal Nehru:** Mutual problems in South Africa?

**Shri G. P. Sinha:** In England.

**Shri Jawaharlal Nehru:** I shall certainly meet him; there is likelihood of that. What we shall discuss is a matter which I cannot say now. It depends upon the circumstances, what he wants to discuss and what I want to discuss.

**Shri G. P. Sinha:** May I know whether the Prime Minister will immediately leave for Russia after attending the Commonwealth Prime Ministers' Conference?

**Shri Jawaharlal Nehru:** No, Sir. I shall be returning to India.

May I point out about this Prime Ministers' conference, that the question that the hon. Member put about my discussing the disabilities of Indians there proceeds from a misunderstanding of the function of that conference? We do not discuss these things. I do not want to discuss them, because to discuss them there makes the Prime Ministers' conference some kind of a super-State. We do not consider it that way. If I have to discuss it, I discuss it with the country concerned, not in a gathering of Prime Ministers. We discuss general problems international, national etc., not controversial problems between two countries there. In the same way, if the Prime Minister of Pakistan is there, as I presume he will be there, we do not discuss any problem between India and Pakistan at the Prime Ministers' conference. Privately, of course, one can discuss anything one likes.

**Shri M. S. Gurupadaswamy:** Just now the Prime Minister said they are not going to discuss controversial problems. Then, may I know what is the purpose of going to the conference

if it is only for discussing non-controversial problems on which all the countries are agreed?

**Shri Jawaharlal Nehru:** I said controversial problems as between two countries, Commonwealth countries, are not discussed there, because the Prime Ministers' Conference is not a super-State or an organisation deciding those problems. They are dealt with by the two countries concerned. The problems that are discussed are the international situation and a large number of problems which are increasing tensions, what could be done to lessen the tensions and so on and so forth, just as if we go to meet at Jakarta, we discuss the same problems in a different context there. When any few countries meet, the most important question is that of peace in the world, and what comes in the way of peace. These are the major problems that are discussed and no resolutions are passed at this conference. It is a discussion; opinion is obtained in this way, various viewpoints are expressed and no resolutions are passed.

**Shri Joachim Alva:** The Prime Minister is aware that the ratification of the German rearmament and Paris proposals both by France and England is followed up by a declaration by Russia. Now, whatever good may have been done on the Indo-China front, whether we shall be.....

**Mr. Deputy-Speaker:** Is the hon. Member making a speech?

**Shri Joachim Alva:** I shall come to the question, Sir. Will the Prime Minister be able formally to place or express our anxiety that the horizons are being clouded by impending war?

**Shri Jawaharlal Nehru:** The question, of course, has absolutely nothing to do with this matter. It is as far removed from it as the moon or the stars.

**Mr. Deputy-Speaker:** Next question.

**Shri Jawaharlal Nehru:** May I just add one word? If I may just say this,

the Prime Minister does not propose to express his anxiety at any time about anything.

#### CORRUPTION IN RIVER VALLEY PROJECTS

**\*1492. Pandit Munishwar Datt Upadhyay:** Will the Minister of Irrigation and Power be pleased to state:

(a) the number of corruption cases so far detected in the different river valley projects and the grades of officials involved; and

(b) the amount involved and how the offenders have been dealt with?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** Information is being collected and will be laid on the table of the House.

#### INDO-PAKISTAN DISPUTE

**\*1493. Shrimati Tarkeshwari Sinha:** Will the Prime Minister be pleased to state:

(a) whether there is any likelihood of high level talks between India and Pakistan in the near future for an amicable settlement of outstanding problems between the two countries;

(b) whether any official approach has been made to Government in this regard; and

(c) if so, the reaction of Government in the matter?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) to (c). The Prime Minister of Pakistan has expressed a wish to meet the Prime Minister of India to discuss outstanding problems between the two countries. The Prime Minister of India has welcomed this approach and said in reply that he is always willing to have such talks, but that in the near future, owing to important engagements which will keep him out of Delhi for most of time, it will be difficult to arrange a meeting. He has suggested, however, that meanwhile some of the outstanding problems might be considered at official level.

**Shrimati Tarkeshwari Sinha:** May I know whether in view of the fact that direct talks are being resumed between India and Pakistan in the near future, the Pakistan Government is likely to revise its decision to take the Kashmir issue to the United Nations Security Council?

**The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru):** How can we answer as to what the Pakistan Government is likely to do in a hypothetical contingency?

**Shrimati Tarkeshwari Sinha:** Because this is one of the vital issues to be discussed between India and Pakistan during the direct negotiations, I would like to know the approach of the Government of India to this problem.

**Shri Jawaharlal Nehru:** The hon. Member's question is what the Pakistan Government is likely to do. I cannot say under any circumstances what they are likely to do. It is for them to answer.

**Shrimati Tarkeshwari Sinha:** Just now the Minister said that certain items will be discussed at the official level. May I know the subjects that will be discussed at the official level and the subjects that will be left out to be discussed at a higher level?

**Shri Jawaharlal Nehru:** Any subject that is raised by either party can be discussed, but, normally speaking, at the official level, the more important and difficult questions are not discussed.

**Shrimati Tarkeshwari Sinha:** What has been the reaction of Pakistan to the Indian proposal that was sent by the Prime Minister of India that the two countries should make a joint no-war declaration?

**Mr. Deputy-Speaker:** That was long ago.

**Shri Jawaharlal Nehru:** That was many months ago, and Pakistan at that time was not agreeable—over a year

ago. There has been no fresh approach on that question, but I cannot say what their present views are on that subject.

**Sardar Hukam Singh:** The Government of India took up this compensation scheme on the assumption that it was no use negotiating with Pakistan on the evacuee property question. Now, there are again reports that Pakistan wants to discuss this question and that the Government of India perhaps has agreed to that. Is there any substance in that report?

**Shri Jawaharlal Nehru:** I could not answer the hon. Member precisely about the information. I am not aware of it, of any such approach, but it is true that we ourselves have suggested that various questions—not this particular question, but various questions—relating to refugees, evacuees and the like which have been pending for a long time might be discussed, and we have suggested that some representative of our Ministry of Rehabilitation might go to Karachi for the purpose. Possibly, even the Minister might go. There are many other things about movable property, banks etc., and others—the hon. Member no doubt knows—which have been partly decided, sometimes almost wholly decided, but not implemented. So, all those matters remain.

**Dr. Ram Subhag Singh:** In view of the fate of democratic institutions in Pakistan, may I know whether the Government of India still stand committed to discuss the problem of plebiscite in Kashmir with the Government of Pakistan?

**Shri Jawaharlal Nehru:** That is a question which I cannot answer in a phrase or two. I will require an hour to deal with it.

#### MYSORE RURAL INDUSTRIALISATION SCHEME

\*1484. **Shri N. Rachiah:** Will the Minister of Commerce and Industry

be pleased to state:

(a) whether the Mysore State Government have submitted Sir M. Visveswarayya's Rural Industrialisation Scheme for approval;

(b) whether any financial help has been asked for by the Mysore Government to implement this Scheme; and

(c) if so, the nature of assistance given to them so far?

**The Minister of Commerce (Shri Karmarkar):** (a) to (c). Yes, Sir. Sir M. Visveswarayya's Rural Industrialisation Scheme was received from the Government of Mysore during 1950 and the Government of India sanctioned a sum of Rs. 2,50,000 to that Government for the implementation of the Scheme in 1951. In 1952-53, a further sum of Rs. 25,000 was sanctioned for five Centres under the same Scheme.

**Shri N. Rachiah:** May I know, Sir, whether the Government consider this scheme as a model scheme? If so, whether Government will recommend this scheme to other States to implement it in those States?

**Shri Karmarkar:** The scheme is good in its own way, and certainly when we generally consider the problem, that scheme will naturally be considered.

**Shri N. Rachiah:** May I know whether Government will circulate copies of this scheme to the Members of Parliament?

**Shri Karmarkar:** I think the Mysore Government will doubtless do this. They have published the scheme in their area, as hon. Members must be aware.

**Shri Thimmaiah:** May I know whether the amount given every year is out of the Consolidated Fund of India or out of the amount allotted for the Five Year Plan?

**Shri Karmarkar:** I think it comes out of the budgeted amount for our Ministry, the Ministry of Commerce and Industry.

सरकारी क्वार्टरों के लिये पानी कर की दर

\*१४९६. डा० सत्यवादी : क्या निर्माण आवास तथा संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में सरकारी मकानों में रहने वाले निप्रभ मिन्न श्रेणी के सरकारी कर्मचारियों से एक सी दर पर पानी कर नहीं लिया जाता; और

(ख) यदि हाँ, तो ये दरें किस आधार पर निश्चित की जाती हैं ?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) No, Sir. The rate does not vary according to the grade of the government servant.

(b) Does not arise.

डा० सत्यवादी : क्या यह बात ठीक है कि गोल मार्केट, चित्र गुप्त रोड और लोदी रोड चमरीज आदि में कलकोट के पास काफी तादाद में ईसे गवर्नर्मेंट क्वार्टर्स हैं जिनमें मीटर नहीं लगे हैं, अफसरों के पास जो गवर्नर्मेंट के बंगले हैं उनमें मीटर लगे हुए हैं और मीटर न होने की वजह से कलकोट से फ्लैट रंट के हिसाब से दस, दस और ग्यारह, ग्यारह रुपये किराया लिया जा रहा है जब कि उन जगहों पर जहाँ पर मीटर लगे हैं उन बड़ी तनस्वाह वालों पर पांच या छँ रुपया ही किराया पड़ता है ?

**सरकार स्वर्ण सिंह :** यह ठीक है कि कई क्वार्टरों में अलीहिदा अलीहिदा मीटर नहीं लगे हुए हैं। कोशिश की जा रही है कि जिन जिन बगहों पर अलीहिदा अलीहिदा मीटर नहीं हैं वहाँ तार भी लगा दिये जायें। जहाँ तक रंट का ताल्लुक है, कोई फ्लैट रंट नहीं लगाया जाता है बल्कि जो कुछ सर्चा होता है उसको सब क्वार्टरों पर फैला दिया जाता है भगव बदीकिस्मती से होता यह है कि जिस वक्त इकट्ठा मीटर हो तो लोग किफायत से पानी इस्तेमाल नहीं करते हैं बल्कि जाया करते हैं और इसीलिये सर्चा ज्यादा पड़ता है।

#### NANDIKONDA PROJECT

\*1497. **Shri Raghuramiah:** Will the Minister of Planning be pleased to refer to the reply given to starred question No. 139 on the 18th November, 1954 and State:

(a) whether the opinion of the Andhra Government on the Report of the Technical Committee on the Nandikonda Project has since been received;

(b) if so, whether any decision has been taken by the Central Government regarding the inclusion of that Project in the First Five Year Plan; and

(c) if so, the nature of the decision taken?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) No, Sir.

(b) and (c). The Governor, Andhra State has been authorised to make the following statement:

"The Government of India are prepared to sanction the Nandikonda Project subject to the following conditions:

(i) The project reports submitted by the Governments of Andhra and Hyderabad will be subject to such modifications, if any, as the Government of India may make, in the light of the recommendations of the Technical Committee and the observations of the Governments of Andhra and Hyderabad thereon.

(ii) The Andhra Government accepts and agrees to implement, by legislation and other action, the financial basis of the project as submitted by the two Governments or of such other modified form of the Project as may be decided upon by the Government of India in conformity with condition (i).

(iii) The financial basis referred to in (ii) comprises—

(a) betterment of levy and water rates;

(b) sale proceeds of waste lands; and

(c) normal realisation of land revenue."

**Shri Raghuramaiah:** May I know whether the conditions referred to just now, viz. the levy of the betterment and water fee, and the sale of waste land, are usually attached to every project that is being sanctioned for inclusion, or whether there is anything special so far as the Nandikonda Project is concerned?

**Shri Hathi:** So far as the five new schemes that are to be included in the Five Year Plan are concerned, these conditions have been laid down for Chambal and Kosi Projects. This is the third one, namely the Krishna-Pennar Project. The other two, namely the Rihand and Koyna Projects are power projects; so this question does not arise in their case. But in the case of the other three, these conditions have been laid down.

**Shri Raghuramaiah:** May I know whether the hon. Minister is in a position to state, subject to these conditions being fulfilled, when the work on the Project is likely to be commenced, whether it will be included in the First Five Year Plan, and if so, how soon it is likely to be included?

**Shri Hathi:** I cannot say the exact date when the work will start. But the Government of India have decided that it will be included in the Plan subject to those conditions. As soon as we receive comments from the Andhra Government, the Planning Commission will immediately hold a conference of the two State Governments, and proceed as quickly as possible.

**Shri Heda:** What had been the reactions of the Andhra and Hyderabad Governments, so far as these conditions are concerned?

**Shri Hathi:** We have not yet received the comments of the Andhra Government.

**Shri Heda:** What about the Hyderabad Government?

**The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru):** The Andhra Government is at present being conducted, under the President's orders, by the Governor. So, one can only consult oneself, if I may say so, at the present moment. All one can do is to consult informally others. Anyhow, I should like to say that the Central Government attach importance to the rapid beginning and execution of these schemes.

**Shri T. B. Vittal Rao:** May I know whether the Hyderabad Government have accepted these conditions, or whether they are only for the Andhra Government to accept?

**The Minister of Planning and Irrigation and Power (Shri Nanda):** There was no question of the Hyderabad Government accepting or not accepting these conditions.

**Mr. Deputy-Speaker:** Was it not referred to them?

**Shri Nanda:** That does not affect them.

**श्री सुरेश चन्द्र :** क्या मैं जान सकता हूँ कि यह जो प्राजेक्ट है यह इंडिपेंडेंटली स्वीकार किया गया है, दूसरा जो हैंदराबाद का पर्ना प्राजेक्ट है और जो कि इस पंचवर्षीय योजना में रखा गया है और जो कि बहुत जरूरी है, उस स्कीम के आधार पर उसको तो रद्द नहीं किया जायगा ?

**Shri Hathi:** The Purna scheme is recommended by the State Government to be included in the second Five Year Plan. The Planning Commission's Technical Committee is investigating into that.

#### DISTRICT PLANNING AND DEVELOPMENT COMMITTEES

\*1499. **Shri L. N. Mishra:** Will the Minister of Planning be pleased to state:

(a) whether it is a fact that some Members of Parliament and State

Assemblies have expressed their inability to work on the District Planning and Development Committees, constituted in various States on the ground that composition of such Committees with an official as Chairman does not provide proper atmosphere for the work; and

(b) if so, whether Government propose to have those Committees reconstituted with a non-official as Chairman?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) and (b). Every State Government has reported that it has received no such complaint from Members of Parliament or of State Legislature.

**Shri L. N. Mishra:** May I know whether Government have any special difficulty in making a non-official as the chairman of such a Committee?

**Shri S. N. Mishra:** The difficulty is that there has been no difficulty in working under the present arrangement.

**Shri S. N. Das:** May I know whether Government are aware that practically the District Officer is the chairman of all such Committees with regard to development work, and whether Government think it proper that one office should be burdened with so many responsibilities, which he cannot discharge fully, and consequently the members of those Committees do not function, and the sittings of those Committees are not held regularly?

**Shri S. N. Mishra:** This question is not very clear in its contours. If the intention of the hon. Member is to emphasise that the District Officer should not be charged with so many responsibilities, then, of course, the answer would be different. But in the context of these advisory committees, namely the District Development Committees, I think the Chairmanship does not take much of his time.

**Shri Bhagwat Jha Azad:** Is it not a fact that the chairman of this Committee, who is also the District Magistrate, calls the meetings very rarely, as sometimes the dates are not convenient to the Chairman, and sometimes, the dates are not convenient for the Members of Parliament? If so, may I know whether Government propose to reconstitute these Committees so as to shift the initiative from the officer to the public hands?

**Shri S. N. Mishra:** This distinction between officials and non-officials, so far as the development purposes are concerned, is not very apt, because we feel that all are serving the same cause.

**Pandit D. N. Tiwary:** May I know whether Government are aware that the District Magistrate does not find any time, and notices to the Members who are here, and who are members of Development Committees are not sent?

**Shri S. N. Mishra:** No such complaint has been received from any District Development Committee.

**Pandit D. N. Tiwary:** But the Members here do not receive notices.

**Dr. Ram Subhag Singh:** May I know whether Government are sure of the fact that in the offices of the chairmen of these Development Committees, no sort of corruption is going on, and the peasants who are members of these Committees are not treated in certain States on equal footing?

**Shri S. N. Mishra:** That kind of complaint also has not been received by us.

**ठाकुर चुगल रिक्शार रिंसह :** क्या यह बात सही है कि एंडवाइजरी कमेटी से जो भी कौसला होता है उसके अनुसार डिस्ट्रिक्ट में काम नहीं किया जाता है और जो काम किया जाता है उनके सुपरिवेजन का, कंट्रोल का या दूसरे का कोई भी सरोकार एंडवाइजरी कमेटी के मेम्बरों से नहीं रखता गया है ? और क्या सरकार ...

**Mr. Deputy-Speaker:** Order, order. It cannot be too long a question, with so many sub-questions in it.

**श्री एस० एम० मिश्र :** माननीय सदस्य ने लुद्द कहा कि ये समीक्षितां परामर्शदात्री हैं, इसीलिये इनके द्वारा निरीक्षण का कोई सवाल नहीं उठता है उन कार्मों के ऊपर। इनके परामर्शों के ऊपर ज्यादा से ज्यादा ध्यान देने का प्रयत्न किया जाता है।

**ठाकुर चूगल किशोर सिंह :** मेरे उस प्रश्न का उत्तर नहीं दिया।

**Mr. Deputy-Speaker:** All that is going to be discussed now, when the Progress Report of the Five Year Plan for the year 1953-54 comes up for consideration.

**Pandit Munishwar Datt Upadhyay:** May I know whether the amounts allotted for different purposes under this scheme are being utilised, or most of them remain unutilised still?

**Shri S. N. Mishra:** This question is an entirely different question—far removed from the present question, and we would like to have notice for that.

#### SINDRI FERTILIZER FACTORY

**\*1500. Shri K. C. Sodhia:** Will the Minister of Production be pleased to state the period within which the development expenditure incurred by the Sindri Fertilizer Factory on the training of staff and maintenance of the town will be written off?

**The Minister of Production (Shri K. C. Reddy):** The development expenditure will be written off over a short period of years according to the availability of profits for this purpose. It is difficult to forecast the exact period within which the entire expenditure on this account will be written off.

A statement, showing the total amount of such expenditure and the amounts so far written off, is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 26.]

Almost two-thirds of the expenditure has been written off in the last two completed years.

**Shri K. C. Sodhia:** Out of these Rs. 36 lakhs, how much is for training of staff and what portion for maintenance of the town?

**Shri K. C. Reddy:** I am sorry I have not got the break-up of the figure here.

**Shri K. C. Sodhia:** Is the maintenance of the town a proper charge on an industrial undertaking?

**Shri K. C. Reddy:** Yes. I do not see why it should not be.

**Shri P. C. Bose:** I do not understand how the maintenance cost of the township of an industry can be written off because it is a recurring cost and should be accounted in the cost of production.

**Shri K. C. Reddy:** This amount related to the period before January 1952, that is to say, before it was transferred to the company, and so it had to be treated on a different basis.

#### PLANTATION ENQUIRY COMMISSION

**\*1502. Shri Biren Dutt:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Plantation Enquiry Commission has visited the Tea Industry of Tripura;

(b) if so, what are their findings in regard to the difficulties of the industry and of the labour;

(c) whether it is a fact that no medical facilities, sick leave, maternity allowance or education facilities are given to the labourers in Tripura tea gardens; and

(d) if so, the steps proposed to be taken by Government to introduce the labour benefit scheme in Tripura?

**The Minister of Commerce (Shri Karmarkar):** (a) Yes, Sir.

(b) The Commission's report is awaited.

(c) and (d). According to information furnished by the Government of Tripura, 16 tea gardens in the State have free primary schools and in other gardens children get educational facilities at schools situated near these gardens. Model Rules under the Plantation Labour Act have been framed by the Central Government and the State Governments have been requested to frame similar Rules as early as possible, when facilities contemplated under the Act can be given.

#### FLOOD WARNING SYSTEM

**\*1504. Dr. Ram Subhag Singh:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the existing system of flood warning by means of telephones and telegrams often breaks down during heavy floods and storms because of dislocation of transmission lines;

(b) if so, whether Government propose to install automatic flood warning sets and radio-operated rain gauges in the river basins of flood-affected areas;

(c) when such sets and gauges are likely to be installed; and

(d) the names of the areas where they will be installed?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) Yes, Sir.

(b) The proposal is under consideration by the various State Governments.

(c) It is proposed to obtain a few sets under the Technical Co-operation Mission Programme. These are likely to be received in about six or seven months' time.

(d) Generally in flood-affected river basins. The arrangements for installation have not yet been finalized.

**Dr. Ram Subhag Singh:** May I know the estimated cost of these automatic

595 LSD.

flood warning sets and radio-operated rain gauges?

**Shri Hathi:** Each set will cost about \$3,000. We propose to have 20 sets; so the cost will be \$60,000.

**Shri K. P. Tripathi:** May I know whether it is a fact that North Assam gets cut off from the rest of India for three or four months in the year? If so, whether it is under contemplation of Government to replace the telephone and telegraph sets by radio-operated sets?

**Shri Hathi:** The idea is not to replace the existing telephone and telegraph sets by these automatic sets. But they will be in addition to these. These will also be installed in those basins.

**Shri K. P. Tripathi:** Will that area be considered for this purpose?

**Shri Hathi:** Yes.

**Dr. Ram Subhag Singh:** In reply to part (a), the hon. Deputy Minister said, 'yes'. May I know whether during the recent floods also the existing system broke down?

**Shri Hathi:** In some cases, it did break down.

**Shri L. N. Mishra:** May I know whether any special team has been sent to Kathmandu in this connection? If so, what is the main purpose of their visit?

**Shri Hathi:** No team has been sent. But a team is coming in January and then they will be installed.

#### CHINA CLAY

**\*1505. Shri Deogam:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the China clay ore produced in the country is sufficient to meet the requirements of the country;

(b) the quantity of China clay imported into the country; and

(c) the reasons for importing it?

**The Minister of Commerce (Shri Karmarkar):** (a) Yes, Sir, so far as ordinary China clay is concerned.

(b) 1951-52	127,469 cwts.
1952-53	.. 216,698 cwts.
1953-54	.. 193,474 cwts.

(c) Non-availability of suitable clays for certain specific purposes.

**Shri Deogam:** May I know whether the China clay of our country is inferior to foreign clay?

**Shri Karmarkar:** The China clay of our country is good enough so far as it goes. But there are certain varieties which are not available here. We have to import them.

**Shri V. P. Nayar:** I find from the memoirs of the Geological Survey of India that in the Kundara farms in Travancore-Cochin, one square mile will yield about 14 million tons of refined clay, best variety. May I know whether Government have any plan to utilise this China clay which is estimated to be about 30 to 40 square miles in Kundara and another 30 to 40 square miles in Varkala?

**Shri Karmarkar:** Yes. That variety of China clay is available only in limited quantities, the most important source being Kundara in Travancore-Cochin. As to what steps are being taken to exploit it, I should like to have notice.

**Shri V. P. Nayar:** The hon. Minister stated just now that some quantities are being imported. There is a report also that the quality of China clay available in Travancore-Cochin will be suitable for any purpose for which China clay is used. I want to know whether Government contemplate taking any steps immediately so that this enormous supply of China clay could be utilised in India.

**Shri Karmarkar:** The supply is not enormous. Regarding the question proper, I ask for notice.

**Shri Kasliwal:** Are Government aware that in the Bundi and Sawai-Madhopur districts of Rajasthan some of the best China clay is available, and if so, what steps do they propose to take for its exploitation?

**Shri Karmarkar:** I shall find out if it is so, and then we shall consider, if it is possible, as to what use to be made of it.

**Shri Neswi:** May I know whether this clay is available in the Belgaum district in Bombay State?

**Shri Karmarkar:** It is available in some small quantities in many parts. I am sure that my hon. friend knows that the clay which is available in Dharwar and Belgaum is useful for some purposes.

#### INDIAN SHIPPING

\*1506. **Shri Sarangadhar Das:** Will the Minister of Production be pleased to state:

(a) whether it is a fact that a Vizag-built Scindia Type Motor Vessel of 7,000 dead-weight tons for coastal trade is assessed at Rs. 85 lakhs;

(b) whether the price of a similar vessel built in the U.K. is much lower;

(c) if so, by how much; and

(d) whether in fixing the freight rate for coastal trade, the price of Indian made vessels is taken into consideration?

**The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey):** (a) Scindia Company have ordered five 7,000 D.W.T. Maierform vessels on Hindustan Shipyard and the price for the first vessel has been fixed at Rs. 85 lakhs and for the subsequent four vessels at Rs. 84 lakhs each, subject to the usual escalator clause for adjustment due to variations in the prices of steel, timber and machinery.

(b) and (c). No. It is far from easy to determine the precise U. K. price

of a Maierform vessel but the price fixed, *viz.*, Rs. 85 lakhs for the first and Rs. 84 lakhs each for the further four ships, after consultation with the buyers, was on the basis that the price fixed represented the U.K. parity price as closely as could be ascertained.

(d) The capital cost of ships is one of the factors governing the fixation of freight rates. Although Government have the legal powers to fix the freight rates for the coastal trades, the rates now charged on the coast have been determined by the Coastal Conference which is a conference of shipping companies.

**Shri Sarangadhar Das:** May I know if Government are aware that a recently purchased foreign built ship cost the company only Rs. 62 lakhs? If that is so, is it below the UK parity price?

**Shri R. G. Dubey:** No. Government are not aware of any such thing. But I should like to say one thing, that when the Price Committee of the Shipyard discussed this problem, this factor was considered. For example, the Scindia company had placed an order with a German shipbuilding firm, and the price calculated was Rs. 105 lakhs. The price of constructing a similar vessel in U.K. with German accessories is difficult to decide. Shri Dandekar who was present there at that time, in his dual capacity, was consulted. After considering all these factors, it was agreed that the UK parity price would come to between Rs. 83 and Rs. 85 lakhs.

**Shri Sarangadhar Das:** What is the price of a Norwegian ship?

**Shri R. G. Dubey:** We have no information.

**Shri Joachim Alva:** In view of the persistent demand made by some of us that we should buy tankers, we bought a brand new Italian tanker for Rs. 48 lakhs. May I know, when a tanker of 8,000 tons costs only Rs. 48 lakhs, how is it that a ship in our own yard costs double that sum of money?

**The Minister of Production (Shri K. C. Reddy):** The hon. Member is aware that tankers and ships are of various capacities.

#### BUTTONS

\*1507. **Shri S. C. Samanta:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the small scale Industries Board have taken in hand a scheme for the manufacture of buttons from coconut shells; and

(b) if so, the quantity of buttons to be produced annually in the country?

**The Minister of Commerce (Shri Karmarkar):** (a) No, Sir.

(b) Does not arise.

**Shri S. C. Samanta:** Are Government aware that in one or two areas in India these buttons are produced in villages from coconut shells? Do Government intend to help them in processing?

**Shri Karmarkar:** The All India Handicrafts Board have not yet actually taken up the question of buttons from coconut shells, but they contemplate taking it up in the near future.

#### WRITTEN ANSWERS TO QUESTIONS

##### RADIO LICENCE FEE

\*1484. **Th. Lakshman Singh Charak:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether Government propose to reduce the licence fee of the Commercial Broadcast Receivers;

(b) whether any representation has been received from the dealers for reduction of licence fee; and

(c) if so, the decision taken thereon?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) and (b). Representations for reduction in the Commercial Broadcast Receiver licence fee have been received from a few dealers. The question is under examination.

(c) Does not arise.

### विद्युत शक्ति

\*1485. सेठ गोविन्द दास : क्या सिवाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि नगरों और गांवों में बिजली की तूलनात्मक प्रति व्यक्ति स्वप्त कितनी है?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** No separate figures of consumption of electricity in towns and villages are available.

### FORD FOUNDATION TEAM

\*1486. Shri Jhulan Sinha: Will the Minister of Commerce and Industry be pleased to refer to the replies given to Starred Question No. 976 on the 9th December, 1954 and the Government Resolution dated the 7th June, 1954, regarding the recommendations made by the Ford Foundation International Planning Team on Small Industries and state the decisions on and the progress made in the implementation of the remaining recommendations of the Team?

**The Minister of Commerce (Shri Karmarkar):** The remaining recommendations are still under consideration.

### SECOND FIVE YEAR PLAN

\*1487. Shri N. M. Lingam: Will the Minister of Planning be pleased to state whether any time-table has been fixed for the submission of various plans by the States to the Planning Commission for inclusion in the Second Five Year Plan and for consideration thereof by Parliament?

**The Deputy Minister of Planning (Shri S. N. Mishra):** The programme for the formulation of the second five-year plan is at present under the consideration of the Planning Commission.

### TRANSFER OF POPULATION

\*1491. Shri C. R. Iyyunni: Will the Minister of Planning be pleased to state whether the Planning Commission propose to settle some people from the densely populated areas in

sparsely populated areas to relieve congestion in the former areas?

**The Deputy Minister of Planning (Shri S. N. Mishra):** A small beginning has been made in settling persons from densely-populated to less densely-populated areas. There are two schemes for this at present:

(1) settlement of 500 families from Travancore-Cochin on the Central Mechanised Farm at Bhopal; and

(2) settlement of 8,000 Travancore-Cochin families on 50,000 acres of grasslands in that State.

### THE BRAHMAPUTRA

\*1495. Shri L. Jogeswar Singh: Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government have received any memoranda from the Government of Assam containing proposals for the taming of the river Brahmaputra;

(b) if so, what are the main suggestions; and

(c) the financial commitment of the Government of India in this connection and the share to be borne by the Government of Assam?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) No, Sir.

(b) and (c). Do not arise.

### TEA INDUSTRY IN KANGRA

\*1498. Shri Bheekha Bhai: Will the Minister of Commerce and Industry be pleased to refer to the reply given to starred question No. 28 on the 15th November, 1954 and state:

(a) the amount of financial assistance asked for by the Punjab Government under the scheme submitted to the Central Government; and

(b) the items for which the financial assistance has been asked for?

**The Minister of Commerce (Shri Karmarkar):** (a) Rs. 75,171.

(b) The scheme is mainly for the establishment of a factory to serve as a Laboratory for research work in the manufacture of tea on modern scientific lines.

#### AGENCY SALES SCHEME

\*1501. **Shri Viswanatha Reddy:** Will the Minister of Commerce and Industry be pleased to state:

(a) the chief features of the "Agency Sales Scheme" for which the All India Khadi and Village Industries Board has received a grant from Government;

(b) for how long this scheme has been under operation; and

(c) the names of the States where it is under operation?

**The Minister of Commerce (Shri Karmarkar):** (a) to (c). A statement is laid on the Table of the House. [See Appendix VI, annexure No. 27.]

#### CALIFORNIA TRADE FAIR

\*1503. **Shri G. L. Chaudhary:** Will the Minister of Commerce and Industry be pleased to state:

(a) the names of the commodities which had a good sale in the California State Trade Fair which was held in September, 1954; and

(b) the total value of the commodities sold in this fair?

**The Minister of Commerce (Shri Karmarkar):** (a) and (b). No commodities were sold at the California Trade Fair held at Sacramento this year, as sales were not permitted.

#### संसद् सदस्यों के लिये नये फ्लैट

\*1504. श्री पी० एल० बाहुपाल : क्या निर्माण, आवास तथा संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि जब दिल्ली में पिछले दिनों में वर्षा हुई थी

उस समय संसद् सदस्यों के लिये बनाये गये नये फ्लैटों की छतें चूने लाई थीं, और

(ख) यदि हां, तो क्या यह दोष ठेकारों द्वारा लगाये गये घटिया सामान के कारण हैं ?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) and (b). As a result of the heavy and continuous rains that occurred on the 30th September and 1st October, some dampness developed on the walls on the east and north of the flats which had then recently been completed. The Chief Engineer has satisfied himself that this is not due to any inferior quality of the materials used.

#### TRAINING IN SHIP-BUILDING

\*1509. **Sardar Iqbal Singh:** Will the Minister of Production be pleased to state the names of scholars or engineers, if any, deputed to foreign countries to specialise in ship-building?

**The Minister of Production (Shri K. C. Reddy):** A statement is laid on the Table of the Sabha. [See Appendix VI, annexure No. 28.]

#### MACHHALI CHARA COLONY OF KAILASAHAR

\*1510. **Shri Dasaratha Deb:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that a sum of rupees fifty was recovered from each displaced person of Machhali Chara Colony of Kailasahar at the time of payment of relief loan, for the purpose of Bazaar construction;

(b) if so, on what principles;

(c) whether Government have received any complaints in this regard; and

(d) if so, what steps have been taken so far in this regard?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) No.

(b) to (d). Do not arise.

## HOUSES IN MAN NAGAR

\*1511. **Shri Neswi:** Will the Minister of Works, Housing and Supply be pleased to state:

- (a) the total number of houses in Man Nagar and their standard rent;
- (b) how many of these are allotted to officers drawing over Rs. 1,000 per month;
- (c) the number of officers in the pay range of Rs. 500 to Rs. 1,000 who have no houses allotted to them; and
- (d) the reasons for not allotting these houses to the lower salaried groups (that is below Rs. 500)?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) 112; pooled standard rent of each under F.R. 45-A is Rs. 73 p.m.

- (b) 75.
- (c) 398.

(d) The accommodation available in these flats and the cost of these flats would involve Government in an undue expenditure on subsidising the accommodation of such people, if these are allotted to those drawing below Rs. 500 as salary as rent recoverable is limited to 10 per cent. of the emoluments.

## FOREIGN INVESTMENT

\*1512. **Shri K. P. Tripathi:** Will the Minister of Planning be pleased to state:

- (a) whether the Planning Commission has considered the limit upto which foreign investment can, with safety, be permitted in India;
- (b) if so, what is that limit;
- (c) whether any consideration has been given to the necessity or otherwise of Indianising existing foreign investments against fresh foreign investments in India; and
- (d) if so, the nature of the decision, if any, taken in this regard?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) and (b). Yes.

The amount of foreign investment desirable for a country's economic development cannot be determined in absolute terms or on a prior consideration. The question is not one of defining a quantitative limit but of determining the terms and conditions on which foreign investment can come in.

(c) and (d). Transfer of foreign commercial and industrial assets to Indian hands has been in progress on a voluntary basis during the past few years. No new decisions were called for.

## कैलाश मानसरोवर को जाने वाले भारतीय तीर्थ यात्री

\*1513. **Shri Bhakti Dasbhan:** क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि तिब्बत में कैलाश-मानसरोवर की तीर्थ यात्रा पर जाते हुए तीन भारतीय साधुओं की ताकलाकोट और राक्षसतल के बीच हत्या कर दी गई थी; और

(ख) यदि हां, तो इस मामले में सरकार ने क्या कार्यवाही की?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) and (b). As a result of inquiries made, it has been found that one sadhu was discovered lying dead near Rakshastal in June, 1954, but nobody could say how he had died. No other death or murder of pilgrims was reported to the Trade Agent. The Trade Agent took up this matter with the Chinese authorities who replied that the sadhu had died of hunger and cold and had not been murdered.

## BLAST FURNACES

\*1514. **Shri Niranjan Jena:** Will the Minister of Commerce and Industry be pleased to state:

- (a) whether any foreign firm has secured permission from Government to build two blast furnaces in Burnpur;

(b) the proposed installed capacity of the plant; and

(c) the capital invested in it?

**The Minister of Commerce (Shri Karmarkar):** (a) to (c). No foreign firm has been permitted by Government to build blast furnaces in India on its own account; but Government have recently granted an import licence to the Indian Iron and Steel Company to import equipment for building two blast furnaces from the United Kingdom to be set up at Burnpur, in connection with their steel expansion programme which has been approved by Government. These blast furnaces will have a daily capacity of about 1,200 tons each and are estimated to cost about Rs. 2 crores.

#### COTTON

\*1515. **Dr. J. N. Parekh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total quantity of Indian cotton consumed by textile mills and other sources during the year 1953-54;

(b) the carry-over of the cotton bales during the current season;

(c) the exported quantity of Bengal, Mathia and Dhollera cotton during 1953-54; and

(d) the policy of Government regarding allowing export of short staple and Dhollera cotton?

**The Minister of Commerce (Shri Karmarkar):** (a) to (c). A statement is laid on the Table of the House. [See Appendix VI, annexure No. 29.]

(d) The policy is to allow export of those varieties and such quantities of cotton which are surplus to internal requirements.

#### CENTRAL LOAN

\*1516. **Shri N. A. Borkar:** Will the Minister of Rehabilitation be pleased to lay a statement on the Table of the House showing:

(a) the total number of applications for the Central loan received by Gov-

ernment from the displaced persons of Madhya-Pradesh;

(b) the number of cases in which Central Loans have been given so far;

(c) the number of cases in which Central Loans have been refused and the reasons therefor; and

(d) the number of cases still under consideration and the time that will be taken for their final disposal?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) No separate statistics are available with regard to loan applications received by the Rehabilitation Finance Administration from displaced persons in Madhya Pradesh.

(b) Upto 31st October, 1954, loans have been sanctioned in favour of 648 applicants.

(c) No separate statistics are being maintained.

(d) On the 31st October, 1954, 28 loan applications were pending disposal from displaced persons in Madhya Pradesh. Out of these 27 loan applications have since been disposed of in November, 1954. Only one application is pending and it is likely to be disposed of in the next meeting of the Administration to be held in January, 1955.

#### DEVELOPMENT OF HILL DISTRICTS

\*1517. **Shrimati Khongmen:** Will the Minister of Planning be pleased to state:

(a) the nature of the schemes, if any, submitted by the Assam Government for the development of Autonomous hill districts of Assam under the First Five Year Plan; and

(b) whether the State Government have also submitted any schemes for the development of these districts for inclusion in the Second Five Year Plan?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) A statement is laid on the Table of the House. [See Appendix VI, annexure No. 30.]

(b) No, Sir, not yet.

## CONSULTING ENGINEERS

**\*1518. Shri V. B. Gandhi:** Will the Minister of Irrigation and Power be pleased to state whether Gruner Brothers formerly the Consulting Engineers of the D.V.C. have been appointed on any other project in this country?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** The information is being collected and will be laid on the Table of the House.

## STATE TRADING

**\*1519. Shri Kasliwal:** Will the Minister of Commerce and Industry be pleased to state:

- (a) whether Government are working on a scheme of State Trading;
- (b) if so, whether State Trading would be confined to internal trade or foreign trade or both; and
- (c) the names of the commodities which would be brought under the purview of such a scheme?

**The Minister of Commerce (Shri Karmarkar):** (a) to (c). The matter is under consideration.

## CHANDERNAGORE

**\*1520. Shri Tushar Chatterjea:** Will the Prime Minister be pleased to state the steps taken to implement Government's decision on Chandernagore's representation in the West Bengal Assembly during the interim period?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** In exercise of the powers conferred by clause (b) of Section 6 of Chandernagore (Merger) Act, 1954, the President, in consultation with the Election Commission, has decided that Chandernagore may, by itself, form a separate Assembly constituency for the West Bengal Assembly.

Necessary notification to amend the Delimitation of Parliamentary and Assembly Constituencies (West

Bengal) Order, 1951, was published in the Gazette of India Extraordinary Part II—Section 3, dated the 16th December, 1954.

The Election Commission will take necessary steps to conduct the bye-election in the Chandernagore Assembly Constituency to elect a representative to the West Bengal Legislative Assembly in due course.

## WOOL

**\*1521. Shrimati Kamlendu Mati Shah:** Will the Minister of Commerce and Industry be pleased to state:

- (a) whether it is a fact that a very little quantity of wool has been made available to Tehri and Garhwal Districts from Tibet this year; and
- (b) if so, the reason therefor?

**The Minister of Commerce (Shri Karmarkar):** (a) and (b). About 2,06,394 lbs. of Tibetan wool have been imported into Tehri and Garhwal Districts during June to October, 1954. This covers the estimated requirements of 2 lakh lbs. of Tibetan wool for the cottage industry in U.P. No complaint has been received about shortage of Tibetan wool in these areas.

## RADIO MONTH

**\*1522. Shri Tulsidas:** Will the Minister of Information and Broadcasting be pleased to state whether Government intend observing the Radio Month every year?

**The Minister of Information and Broadcasting (Dr. Keskar):** No decision has yet been taken in the matter.

## AMBERNATH WOOLLEN MILLS

**\*1522-A. Shri U. M. Trivedi:** Will the Minister of Rehabilitation be pleased to state:

- (a) whether it is a fact that 3,000 workers of the Ambernath Woollen Mills, Kalyan, Bombay, are faced

with sudden un-employment and starvation; and

(b) if so, the reasons therefor?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) and (b). About 1,000 workers of the evacuee Mills at Ambernath are at present reported to be without work owing to the closure of the Mills.

#### GAYA COTTON AND JUTE MILLS, LIMITED

\*1523. { Shri V. Missir:  
Shri R. N. Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the quota of cotton has not been allotted to the Gaya Cotton and Jute Mills Limited, Bihar, this year as it has been allotted to other Mills;

(b) if so, the reasons therefor;

(c) whether it is a fact that the Mill is going to be closed down as a result of the non-allotment of the usual quota of cotton; and

(d) the number of workers who are likely to be rendered unemployed in case the Mill is closed down?

**The Minister of Commerce (Shri Karmarkar):** (a) The mill has been allotted its usual quota.

(b) to (d). Do not arise.

#### INDO-BHUTAN TREATY

\*1524. Shri Bimalprasad Chaliha: Will the Prime Minister be pleased to state:

(a) whether it is a fact that there has been a demand for revision of the Indo-Bhutan Treaty of 1949; and .

(b) if so, what are the modifications suggested?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) and (b). The Government are not aware of any such demand.

#### INFORMATION POSTS IN FOREIGN COUNTRIES

\*1525. Sardar Hukam Singh: Will the Prime Minister be pleased to state:

(a) the total number of Information Posts in foreign countries that are centrally guided by the External Publicity Division at New Delhi;

(b) whether any of these were opened during the year 1954; and

(c) whether such posts are in existence in Switzerland, Mauritius and Fiji?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) 34 posts.

(b) and (c). Information posts have been sanctioned this year at Berne and San Francisco. There are no Information Posts in Mauritius and Fiji.

#### CONSULAR INSTRUCTIONS

\*1526. Shri Krishnacharya Joshi: Will the Prime Minister be pleased to state:

(a) whether Government propose to publish a book containing consular instructions; and

(b) if so, the main instructions and documents it will contain?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) and (b). The Government of India do not propose to issue a book on this subject for public information. The Ministry of External Affairs have taken up the compilation of various instructions in regard to consular duties and functions for the guidance of officials serving abroad. The subjects dealt with, *inter alia*, are the usual consular ones such as: (1) Registration of persons abroad who are citizens of India; (2) Passports and Visas; (3) Procedure for disposing of estates and assets; (4) Custody of funds of Indian nationals; (5) Estates of deceased Indian nationals; (6) Fees; (7) Exchange Control; (8) Shipping; (9) Registration of births and deaths; (10) Marriages; (11) Extradition; and (12) Notarial Acts.

## SCHOOL BROADCASTS

\*1527. { Shri D. C. Sharma:  
Shri Bahadur Singh:

Will the Minister of Information and Broadcasting be pleased to state:

(a) the progress made in school broadcasts since 1951;

(b) the number of schools receiving broadcasts now;

(c) the increase in the number of actual listeners irrespective of the number of the stations; and

(d) the agency that has been employed to make the school broadcast assessment?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) and (b). Since 1951, School broadcasts have been started at Lucknow-Allahabad, Patna, Nagpur, Mysore, Hyderabad and Ahmedabad Stations of All India Radio.

During the same period, i.e., 1951 to 31st July, 1954, the total number of licences taken out by Schools has increased from 2,382 to 4,440.

(c) Exact statistics regarding "actual listeners" are not available.

(d) No separate agency as such has been set up. Assessments are made through the advisers and the panels and by contacts with the listening Schools and the educational authorities of the State Governments.

तम्बाकू से निकाला जाने वाला तेल

\*1528. { श्री विभूति मिथ्या:  
श्री शूलन सिंह:

क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस देश में वर्जीनिया तम्बाकू के बीजों से तेल निकाला जाता है;

(ख) यदि हाँ तो प्रति मन कितना तेल निकलता है; और

(ग) क्या तम्बाकू के बीज का तेल खाने के काम में आ सकता है?

**The Minister of Commerce (Shri Karmarkar):** (a) Yes, Sir.

(b) About 30 per cent. on the average.

(c) Yes, Sir.

## STEEL PLANT

\*1529. { Shri Gidwani:  
Shri R. N. S. Deo:

Will the Minister of Production be pleased to state:

(a) what progress has so far been made in the construction of the Steel plant in Orissa;

(b) how much staff has been recruited so far; and

(c) the amount that has been spent up to the 31st October, 1954?

**The Minister of Production (Shri K. C. Reddy):** (a) A statement is laid on the Table of the Sabha. [See Appendix VI, annexure No. 31.]

(b) The total strength of the Staff recruited by the Hindustan Steel, Limited, up till the 1st December, 1954, is 105. Of this 17 are technical personnel and 88 are non-technical personnel. This does not include persons selected for training.

(c) The total expenditure incurred by the Hindustan Steel, Limited, upto the 31st October, 1954, is Rs. 46,35,605.

## FORWARD MARKETS COMMISSION

\*1530. Shri S. N. Das: Will the Minister of Commerce and Industry be pleased to refer to the answer given to starred question No. 690 on the 8th September, 1954 and state:

(a) whether the Forward Markets Commission have finally considered the question of amending the Indian Cotton Contract in order to curb certain speculative tendencies which have been in evidence recently; and

(b) if so, the decision taken by Government?

**The Minister of Commerce (Shri Karmarkar):** (a) Yes, Sir.

(b) On the recommendation of the Forward Markets Commission the following amendments, among others, have been made in the Bye-Laws of the East India Cotton Association Ltd., Bombay in October, 1954, which govern the Indian Cotton Contract:—

- (i) Imposition of margins on members' daily net open position exceeding a certain free limit;
- (ii) prohibition against partners of member firms transacting business in their individual capacity;
- (iii) maintenance of records of transactions by members for a period of three years; and
- (iv) submission of weekly returns by members showing details of their daily transactions.

#### SCREWS AND NUTS

**\*1531. Pandit D. N. Tiwary:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the requirements of Screws and Nuts in the country are met by the indigenous production; and

(b) if not, the steps taken to step up their production?

**The Minister of Commerce (Shri Karmarkar):** (a) and (b). The requirements of Screws and Nuts are met from the indigenous production to a very large extent. Certain special types of Screws as well as some Nuts which are not produced in the country or the local production of which is not adequate, are imported. The local industry has been advised to develop these ranges as much as feasible.

#### BLOCKED DUTCH AND INDIAN ASSETS

**\*1532.** { **Pandit Munishwar Datt Upadhyay:**  
**Dr. Ram Subhag Singh:**  
**Shri Ibrahim:**

Will the Minister of Commerce and Industry be pleased to state:

(a) the amount of blocked Dutch assets in India;

(b) how did these assets come to be blocked;

(c) what are the blocked Indian assets, if any, in Holland; and

(d) whether any negotiations are going on and any agreement concluded on the question of such blocked assets?

**The Minister of Commerce (Shri Karmarkar):** (a) Rs. 12 lakhs, approximately.

(b) On the occupation of Holland by Germany during World War II, Holland became an enemy territory and all Dutch assets in India were vested in the Custodian of Enemy Property, Bombay.

(c) No up-to-date information is available, but according to the claims registered by Indian nationals with the Custodian of Enemy Property, the Indian assets amounted to Rupees one and a quarter lakhs approximately, of which claims of a sum of Rupees one lakh have been settled.

(d) Yes, Sir. A tentative agreement has been reached.

#### SOCIO-ECONOMIC SURVEY

**\*1533. Shri Sanganna:** Will the Minister of Planning be pleased to state:

(a) whether a grant of Rs. 3,78,000/- has been made to the Calcutta University for socio-economic survey of the city of Calcutta by Dr. J. P. Niyogi, Head of the Economics Department of that University; and

(b) if so, the progress made so far in this direction?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) Yes, Sir.

(b) The pilot survey has been completed and the questionnaire finalised.

The households to be studied have been listed and the main investigation has now commenced.

#### HIRAKUD PROJECT

\*1535. **Shri L. N. Mishra:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government have decided to appoint any Chief Technical Examiners, for major works and big projects as recommended by the Public Accounts Committee in para. 57 of their Report on the Hirakud Dam Project; and

(b) if so, what would be their functions?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b). The matter is under consideration in consultation with the authorities in charge of the major projects like the DVC, Bhakra Nangal, Hirakud, Tungabhadra, Rihand, Chambal, etc.

#### FLOOD CONTROL

\*1536. **Shri S. C. Samanta:** Will the Minister of Irrigation and Power be pleased to state:

(a) the nature of the measures proposed to be taken to avert flood disaster in North Bengal before the ensuing rainy season; and

(b) whether it is a fact that the construction work of embankments of Teesta and other rivers was taken in hand last year very late and as the works could not be completed in time the heavy floods resulted in a loss of about 7 lakhs of rupees on the construction work only?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) Short-term measures to protect the towns of Siliguri, Jalpaiguri, Alipurduars, Mathabanga and Cooch-Behar from floods and erosion have been undertaken by the Government of West Bengal. Considerable portions of the works at Jalpaiguri and Cooch-Behar and the entire works at the other three places are expected to be com-

pleted before the coming rainy season.

(b) No, Sir. The Government of West Bengal have reported that the protection works could not withstand the onrush of floods which were exceptionally high and severe this year. The extent of loss resulting from the damage caused to the flood protection works in Jalpaiguri and Cooch-Behar districts was about Rs. 2·25 lakhs.

#### KOREAN PEACE SETTLEMENT

\*1537. **Shrimati Tarkeshwari Sinha:** Will the Prime Minister be pleased to state whether Government have made an informal proposal through U.N. recommending to the Western Powers, to resume further talks on the Korean Peace Settlement?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** When the Korean Question came up before the General Assembly of the United Nations early this month, the Indian delegation tabled a resolution which, *inter alia*, expressed the hope that progress in respect of the settlement of the Korean Question will be made, and requested the Governments concerned to take note of this. The 15 States who participated in the United Nations action in Korea also tabled a resolution on the subject which was basically not different from the Indian resolution except that it approved the report on the Korean Political Conference held in Geneva in April to June, 1954. The 15 Powers' resolution was approved by the General Assembly.

#### DISPLACED PERSONS OF BELONIA IN TRIPURA

\*1538. **Shri Dasaratha Deb:** Will the Minister of Rehabilitation be pleased to state:

(a) whether Government are aware that more than two hundred displaced persons of Belonia in Tripura have not yet obtained registered cards in spite of the affidavit having been furnished to the department concerned; and

(b) if so, the reason therefor?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) and (b). The information is being collected and will be placed on the Table of the Sabha in due course.

#### EXTRADITION TREATY BETWEEN INDIA AND PAKISTAN

\*1539. **Sardar Iqbal Singh:** Will the Prime Minister be pleased to refer to the answer given to starred question No. 112 on the 22nd May, 1952 and state:

(a) whether any extradition treaty has since been concluded between the Governments of India and Pakistan after India became a Republic;

(b) if not, the reasons therefor;

(c) the total number of persons wanted by India who have fled to Pakistan and who could not be got back owing to the absence of an extradition treaty between the two countries; and

(d) the number of persons wanted similarly by Pakistan from India?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) No.

(b) There are a number of matters pending between India and Pakistan at present and the Government of India therefore do not think it feasible to start negotiations for such a treaty with the Government of Pakistan for the present.

(c) and (d). Figures are not readily available.

#### TASSAR COCOONS

\*1540. **Shri Deogam:** Will the Minister of Commerce and Industry be pleased to state:

(a) the name of the region producing most of the raw tassar silk cocoons;

(b) the quantity of tassar cocoons produced in that area; and

(c) whether that area has any institute for making finished goods, or any training centre for making finished products?

**The Minister of Commerce (Shri Karmarkar):** (a) Bihar and Madhya Pradesh.

(b) 230.4 million cocoons.

(c) There is a Government Silk Institute run by the State Government in Bhagalpur where training is given in Tassar Silk Weaving.

#### EVACUEE HOUSES IN SIMLA

\*1541. **Dr. Satyawadi:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of residential evacuee houses allotted on rental basis to displaced persons at Simla;

(b) the total monthly rent realized from them;

(c) the number of allottees who have not paid the rent due for six months or more; and

(d) the number of cancellations of allotments during the month of November, 1954?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) 900 (Nine hundred).

(b) and (c). Information is not readily available.

(d) 9 (Nine).

#### उत्तर पूर्व सीमान्त अभिकरण

\*1542. **Shri Bhakti Dassan:** क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि भारत के उत्तरी सीमान्त प्रदेशों की विकास योजनाओं में सामंजस्य और सहयोग लाने के लिये जो विशेष पदाधिकारी नियुक्त किया गया था उस ने अभी तक किंतनी प्रगति की है?

**The Parliamentary Secretary to the Prime Minister (Shri J. N. Hazarika):** The Special Officer was appointed on

27th September, 1954, and he had made several tours in the border areas including Ladakh and Himachal Pradesh. Other parts are inaccessible at present because of winter. During the last two months, he has been able to study the problems involved and to help in the preparation of development and welfare schemes and their sanction and co-ordination at the Centre. It will, however, be some time before a comprehensive report will be ready on the subject. It is natural, therefore, that concrete results of co-ordination etc. may not become apparent until the next working season, that is, the summer of 1955.

D. V. C.

**\*1543. Shri V. B. Gandhi:** Will the Minister of Irrigation and Power be pleased to state whether the Damodar Valley Corporation has taken up the matter of scaling down the rates of Messrs. Hind-Patel Ltd. in at least important items in view of Paragraph 4 of Part II of the Agreement?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** Yes, Sir. The D.V.C. are conducting negotiations with the contractors.

#### TRADE WITH RUSSIA

**\*1544. Shri Tulsidas:** Will the Minister of Commerce and Industry be pleased to lay a statement on the Table of the House showing:

(a) the volume and value of exports to and imports from Russia in January—September 1954, itemwise; and

(b) whether the volume of trade is satisfactory when considered in the light of the Indo-Russian Trade Agreement?

**The Minister of Commerce (Shri Karmarkar):** (a) and (b). Two statements showing our imports from and exports to the U.S.S.R. during January—September, 1954, and the corresponding period of 1953, when

there was no trade agreement between the two countries, are placed on the Table of the House. [See Appendix VI, annexure No. 32.] The statements will show that there has been some improvement in the total trade between the two countries. There is considerable scope for further increase in trade as contacts develop.

N. E. F. A.

**\*1545. Shri Bimalaprosad Chaliha:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that no supplies could be dropped in the NEFA Area recently for want of aviation spirit; and

(b) if so, the arrangements made to meet the needs of the people in the absence of aerial supply?

**The Parliamentary Secretary to the Prime Minister (Shri J. N. Hazarika):** (a) and (b). A temporary shortage of aviation spirit did cause some interruption in the air-dropping programme, but that did not affect the supply position of our outposts as these had sufficient rations to last upto the end of December.

#### INQUIRY INTO THE COST OF TYRES

**\*1546. Sardar Hukam Singh:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to starred question No. 311 on the 31st August, 1954 and state when the report of the Tariff Commission on the cost of tyres manufactured in this country is likely to be submitted to Government?

**The Minister of Commerce (Shri Karmarkar):** Sometime next year.

#### VISAS

**\*1547. Shri Krishnacharya Joshi:** Will the Prime Minister be pleased to state:

(a) the number of Pakistani nationals who have come to India on short term visas so far during 1954; and

(b) the number of persons who have returned to Pakistan during the same period?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) 9,95,958.

(b) 9,18,407.

**IRON PIPE FITTINGS (LICENCE)**

\*1548. { Shri Gidwani  
Shri V. P. Nayar;  
Shri Sarangadhar Das;  
Shri R. N. Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that for the second half year of 1954, a quota of 12½ per cent. for imports of malleable pipe fittings was fixed and that this was notified on the 16th June, 1954;

(b) whether it is a fact that a meeting of both the indigenous producers and importers was summoned for the 22nd July, 1954;

(c) whether it is a fact that a total ban on the imports of these commodities was announced at this meeting; and

(d) if so, whether it is also a fact that a licence was issued to a particular firm on the 13th July, 1954, whereas all other applications were refused on the ground of total ban?

**The Minister of Commerce (Shri Karmarkar):** (a) and (b). Yes, Sir.

(c) No, Sir. No such announcements are made at such meetings.

(d) An import licence was issued to a firm on 13th July, 1954 for import against important Government and Quasi-Government Orders. No application was refused on the ground of a total ban.

**WATER SUPPLY TO ROURKELA STEEL PLANT**

\*1549. **Shri Sanganna:** Will the Minister of Production be pleased to

refer to the reply given to starred question No. 171 on the 18th November, 1954 in regard to the Hydrographic Survey of the potentialities for water supply from the River Brahmani to the projected steel plant at Rourkela and state:

(a) whether any decision has been arrived at by Government; and

(b) if so, the nature of the decision taken?

**The Minister of Production (Shri K. C. Reddy):** (a) The Technical Consultants of the Hindustan Steel Limited, have since examined the proposals made by the Chief Engineer, Hirakud Dam Project, in his report. They have made certain counter-proposals which suggest a compromise on grounds of economy between the "non re-circulation" and the "re-circulation" methods of water supply to the Plant. The Consultants' suggestions, have, at their instance, been referred to the Chief Engineer, Hirakud Dam Project for his comments.

(b) Does not arise.

**HIDES AND SKINS**

\*1550. **Pandit D. N. Tiwary:** Will the Minister of Commerce and Industry be pleased to refer to the reply to unstarred question No. 347 on the 7th April, 1954 and state whether the export of raw hides and skins is still banned?

**The Minister of Commerce (Shri Karmarkar):** Yes, Sir. Export of raw cow and buffalo hides is still banned.

**CANADA**

\*1551. **Shri L. Jogeswar Singh:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that an Indian student at the University of British Columbia was refused admittance to St. Helem Hotel in Vancouver;

(b) if so, the reasons therefor;

(c) whether it is a fact that his four white companions were also refused service at this hotel; and

(d) if so, the steps the Indian High Commissioner in Canada has taken in the matter?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) to (d). The Government of India have asked their High Commissioner in Canada to make necessary enquiries in the matter. A statement will be laid on the Table of the House as soon as these enquiries are completed.

#### INDIANS IN SOUTH AFRICA

**\*1552. Pandit Munishwar Datt Upadhyay:** Will the Prime Minister be pleased to state whether it is a fact that the plight of Indians in South Africa is likely to worsen in view of the new policy statement by her new Prime Minister?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** The new Prime Minister of South Africa, Mr. Strijdom has said in a recent speech that it might be necessary to accelerate and expand apartheid not only in South Africa but beyond its borders. This statement, coupled with Mr. Strijdom's avowed extremist views on racial problems has given rise to fears that race relations in South Africa would deteriorate. However, the new Prime Minister has also stated in a recent broadcast that the non-European population in South Africa would be treated fairly.

In the present situation it is not possible to predict the likely course of events in South Africa or forecast whether the plight of persons of Indian origin in South Africa would be better or worse.

#### UNEMPLOYMENT IN WEST BENGAL

**\*1553. Shri S. C. Samanta:** Will the Minister of Planning be pleased to state:

(a) whether the results of the survey of the five zones in West Bengal undertaken by the West Bengal Statistical Bureau have been tabulated and submitted to Government; and

(b) if so, the results of the survey especially with regard to the incidence of unemployment?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) and (b). Information is being obtained from the West Bengal Government and will be supplied when received.

#### SOUTH AFRICA

**\*1554. Shrimati Tarkeshwari Sinha:** Will the Prime Minister be pleased to state:

(a) whether Government are aware that the South African Government have permitted the dissolution of the Rent Board of Lydenburg, Transvaal, to make it possible to eject Indian tenants from certain buildings;

(b) the number of Indian tenants who will be affected by this action; and

(c) the steps taken or proposed to be taken by Government in this matter?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) Yes.

(b) As far as our information goes, about 75 persons of Indian origin were likely to be affected.

(c) Government are not in a position to take any effective steps in this matter. However, we have made a special report to the United Nations regarding the difficulties of persons of Indian origin in South Africa, with particular reference to the dissolution of the Rent Board in Lydenburg. The general question of the treatment of persons of Indian origin in South Africa is also before the United Nations.

#### STARVATION DEATHS OF DISPLACED PERSONS IN TRIPURA

**\*1555. Shri Dasaratha Deb:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that some displaced persons died of starvation

in November 1954 in Bathambari Basti at Belonia in Tripura; and

(b) if so, the steps Government propose to take to prevent such incidents in future?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) No.

(b) Does not arise.

#### INDIANS IN SOUTH AFRICA

\*1556. **Sardar Iqbal Singh:** Will the Prime Minister be pleased to state the number of Indians who have so far been penalised by the Government of South Africa for participating in the passive resistance movement against the Apartheid policy of that Government?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** The last passive resistance campaign by the Non-Europeans in South Africa was held about two years ago. There has been no active movement since then. We have no information on the number of persons of Indian origin who were penalized in connection with this campaign. In this connection, the hon. Member's attention is invited to Starred Question No. 767, answered on the 16th March, 1953.

N. E. F. A.

\*1557. **Shri Bimalaprosad Chaliha:** Will the Prime Minister be pleased to refer to the reply given to starred question No. 142 on the 19th February, 1954 and state the specific recommendations made by Dr. Verrier Elwin, Anthropological Consultant to the NEFA Administration on important matters in respect of the tribal people?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** I. Proselytising activities of any form should be discouraged and there should be no preaching of superiority of one religion over other.

II. Art, Culture, handicrafts and other special characteristics of the tribal people should be preserved as far as possible.

595 LSD.

III. Basic education should be introduced.

IV. Efforts should be made to introduce Hindi as early as possible.

V. The officials and the teachers should be carefully selected and they should study the language and customs of the tribal people.

#### BUY AMERICAN ACT

892. **Shri N. B. Chowdhury:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Buy American Act of U.S.A. has affected our trade with that country in any way; and

(b) if so, what steps Government have taken to remove such difficulties?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). The matter is being examined.

#### LOAN FOR FERTILIZER-cum-CEMENT FACTORY

893. **Mulla Abdullaibhai:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Madhya Pradesh Government have asked the Central Government for any aid or loan for starting a Fertilizer-cum-Cement factory in that State; and

(b) if so, the amount that has been sanctioned by the Central Government by way of loan or grant in this connection?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) No, Sir.

(b) Does not arise.

#### जहां गलाने का संयंत्र

८९४. श्री बलबन्त सिंह मेहता : क्या वाणिज्य तथा उद्योग मंत्री से सितारबर

१९५४ को दिये गये अतारांकित प्रश्न संख्या ३०४ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या भारत में एक जस्ता गलाने का संयंत्र लगाने के प्रश्न की जांच करने के लिये जो समिति बनाई गई थी उस के प्रतिवेदन पर विचार करने का काम पूरा हो गया है;

(ख) यदि हाँ, तो उस की विभिन्न सिफारिशों के सम्बन्ध में सरकार ने क्या निश्चय किया; और

(ग) यदि उपर्युक्त भाग (क) का उत्तर नकारात्मक हो, तो उस के क्या कारण हैं और उस के पूरे हो जाने की कब तक संभावना है ?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) No, Sir.

(b) Does not arise.

(c) Before the establishment of a zinc smelter is contemplated, it is necessary to ensure a minimum daily

output of ore. Government have under examination certain proposals for the development of the mines concerned towards achieving this minimum ore output.

### राजस्थान को सहायता

१९५. श्री बलबन्त सिंह मेहता : क्या वारिग्राम तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि अप्रैल—दिसम्बर, १९५४ में निम्नलिखित उद्योगों के लिये अनुदान या ऋण के रूप में राजस्थान की दी गई सहायता की राशि कितनी है :

- (१) ग्रामोद्योग ;
- (२) खादी ;
- (३) ऊन उद्योग ;
- (४) हाथ करघा और,
- (५) मधुमक्खी पालन ?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): The requisite information is given in the table below:—

Name of Industry	Amount sanctioned		Remarks
	Grant	Loan	
	Rs.	Rs.	
(i) Village Industries	15,375	40,875	Information is available upto November 1954.
(ii) Khadi			Information is being collected from the All India Khadi and Village Industries Board and will be laid on the table of the House in due course.
(iii) Wool Industry	Nil	Nil	
(iv) Handlooms	87,240	3,19,500	
(v) Bee keeping	Nil	Nil	

### WORK-CHARGED STAFF OF C.P.W.D.

896. Shri Ramananda Das: Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to starred question No. 331 on the 31st August, 1954 and state:

(a) whether any decision has since been taken to treat the work-charged staff in the Central P.W.D. as identical with regular Government establishments in the matter of pay and allowances etc; and

(b) if so, the nature of the decision taken?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) and (b). The matter is under consideration.

**WORK-CHARGED STAFF OF C.P.W.D.  
(Chowkidars)**

**897. Shri Ramananda Das:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that minimum wages are applicable to the *chowkidars* in the work-charged establishment in Central P.W.D. for whom minimum wages have been fixed *vide* Ministry of Labour Notification No. S.R.O.-1065, dated the 11th July, 1951;

(b) whether it is a fact that according to Minimum Wages Rules, no worker can be asked to work more than nine hours a day and 48 hours a week;

(c) if so, whether it is in contravention of the rules that the *chowkidars* are compelled to work twelve hours a day; and

(d) if so, what steps Government propose to take to regularize the matter?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) to (d). The question whether these *chowkidars* are governed by this notification and if so to what extent, is under examination of Government.

N. E. F. A.

**898. Shri Bimlaprosad Chaliha:** Will the Prime Minister be pleased to state:

(a) the total number of incidents that took place in the N.E.F.A. area since 1950 which have resulted in deaths of Government servants;

(b) the number of persons killed and the causes for such incidents in each case; and

(c) the steps that Government are taking to prevent recurrence of such incidents?

**The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru):** (a) to (c). The information is being collected and will be laid on the Table of the House when received.

**PARAFFIN WAX**

**899. Sardar Hukam Singh:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the total quantity of paraffin wax produced in India during 1954 so far;

(b) the quantity consumed locally and the quantity exported during the same period; and

(c) the amount of the foreign exchange earned by this export?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) to (c). It is not in the public interest to disclose information relating to production and consumption of Petroleum products. As regards the quantity of Paraffin Wax exported upto the end of June, 1954, and the value of such exports, a statement is placed on the Table of the House. [See Appendix VI, annexure No. 33.]

**SUPPLY DEPARTMENT STORES**

**900. Sardar Hukam Singh:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the book value of the stores that were released to Government indentors from the 1st January to the 30th November, 1954 by the Director-General of Supplies and Disposals; and

(b) the value of surplus stores, not taken over by Government indentors or other priority indentors, sold by (i) tenders and (ii) public auction?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) Rs. 0.70 crores.

(b) (i) Rs. 5.97 crores (Book Value).

(ii) Rs. 6.39 crores (Book Value).

## INTERIM RELIEF SCHEME

**901. Sardar Hukam Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) the extent of immediate relief given under the Interim Relief Scheme, during 1954, to the investors of Postal Certificates and depositors of Post Office Savings Bank whose accounts could not be transferred from Pakistan; and

(b) the total amount of claims verified under this Scheme?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) Rs. 1,16,529.

(b) Rs. 13,63,910.

## ADVANCES TO DISPLACED PERSONS

**902. Shri Krishnacharya Joshi:** Will the Minister of Rehabilitation be pleased to state:

(a) the total amount advanced to displaced persons during 1954; and

(b) the total amount recovered from them during the same period?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) and (b). The information is not readily available. The labour and time involved in collection of this information will be incommensurate with the results to be achieved.

## GRANT TO PUNJAB

**903. Shri D. C. Sharma:** Will the Minister of Commerce and Industry be pleased to state the amount granted for the improvement of small-scale industries in the Punjab during 1954-55 so far?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** Rs. 7,11,112.

## INDIAN FILM FESTIVALS

**904. Shri D. C. Sharma:** Will the Prime Minister be pleased to state:

(a) whether Indian film festivals are going to be held in some countries of the world; and

(b) if so, the names of those countries?

**The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru):** (a) and (b). Yes. In the U.S.A.

## INDIAN POLICEMEN IMPRISONED IN PAKISTAN

**905. Shri Nageshwar Prasad Sinha:** Will the Prime Minister be pleased to refer to the reply given to starred question No. 1347 on the 23rd December, 1953 and state:

(a) whether it is a fact that a dozen policemen, who were arrested by Pakistan police on the borders of Rajasthan and subsequently imprisoned for 15 months have since been released and sent back to India on the 1st October, 1954; and

(b) whether it is a fact that they were tortured in the Pakistan jail?

**The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru):** (a) Two head constables and 10 constables were ambushed by Pakistani police in Indian territory in Rajasthan on the 30th July, 1952, and taken away to Pakistan. They were sentenced to one year's rigorous imprisonment and a fine of Rs. 500 each on one count and seven years' rigorous imprisonment and a fine of Rs. 2,000 each on another. As a result of representations made by the Government of India they were released on the 23rd September, 1954.

(b) No, Sir.

## ENGINEERS

**906. Shri Gidwani:** Will the Minister of Irrigation and Power be pleased to state:

(a) the number of sanctioned posts of Engineers of different categories on all the multi-purpose projects;

(b) how much of the sanctioned strength is unfilled;

(c) the reasons therefor; and

(d) the steps proposed to be taken to fill the vacancies?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** The requisite information in respect of Centrally-

controlled multi-purpose projects Hirakud, D.V.C. and Bhakra Nangal are given below:—

(a) Senior Engineers of the rank of Executive Engineers and above 243

Junior Engineers of the rank below Executive Engineers 870

(b) Senior Engineers 17

Junior Engineers ... 79

(c) (i) General shortage of suitably qualified and experienced Engineers; and

(ii) Time lag between sanction to the posts and recruitment of officers from the open market or on deputation from State Governments.

(d) (i) Schemes for the training of fresh Engineering graduates and serving Engineers from the States have been introduced;

(ii) Suitable officers within the organization are being promoted;

(iii) Officers rendered surplus by the closing of divisions due to completion of certain works on the project are transferred to fill vacancies elsewhere on the project;

(iv) a scheme is being formulated for the creation of an all-India Service of Irrigation Power Engineers; and

(v) for long-term planning, a Committee has been appointed to assess the available technical manpower in the country and make recommendations on measures to be adopted to meet the requirements of technical personnel for the irrigation and power projects under execution and to be undertaken in the future.

### गृह-पर्य व्यवस्था में महिलाओं का प्रशिक्षण

१०७ श्री आर० एन० सिंह : क्या वाणिज्य सथा उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) किन-किन राज्यों में दस्तकारी प्रशिक्षण केन्द्रों में गृह-पर्य व्यवस्था विभाग खोले गये हैं और इन विभागों में फिल्मी महिलायें प्रशिक्षित की जा सकती हैं;

(ख) क्या गृह-पर्य व्यवस्था प्रशिक्षण केन्द्रों में काम करने वाली महिलाओं को कोई वेतन दिया जाता है; और

(ग) यदि हां, तो कितना ?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) to (c). All State Governments were addressed for the desired information. Replies have been received from all except Andhra, Bihar, Delhi, Travancore-Cochin and Andaman and Nicobar Islands. Their replies indicate that none of them have so far opened Home Economics Department.

### FOREIGN FILMS

**908. Shri Bahadur Singh:** Will the Minister of Information and Broadcasting be pleased to state:

(a) the number of Foreign films previewed by the Examining Committees and approved for purchase during 1954; and

(b) the amount spent on their purchase?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) and (b). Information is being collected and will be laid on the Table of the House.

### TEA

**909. { Pandit Munishwar Datt Upadhyay:**  
**Shri Naval Prabhakar:**

Will the Minister of Commerce and Industry be pleased to state:

(a) the steps that are being taken by Government to popularise Indian tea in foreign countries;

(b) the amount spent over such campaign during the current year; and

(c) the countries in which these steps have been taken and the results achieved so far?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) Setting up of joint tea promotion councils or corporations in certain principal tea producing countries in collaboration with the tea trade, participation in International Exhibitions and Fairs, distribution of suitable publicity material, posters, exhibition of films etc.

(b) About Rs. 33 lakhs in 1954.

(c) In the U.S.A., Canada, West Germany, Eire and the Netherlands joint tea promotion councils have been set up. The results in U.S.A. are reported to be good. In other countries it is too early to assess the results.

#### TECHNICAL AID

**910. Sardar Hukam Singh:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether India has received any proposals or offer for technical aid in equipment and manpower for the Film Industry from any country under the Colombo Plan or the Point Four Programme;

(b) whether any offers have been considered so far; and

(c) in case any help is forthcoming, how it is proposed to be made available to the Industry?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) and (b). No, Sir.

(c) Does not arise.

#### RULES FOR THE ALLOTMENT OF QUARTERS

**911. Shri Thimmaiah:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that officers drawing more than Rs. 500 per month under the Central Government are allotted quarters next below the class to which they are entitled if quarters suitable to their status are not available; and

(b) if so, the reason why this concession cannot be granted to officers drawing less than Rs. 500 p.m.?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) Yes.

(b) Unlike those drawing more than Rs. 500 and above *per mensem*, in whose case the priority date is reckoned from the date of entitlement to a particular class of accommodation, those drawing less than Rs. 500 *per mensem* are allowed to count their entire qualifying service for allotment irrespective of the class of accommodation to which they may be entitled from time to time. This concession was found to be more advantageous to a larger number of such officials than the concession of being made eligible to the next below class. In any case, officials drawing less than Rs. 500 *per mensem* are also considered for special accommodation which may be slightly inferior to the regular accommodation of the appropriate class.

#### SALE OF SURPLUS STORES

**912. Shri K. C. Sodha:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the total amount realised from the sale of surplus stores by the Disposal Directorate from the 1st January to the 31st October, 1954;

(b) the total book value of these stores;

(c) the value of the surplus stores made over to the Disposal Directorate during the same period and by which Departments; and

(d) the value of the surplus stores handed over to other Departments for use during the same period?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) Rs. 3·10 crores.

(b) Rs. 10·59 crores.

(c) A statement is attached. [See Appendix VI, annexure No. 34.]

(d) Rs. 0.57 crores (Book Value).

#### ELECTRICAL INSULATORS

**913. Shri Viswanatha Reddy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Government Ceramic Factory at Gudur in Andhra has been refused permission to manufacture electrical insulators; and

(b) if so, the reasons therefor?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) No, Sir. The Government of Andhra have been advised to re-examine their plan for the manufacture of electric insulators in the light of existing and projected capacity for this item and to use the equipment already imported for manufacturing items in short supply such as sanitary-ware, etc.

(b) The existing and projected capacity in the country for the production of High tension insulators is, as at present, considered to be more than adequate to meet the country's requirements.

#### VAMSADHARA PROJECT

**914. Shri Sanganna:** Will the Minister of Planning be pleased to refer to the reply given to Starred Question No. 21 on the 15th November, 1954 in respect of the Vamsadhara Project in the Andhra State and state:

(a) whether the views of the Government of Orissa and Andhra on this Project have since been received; and

(b) if so, their nature?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) and (b). The project report for the Vamsadhara Project has not been received so far. It is understood that consultations are in progress between the Orissa and

Andhra Governments on details connected with the project.

#### INDIAN MINISTER IN PHILIPPINES

**915. Shri L. Jogeswar Singh:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Indian Minister to Philippines, was quoted in an article in a Delhi paper on the 12th November, 1954 by Rawle Knox, as allegedly saying: "What can I report about this place? It is an American Colony and Filipinos do not know it";

(b) whether it is a fact that the President of the Philippines has taken exception to the alleged statement; and

(c) what steps Government have so far taken in the matter?

**The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru):** (a) and (b). Yes.

(c) Shri Baig has denied having made such a statement to Rawle Knox. Mr. Knox has since issued the following statement in the Manila Press. "If Mr. Baig denies having made such a remark I have no hesitation in saying that he must be correct and that my memory must have been badly at fault. Furthermore in discussion with the Indian Minister I found in his attitude no trace of unfriendliness towards the Philippines, only solicitude for the future welfare of the nation".

#### MICA

**916. Shri Nageshwar Prasad Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) the names of foreign firms engaged in the export trade of mica and their places of business in India; and

(b) the total amount invested by them in the trade during the years 1952-53, and 1953-54 (up to the 31st March, 1954)?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). Exports of mica are not controlled and names of firms in the

export trade of mica are not registered. Information required is, therefore, not readily available.

#### GRANT TO RAJASTHAN

**917. Shri Bheekha Bhaj:** Will the Minister of Planning be pleased to state the amount of aid in the shape of loans and grants given to the State of Rajasthan so far, during the Plan period for the following purposes:

- (i) Small scale Industries;
- (ii) Small dams;
- (iii) Roads; and
- (iv) Bridges?

**The Deputy Minister of Planning (Shri S. N. Mishra):** A statement is placed on the Table of the House. [See Appendix VI, annexure No. 35.]

#### FORWARD MARKETING

**918. Shri Ibrahim:** Will the Minister of Commerce and Industry be pleased to state the names of the principal commodities for which there is forward marketing in our country?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** Cotton (in the East India Cotton Association Ltd., Bombay); Non-edible oilseeds; Coconut oil (permitted in Travancore-Cochin only); spices (permitted in Travancore-Cochin only); bullion; gur; shellac; art silk yarn; non-ferrous metals; pulses; juwar; oilcakes; tobacco; and cashew-nuts.

#### LAND ALLOTMENT

**919. Sardar Hukam Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) whether Government have considered the cases of those allottees whose lands have been washed away by the recent floods;

(b) whether there is any reserve of the evacuee lands still lying unallotted in the States of Punjab and Pepsu; and

(c) if so, whether it is proposed to allot these reserved lands to the displaced persons affected by the floods?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) The Punjab Government have received some representations from allottees that during the last monsoons the lands allotted to them had been washed away. These representations are being inquire into by the State Government.

(b) Yes.

(c) The State Government will consider the question of allotment of alternative lands on receipt of reports from the District authorities who are making inquiries.

#### LOAN TO DISPLACED PERSONS IN TRIPURA

**920. Shri Dasaratha Deb:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced persons in Tripura who have been given notices so far for the repayment of their loans; and

(b) the number among them from whom it has been realized?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) 11,512 persons.

(b) 718 persons.

#### GOVERNMENT QUARTERS FOR DISPLACED PERSONS

**921. Shri Ramji Verma:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that displaced persons in unauthorised occupation of Government quarters at Delhi were given alternative accommodation before eviction;

(b) whether it is also a fact that Government have stopped allotment of rehabilitation quarters since April 1953; and

(c) if so, the manner in which Government propose to rehabilitate those displaced persons who as Government servants, were in authorised occupation of Government quarters and were therefore, deprived of rehabilitation quarters?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) Yes, in accordance with the Press Note issued on 13th August, 1949 a copy of which is placed on the Table of the Sabha. [See Appendix VI, annexure No. 36.]

(b) Sale of houses/tenements in rehabilitation colonies of Delhi was stopped in April, 1953, in view of the Compensation Scheme. Allotment of alternative accommodation to eligible displaced persons squatting on roadsides etc. or is unauthorised occupation of Government quarters is, however, still being made.

(c) Like other displaced persons, displaced Government servants also could purchase houses/tenements/ plots in rehabilitation colonies. Provision has also been made for the allotment of accommodation on rental basis to such of them as are required to vacate the accommodation allotted to them by the Estate Officer as a result of resignation, retirement, dismissal, death etc., provided they have no other place to live in.

#### RIVER CAUVERY

**922. Shri Boovaraghavan:** Will the Minister of Irrigation and Power be pleased to state:

(a) the percentage of water of the River Cauvery which is being utilised for irrigation purposes each year;

(b) the total acreage irrigated by the River Cauvery;

(c) the percentage of water which is utilised for Second and Third crops in a year; and

(d) the percentage of water found surplus in a year?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) to (d). The information is being collected and will be laid on the Table of the House as soon as possible.

#### HIRAKUD PROJECT

**923. Shri Sarangadhar Das:** Will the Minister of Irrigation and Power be pleased to state the number of Superintending, Executive and Assistant Engineers and of Supervisors in the service of the Hirakud Project, and the number of engineers from Orissa in each grade?

**The Deputy Minister of Irrigation and Power (Shri Hathi):—**

Designation	Total No.	No. of Orissa Engineers
Supdtg. Engineers	4	Nil
Executive Engrs.	24	8
Asst. Ex. Engineers	7	-
Asst. Engineers	97	21
Supervisors	382	123

#### BORDER INCIDENT

**924. Shri Gidwani:** Will the Prime Minister be pleased to state:

(a) whether Government are aware that on the 8th December, 1954, some armed Pakistani Policemen entered into Indian territory near Pattoke 22 miles from Ferozepur by crossing the River Sutlej with a view to take forcible possession of some area of the Indian territory;

(b) whether it is a fact that this was their second attempt during the last fortnight; and

(c) if so, the action taken by Government in the matter?

**The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru):** (a) to (c). Information has been called for from the Government of Punjab (I) and will be laid on the Table of the House when received.

## N.E.F.A.

**925. Shri Bimalaprosad Chaliha:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Cash Book of the office of the Political Officer of Subansiri Division, North East Frontier Agency was missing this year at the time of the annual audit;

(b) whether it is a fact that the Register for Contingent Expenditure was lost last year also at the time of audit;

(c) whether it is a fact that the audit found a discrepancy of over Rs. 30,000 between receipt and expenditure last year and a mysterious

fire gutted the whole office on the ~~same~~ night; and

(d) if so, whether Government propose of institute an enquiry in the matter?

**The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru):** (a) to (d). A fire broke out in the office of the Political Officer, Subansiri Division at Ziro on 6th March, 1954. The office building was completely burnt down and all the official records and furniture were destroyed. A thorough enquiry has been ordered into the matter and investigations are still in progress.

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**(Part II—Proceedings other than Questions and Answers)**

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**LOK SABHA**

**Wednesday, 22nd December, 1954.**

*The Lok Sabha met at eleven of the Clock*

**[MR. DEPUTY-SPEAKER in the Chair.]**

**QUESTIONS AND ANSWERS**

*(See Part I)*

**12 NOON.**

**PAPERS LAID ON THE TABLE**

**STATEMENT RE RECOMMENDATIONS OF PRESS COMMISSION**

**The Minister of Information and Broadcasting (Dr. Keshar):** I beg to lay on the Table a statement giving the factual position regarding consideration of certain recommendations of the Press Commission. [See Appendix VI, annexure No. 37]

**NOTIFICATIONS UNDER SEA CUSTOMS ACT**

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):** I beg to lay on the Table a copy each of the Customs Notifications Nos. 116 and 117 dated the 2nd October, 1954, under sub-section (4) of section 43B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953 [Placed in Library. See Nos.—505/54]

**EVIDENCE ON UNTOUCHABILITY**

**(OFFENCES) BILL**

**Shri Barman (North Bengal—Reserved—Sch. Castes):** I beg to lay on the Table a copy of the evidence tendered before the Joint Committee on the Untouchability (Offences) Bill, 1954 on the 2nd November, 1954. [Placed in Library. See No. S-511/54]

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**COMMITTEE ON ABSENCE OF MEMBERS FROM THE Sittings OF THE HOUSE**

**SEVENTH REPORT**

**Shri Altekar (North Satara):** I beg to present the Seventh Report of the Committee on Absence of Members from the sittings of the House.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**NINETEENTH REPORT**

**Shri Altekar (North Satara):** I beg to present the Nineteenth Report of the Committee on Private Members' Bills and Resolutions.

**ESTIMATES COMMITTEE MINUTES**

**Shri B. G. Mehta (Gohilwad):** I beg to present the Minutes of the Estimates Committee (July 1952-June 1954), Vol. 3.

**MOTION RE PROGRESS REPORT OF FIVE YEAR PLAN FOR 1953-54**

**The Minister of Planning and Irrigation and Power (Shri Nanda):** I beg to move:

*"That the Progress Report of the Five Year Plan for the year 1953-54 be taken into consideration."*

**This debate is a very welcome opportunity for taking stock of the nation's economy. It is quite fit and proper that the representative of the people in Parliament bring under review periodically the pace and direction of economic development in the country.**

[Shri Nanda]

Sir, for this purpose the Planning Commission, at intervals, periodically, furnishes Progress Reports. The Report that we have before the House now relates to the year 1953-54. I may point out that although this report is for the year 1953-54, it does not restrict itself to the performance in relation to that year. It covers all the three years that have elapsed as period of the Plan and it would, therefore, be possible for Members of the House to take a comprehensive view of the situation, the performance for the whole period and the trends that have manifested themselves during this period. This is going to be discussed as a whole, I believe.

I am sure Members have read this Report and they will find it to be a very explicit and a very straightforward document. It is full of material, packed with facts and figures. And, it will be found that this material has been presented in a very objective manner, and the conclusions which emerge from this material have also been presented very objectively. I am not surely expected to repeat the contents of this document here. I think all that is necessary for me to do is to touch on a few salient features and to attempt a broad assessment of the way the Plan has worked and the manner in which the economic situation has developed.

Now, we are here to judge the record of activity during this period. How shall we judge it? Hon. Members will have found deficiencies. There are deficiencies and we do not belittle them. We do not make light of them. We are conscious of them. There is, for example, the question of our resources. Without adequate resources, there can be no development. We must develop an adequate capital base. Without that we can increase neither production nor productivity. And, I must admit that, in the matter of establishment of heavy industries, we have been slow. But let us take cognizance of this fact that this was a modest sized Plan. Looking ahead, we will be able to spend about

Rs. 2,000 crores. That is very likely. But, even at that level, of spending, it is quite possible, it is quite likely that we may be incurring a deficit to the extent of about Rs. 600 to 650 crores and we are thinking of greatly enlarging the size of the Second Five Year Plan. We have not, I believe, as yet found ways of mobilising those resources on the scale required, and on the much bigger scale that they are going to be required in future and we have to do something about it. All of us have to apply our minds to it.

Then, there is the question of employment, for example. It is very clear again that in the matter of employment, we have not offered any satisfactory solution so far. It is true that so far as the Plan is concerned, there was awareness of the fact that in view of the conditions and circumstances it would not be possible to liquidate unemployment in the country or even to increase employment opportunities to the extent that additional population might warrant, because there was a limited amount of investment visualised. There are other factors, apart from the question of resources.

There is the question of the system of education. Have we been able to co-ordinate the system of education with the pattern of employment that we have or expect to create to serve the needs of employment? I do not think we have done that and this is linked up with the question of basic education.

**Shri Venkatesan** (Quilon cum Mavelikkara—Reserved—Sch. Castes): Who is responsible for that?

**Shri Nanda:** This is linked up with basic education and we have gone ahead somewhat. But still our ideas have not fully crystallised though they have crystallised somewhat, and they have not been applied on the scale that would be necessary for the purpose of furnishing a quick answer to this problem.

We have also another difficulty in the matter of employment. Employment, it is expected, will be furnished very much more through cottage industries and small-scale industries. And, although we have done something in that direction, I am afraid, we have not found the key to the problem of finding a way of harmonising the various techniques. In a country like ours it is inevitable that there is not going to be a single technological level. Not the highest technological level for everything. We will be availing ourselves of the highest technological level, techniques, mechanical aids in certain industries, and yet we want our cottage industries to live. This requires a great deal of new thought and of new organisational methods and approach. We have not yet been able to find an adequate answer to that. That will be hindering the expansion or progress of employment opportunities. I am discussing the question of employment where we have deficiencies, of which we are aware. There is also the fact very well known that while there is unemployment on one side, there are shortages on the other side, and we are trying to make them up. We are expanding our training programmes, but still those shortages remain. I need not say very much more about this aspect, but there is another aspect also where, we feel, deficiencies persist. For a new kind of economy, for an economy which has got in it the dynamism to expand so that it can answer the requirements of a nation which now not content to wait at lower levels of subsistence, the industrial framework is to be adjusted, re-organised and reformed. We have done something about it. I do not think we have done everything. We have to do very much more. Take, for example, the question of the co-operative system. That report on rural credit which will soon be in the hands of the Members, makes it very clear that over so many years, we have not really been able to find a way of giving such impetus to the co-operative movement that it can play a significant role in our economy. This is the position regarding the co-

operative movement. Regarding land reform, for example, this is a part of the institutional reform which is an essential part of the whole process of the change that we have visualised. There has to be a radical change particularly in order that the institutional framework should fit into the new conditions that we want to create. About the land reform there will be occasions to give more details. We have made some progress on that front, but that is inadequate, and we are now insisting that the States should have a phased programme and go ahead with that as soon as possible. I hope that the progress which, to my mind, is unsatisfactory—it is considerable but unsatisfactory—will be very much accelerated in the next two years.

I have given a clear account of the deficiencies. There may be others also. Let us not forget the fact that we have been functioning in a particular situation. Let us not forget the inherent difficulties of the situation, and the immense difficulties of the situation, and the extent to which we have made progress in various directions, therefore, has to be judged in the light of those difficulties. Also let us see this: Are we not making efforts to improve things, to set right things and make up the deficiencies? I am quite clear in my mind that these efforts are genuine, these efforts are sincere and, therefore, they are bound to fructify. It is not only the efforts; even, take the achievements in spite of all these difficulties in spite of all these drawbacks and handicaps; we have done not a little and now we are out of the difficult situation regarding food, for we were all nervous about the next day, but today we are free from all those risks and all those worries. What does it mean? It does not mean that we have only got food; it means that we are in a position to go forward with confidence. We have created conditions for much more rapid development in the future. This is the implication of that.

Take the organisational side. We are improving our organisation, setting

[Shri Nanda]

up various institutional arrangements and rectifying the defects in our procedures. Take the instance of the 'Community Project, the National Extension Service. It is one single thing that is going to do much for agricultural production and bringing other relief and advantages to the village community. It is a very big organisational advance. We are creating a new apparatus through which we can function more effectively. On the side of public co-operation, which is essential where democracy is concerned and when we have to develop on democratic lines, we must enlist public co-operation, and we must have the fullest participation of the people. On that matter, our experience in local works, and our experience in many other directions is very heartening. Recently, hon. Members have had some idea of the fact on the Kosi Project, thousands and thousands of people are offering themselves and the latest that I know about it is that they have offered their services in the construction of eight miles of embankment on one side—on the western embankment. These are indications, and this is one aspect. Hon. Members will have also to judge this effort and the Progress Report in relation to the task that were set out in the Plan itself. What had we set out to perform? We have to judge the progress report rightly, legitimately, in relation to those targets, and it will be said that during this period, when we look at the figures, they will be shown to be not quite adequate. It may be so, but I will request hon. Members to look at another aspect of it. The total today in proportion to the five-year period may not be quite adequate, but let us keep in mind the fact as to how we stand today in comparison with what our position was in the first year of the Plan, in the second year of the Plan and now. Our figures will be—I am not giving all the figures; I am giving the percentages to bring out the relationship—that in the case of the Centre, for the first year 10.52 per cent, and

for the third year, 15.17 per cent, and in the case of the States, 14.37 per cent. and 20.22 per cent. respectively. If we take the two together, it will be about 12.44 per cent. against 17.19 per cent. now. Take the Budget of the fourth year. It is very evident that the entire size of the Budget or the magnitude of the Budget is not going to be realised completely, but as the Budget stands, it will be 27.0 per cent. It may be a little less in terms of realisation, but still look at the jump. This shows that our spending capacity has greatly increased, our tempo has moved up and this is a fact which is of the greatest significance. This is a momentous fact, which shows what we are capable of doing in course of time. Therefore, we can understand that we will be able—if not the whole of the amount that we have now indicated as the size of the Plan—to do about Rs. 2,000 crores, and in that Rs. 2,000 crores also, coming back to the idea of resources, our deficit may be Rs. 600 crores or more. Therefore, the question of resources again comes back as the most important single thing to which we have to pay attention.

I have spoken of the tasks. Now what were those tasks? The long-range objectives of the Plan were clearly stated in the terms of reference of the Planning Commission. Those objectives are derived from the Constitution of India and may be briefly expressed as the attainment of a rising standard of living, full employment and economic equality. It was indicated in the Plan that we have to advance along many fronts. It was clearly visualised that certain immediate priorities had to be attended to and that progress in many directions had to come after planning had initiated the process of development, prepared the ground and realised certain short-term aims. Our immediate task were imposed on the Plan by the prevailing situation. It was a situation of serious economic disequilibrium and uncertainty. The pressing aim was then expressed as, the need to correct the maladjustment in the

economic situation caused by the war and the partition. This referred particularly to the acute shortage of food and raw materials which was being felt and the rising price level due to these shortages and the inflationary pressures existing at the time. These shortages had to be removed and the rising trends in the cost of living had to be checked.

In relation to the wider objectives, the Five Year Plan was to be a preparation for laying the foundation for more rapid development. We may discuss the details of outlay in different directions, the progress or lack of it under several heads. But the crucial test of the progress of the Plan during the period is how far we have succeeded in making headway in these two directions. We may recall the economic condition which determined the shape and texture of our First Plan three or four years back. When the Plan was being formulated the position in respect of food-supplies was grave indeed. In the year 1950 the total production of cereals was 45.52 million tons. We imported 29.6 lakhs tons, thus giving an average of 13.67 oz. per adult per day. Even at this low rate of consumption the deficit in cereals by 1956 would have been 7 million tons. The situation was such in 1951 that we imported foodgrains of Rs. 216 crores and it will be remembered that for several years food had to be subsidised.

With regard to industrial raw materials also, acute difficulties were being experienced. The textile mills did not have enough cotton, the jute mills did not have enough jute. There was an import of Rs. 138 crores worth of cotton in 1951-52. This situation naturally demanded that the top-most priority should be accorded to the requirements of agriculture. This was done. Large allotments were made for irrigation, major and minor, and ample provision was made for other schemes for development of agriculture. The Plan was further strengthened by about Rs. 40 crores for chronic scarcity affected areas nature too co-operated and gave fair

conditions over large areas of the country. As a result, food production went up by 11.4 millions tons, cotton production by a million bales and oil-seeds by half a million tons. Thus in 1953-54 our production targets have been more than fulfilled in respect of food-grains and oil-seeds. For cotton 80 per cent. of the target has been achieved. It has to be acknowledged that in respect of jute and sugar, the position is far from satisfactory. It may be useful to indicate the factors which have contributed to the improvement in the economic production.

The increase in irrigated area is perhaps the outstanding factor in the situation. Major irrigation has added 2.8 million acres and minor irrigation, including wells and tube wells was responsible for 5.3 lakh acres. We have already spent Rs. 28.5 crores on minor irrigation. Reclamation both by the Centre and the States has helped to a considerable extent. The total acreage of reclaimed land so far is 12.3 lakh acres, a little more than half the target. It is a significant fact that the consumption of fertilisers has increased from 2 lakh tons before the Plan to more than 4 lakh tons last year, and nearly 6 lakhs tons this year. There are various other programmes, including land improvement schemes, supply of improved seeds, plant protection, etc., which have, of course, played a certain part. Efforts have been made to strengthen the position of the farming community by increasing the funds available to them. There has been considerable improvement in respect of short term as well as long term credits. The Community Projects and the National Extension Services have made their own contribution, although in view of the fact that this is a recent development, this contribution has to be measured less in terms of actual quantities than in the potentialities which have been created. I may quote from a recent assessment by the Programme Evaluation Organisation:

"The success of new tillage which consists in better seeds, better cultivation methods, better

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fertilisers and a more plentiful and assured supply of water is already an accomplished fact and the overall effect is so striking and obvious that there can be no doubt that the object of increasing production is being steadily attained."

In the industrial sector, we have, during the course of the three years, attained a position of having reached or fulfilled the targets in respect of mill-made cotton textile and vegetable oils and made an appreciable progress towards plan targets for cement, salt, matches, woollen manufactures, etc.

We cannot, however lose sight of the fact that in several industries where fuller utilisation of capacity was envisaged in the Plan, the achievement has been small compared to additional production envisaged by 1955-56 as in the case of superphosphate, glass, sulphuric acid, jute, automobiles, electric fans, radio receivers, machine tools. In the case of the sugar industry progress recorded in 1951-52 received a set-back in subsequent years, so that there is a considerable gap between capacity and production.

While it has to be acknowledge that very largely the increase in production has arisen because of fuller utilisation of existing capacity, some part of the increase is also owing to the creation of additional installed capacity.

Thus while the increased levels of production recorded in respect of railway rolling stock, ball bearings, sewing machines, hurricane lanterns, dry batteries, electric transformers, soda ash, cotton textiles, woollen textiles, power alcohol and vanaspati industries.....

Shri A. M. Thomas (Ernakalam):  
Vanaspati also?

Shri Nanda: have mainly or entirely resulted from a better utilisation of the capacity that was already in existence in 1950-51, in the case of ammonium sulphate, bicycles and caustic soda industries, the increased production was achieved mainly through the new units which went in-

to production during the Plan period. In the case of cement and rayon industries, the increase in production resulted both from the new units that went into production during the plan period, as well as by a more intensive utilisation of the capacity which existed in 1950-51.

The Five Year Plan includes a large number of long term industrial projects, particularly in the category of capital goods and consumer goods industries which are expected to go into full production only during the period of the second Five Year Plan. The full benefits of these schemes would be felt only in the Second Plan Period, although considerable investment would have been made on these projects during the present Plan period. In this category fall industrial units like the expansion of Tata Iron and Steel Company, the expansion schemes of the Indian Iron and Steel Company, Rourkela Iron and Steel Plant, the establishment of an Aluminium plant by the Indian Aluminium Co., Ltd., the Integral Coach Factory, the heavy steel casting plant of the Tata Locomotive and Engineering Company, the plant for the manufacture of heavy electrical machinery, expansion programme of the Sindri Fertilisers, expansion of the soda ash schemes for the production of benzene, Hexachloride, Penicillin, Streptomycin, etc., the Industrial Explosive Factory in Bihar State to be set up in collaboration with the Imperial Chemical Industries, and the manufacture of dyes and a petrol refinery proposed to be set up by Caltex Co. The total investment, in fixed capital, of the new industrial units and expansion schemes in the private and public sectors is a useful index of industrial development. There are difficulties in making such estimates for the private sector. According to the best estimates available, Rs. 52 crores were invested in the private sector in the first two years of the Plan and Rs. 46 crores in the third year, making a total of Rs. 96 crores. In the public sector, against the provision of Rs. 94 crores, during the first

three years, the investment was estimated to be about Rs. 31 crores. It is anticipated that against the total investment of Rs. 327 crores for both sectors, investment during the Plan period might fall short by about Rs. 50 crores.

The House is well acquainted with the problems which our railway system had to face after the war, and the extent of over-age and worn-out equipment which handicapped the railway system, and confronted the Government with a heavy programme of rehabilitation. For this it was originally intended to obtain 1,038 locomotives, 49,143 wagons and 5,674 coaching vehicles. These targets were later increased to and orders placed for a larger magnitude. In actual fact, we have during the first three years 510 locomotives, 26,270 wagons and 2,734 coaching vehicles added to the rolling stock. Other programmes connected with the railways such as renewal of tracks, sleeper renewals, etc., are also proceeding according to schedule. Some of the dismantled lines have been restored and some new lines also have been constructed.

On these immediate priorities of the Plan—Agriculture, Irrigation and Power, and Transport—two-thirds of the outlay on development had been allocated.

The Progress Report for the third year of the Plan drew attention to the short-falls in expenditure both in the Centre and in the States. This feature has evoked a considerable amount of comment in this House as well as elsewhere, and I should like to say something about it. The total expenditure for the first three years was estimated to be about Rs. 885 crores, that is, a little over 40 per cent. of the expenditure contemplated in the final Plan leaving the balance for the fourth and fifth years. Figures of expenditure on development are a pertinent index of the fulfilment of the Plan, but to get the right perspective, they should be seen in relation to actual physical achievements. It is also necessary to remember that during the greater part of the first two

years, the Central Government and the States worked on the basis of a draft Plan. The Plans for the first year were more or less along the lines of the budgets which had been drawn up for that year. At that time, the general emphasis was on keeping down Government's financial commitments; several Part B and Part C States were still now to their tasks, and States like Punjab, West Bengal, PEPSU and Uttar Pradesh were faced with large problems of rehabilitation of displaced persons. At the beginning of the second year of the Plan, following the general elections, new Governments took office in the States and devoted attention to the finalisation of the Plan. It was, therefore, inevitable that during the first two years the Plan made a rather slow beginning.

It is from the third year that both at the Centre and in the States determined efforts began to be made to carry out the tasks laid down in the Plan. At the beginning of the Plan several States were able to continue projects which they had begun earlier during the period of post-war reconstruction. They were, therefore, in a position to step up expenditure in accordance with the Plan. Taking the States as a whole, during the first three years, about 50 per cent. of the Plan which was approved in 1952 was carried out. The achievement was greater in fields of development such as irrigation and power and transport, where the administrative machinery was better equipped than in fields like agriculture and small industries to which the Plan brought a new emphasis. I venture to think that the measure in which in every part of the country today new developments are taking place and almost every State has mobilised its machinery for achieving the targets in the Plan, is a true index of the momentum which the Plan has already gained. At the Centre, judged in terms of expenditure on development, it would seem that about a third of the Plan was carried out during the first three years. In the third year, this increased to about 17

[Shri Nanda]

per cent. and in the fourth year the amount budgeted was more than a quarter of the total size of the Plan. There were two main reasons why the Central Ministries needed more time than State Governments in increasing the tempo of expenditure with which they were directly concerned. The first reason is that a number of programmes at the Centre entailed expenditure through the machinery of the State Governments such as, for instance, the provisions for Grow More Food, welfare of scheduled tribes and backward classes, cottage and small-scale industries basic and social education and health programmes. It took time for the Central and State Governments to get together, determine the lines of action in detail and strengthen the machinery for the administration of these programmes in the States. The second reason is that several projects, specially in industry and transport, which the Central Government was itself to carry out required preparatory period for technical study and consultation before they could be undertaken. In both respects the situation has now greatly improved and the Central Ministries as well as the State Governments are much better equipped than they were to undertake the tasks placed upon them by the Plan. I do not claim that the Plan as originally drawn up will be fulfilled in every detail, but I would venture to suggest that the more important targets of the Plan will be achieved and, when the time comes to assess the results of the First Plan as a whole, the shortcomings will be seen to be less numerous and less significant than we might sometimes fear.

The Plan, as finalised, contemplated an addition to the stock of productive capital owned by Central and State Governments to the extent of Rs. 1,190 crores. Against this, the investment undertaken in the first three years is Rs. 555 crores, that is, nearly one-half. The outlay on social capital is also similar in proportion, being Rs. 199 crores in the first three

years against a Plan figure of Rs. 425 crores. There are, however, larger gaps in that sector of the Plan in which the primary aim was to build up productive capital in private hands in agriculture, industry and transport. Here the outlay in the first three years is a little over a quarter of the figure contemplated in the Plan. Thus, the achievements up to the third year are more concrete in these fields which received a high priority in the Plan such as agriculture, irrigation and power and transport.

The House would be interested, I am sure, to learn of the marked progress now being made in the implementation of road construction programmes throughout the country. The bulk of this programme is in the States where, taking the country as a whole performance is well up to the programme and during the first three years about 60 per cent. of the expenditure provided for in the Plan was incurred.

In the field of social services, programmes at the Centre are intended mainly to supplement and strengthen programmes in the States which account for the bulk of the provision in the Plan. In pursuing this objective the Central Government has taken several steps to assist States in programmes for industrial housing, welfare of scheduled tribes and backward classes, for malaria control and rural and urban water-supply, for expansion of primary education and the reorganisation of both primary and secondary education and a number of programmes for the training of personnel who are in short supply.

The third year of the Plan was in many ways a vital year for its implementation. In particular, one development which took place during this year led the Government to find ways of strengthening the Plan. This was the increase in urban unemployment which drew public attention during the early months of 1953-54. The House will recall the measures taken

to expand the Plan by something like 10 per cent.

Let us consider now the impact of all this activity during this period on the overall economic situation in the country. It is very clear that the economic situation has improved considerably and we are ready to go forward with far far-reaching programmes. In many ways the economy is now better balanced. Shortages of the war and post-war period have been removed, prices have come down and the balance of payment position has improved with the reduction in food imports. Although in several respects the results of recent years are encouraging, there are also certain shortcomings. Of these, one of the most important concerns the question of resources, to which I have already made reference in my introductory remarks.

But the position is that the normal budgetary resources of the Government have to be increased at all costs if there is to be a higher rate of development. This question was reviewed recently by the National Development Council and it was proposed that for the next budget States should explore fully the possibilities of increasing their resources for development, such as enhancement of betterment levies, enhancement of water rates, revenue resettlements, surcharges on land revenue in the higher brackets, receipts from commercial undertakings and so on. The National Development Council stressed the need for action in respect of betterment levies on new areas which were coming under irrigation. The mobilisation of the savings of the community through every means possible lies at the centre of the entire problem of development. In this respect our effort has fallen short of what we were expected to do.

If one surveys the field of planning in our country and reviews the experience of the past three or four years objectively, certain points of strength and weakness stand out. I have already mentioned in my introductory remarks the features which

will encourage us and also shortcomings of which we have always to remain aware and to remove which we are making a constant effort. It is too early yet to strike a balance. In the picture as it lies before us there are signs of hope and encouragement as well as signs of warning. Large as some of the results achieved may seem to be, they are small in comparison to the magnitude of our problem. The need for intensive national effort and sacrifice is greater than ever before and it is in the measure in which our Plan becomes the symbol of hope and service and the means for increase of opportunity for the common citizen that the nation can hope to succeed.

**Mr. Deputy-Speaker:** Motion moved:

"That the Progress Report of the Five Year Plan for the year 1953-54 be taken into consideration."

Some amendments have been tabled. I will ask hon. Members if they want their respective amendments to be placed before the House.

I reserve to myself to suggest to any hon. Member if I have any doubts regarding any portion or the whole of any amendment and ask him how far it is in order and, if I find it is not in order, to avoid that particular portion. Subject to these conditions I am admitting these amendments now.

**Shri Raghbir Sahai** (Etah Distt.—North East cum Budaun Distt.—East) I beg to move:

That for the original motion, the following be substituted:

"This House having considered the Progress Report of the Five Year Plan for the year 1953-54, while appreciating that—

- (a) the agricultural production has increased,
- (b) the industrial production has maintained a steady upward trend,
- (c) the prices especially of food-grains, have fallen considerably,

[Shri Raghubir Sahai]

- (d) the controls on foodgrains have been relaxed, and
- (e) the balance of payment position has improved, is of the opinion that—
  - (1) there are as yet no tangible signs of the solution of the problem of unemployment, especially of the educated class,
  - (2) the prices of other commodities have not proportionately come down as compared with the prices of foodgrains, and
  - (3) there is very little publicity about the achievements of the Plan so far as the man in the street is concerned, with the result that there is lack of urge, desire and zeal on the part of the people as a whole, which is so essential to make the Plan a success,

and therefore, considers it necessary that greater attention be directed towards these matters and suitable steps be taken to remedy this state of affairs, especially in dealing with Community Projects, the personnel in charge of which should possess special qualifications and a living faith in respect of the Five Year Plan and the entire system of education be so over-hauled that the Universities, instead of pursuing their 'obsolete' curricula in a conservative manner, may attune it to the rapidly changing social and economic structure of the country and be able to turn out youngmen who could be fitted in in the implementation of the Plan at all levels."

Shri Gadilal Gopal (Kurnool):  
I beg to move:

That for the original motion, the following be substituted:

"This House, having considered the Progress Report of the Five Year Plan for the year 1953-54 is of the opinion that proper steps have not been taken by the Gov-

ernment—

- (i) to give adequate publicity to the various schemes of the Plan in the rural areas,
- (ii) to remove red-tapism, still rampant in the services, to be able to secure early approval of various schemes by the departments to speed up the works' under the Plan,
- (iii) to relieve educated unemployment by speedily enforcing the Central Education Scheme throughout the country.
- (iv) to supplement the medical personnel to give medical aid to the rural population, and
- (v) to give facilities to the agriculturists by supplying improved agricultural implements, by setting up State factories to manufacture these machines."

Shri N. M. Lingam (Coimbatore)  
I beg to move:

That for the original motion, the following be substituted:

"This House, having considered the Progress Report of the Five Year Plan for the year 1953-54, is of the opinion that while the progress achieved is impressive, the tempo of progress on the following has to be accelerated:—

- (a) Community Projects and National Extension Service,
- (b) land reforms,
- (c) village and small-scale industries and rural banking, and
- (d) implementation of recommendations relating to improvement in administration."

Dr. Ram Singh (Shahabad South): I beg to move:

That for the original motion, the following be substituted:

"This House, having considered the Progress Report of the Five Year Plan for the year 1953-54, is of the opinion that in view of the fall in prices of agricultural commodities proportional reduction should be made in the irrigation and other agricultural taxes which have been enhanced due to the Five Year Plan."

Shri S. V. Ramaswamy (Salem): I beg to move:

That for the original motion, the following be substituted:

"This House having considered the Progress Report of the Five Year Plan for the year 1953-54, is of the opinion that—

(a) considering the magnitude of the difficulties that had to be encountered, the progress of the First Five Year Plan, has been generally satisfactory, and

(b) for the fulfilment of the Plan, it is necessary to accelerate the tempo of progress for the remaining period of the Plan and to implement more vigorously the measures of reorganisation in Agriculture, Industry and other fields recommended in the Plan."

Shri Veeraswamy (Mayuram—Reserved—Sch. Casts): I beg to move:

That for the original motion, the following be substituted:

"This House having considered the Progress Report of the Five Year Plan for the year 1953-54, is of the opinion that—

(a) the rural problems such as communications, medical aid and education have not been tackled,

(b) land reforms so far made have not benefitted the tillers of the soil,

(c) no steps have been taken to rehabilitate the beggars whose number is increasing day by day, and

(d) South India has not been benefitted by the Five Year Plan."

Pandit Thakur Das Bhargava (Gurgaon): I beg to move:

(1) That in the substitute motion proposed by Shri Raghbir Sahai, the following be added at the end:

"but regrets to record that the progress in respect of animal husbandry is extremely unsatisfactory and immediate steps for rapid improvement in this direction should be taken."

(2) That in the substitute motion proposed by Shri Gadilingana Gowd, the following be added at the end:

"(vi) to take immediate steps for rapid improvement in respect of animal husbandry where the progress has been extremely unsatisfactory."

(3) That in the substitute motion proposed by Shri N. M. Lingam, the following be added at the end.

"(e) animal husbandry, where the progress has been extremely unsatisfactory."

(4) That in the substitute motion proposed by Dr. Ram Subhag Singh, the following be added at the end:

"and is further of the opinion that the progress as regards animal husbandry has been extremely unsatisfactory and it is necessary in the interests of rural welfare to devote special attention for rapid improvement in this direction."

(5) That in the substitute motion proposed by Shri S. V. Ramaswamy, the following be added at the end:

[Pandit Thakur Das Bhargava.]

"(c) in the essential interests of rural welfare, it is necessary to devote special attention to animal husbandry in respect of which the progress has been extremely unsatisfactory."

(6) That in the substitute motion proposed by Shri veeraswamy, the following be added at the end:

"(e) the question of animal husbandry in the whole of India has not received the attention it deserved and immediate steps are necessary for its rapid improvement."

**Mr. Deputy-Speaker:** If one is adopted, the others will be barred later on.

The original motion and the amendments are now before the House for discussion.

**Shri S. N. Das (Darbhanga Centre):** I would like to make a submission. In the discussion on economic affairs a large number of Members were given an opportunity and I think that the same set of persons may be given an opportunity to participate in the discussion on this motion also. I would request you kindly to see that those who had not participated in the discussion on economic affairs are permitted to participate in this.

**Some Hon. Members:** We support it.

**Mr. Deputy-Speaker:** I have got a list of those who took part in that discussion, as many as twenty-three including the Ministers. I have got that list side by side. But I cannot avoid a few hon. Members who will be the spokesmen of their respective parties. Therefore, except with regard to two or three such persons, I will certainly try to give an opportunity to those who have not taken part in that discussion and an opportunity to others of there is sufficient time.

I would like to remind hon. Members that eight hours have been allotted for this discussion on the whole. We started today at 12 o'clock at 12-01 to be precise. We shall go on till five. There are five hours today and three hours tomorrow. But I would like to remind hon. Members that after this the discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes is coming on. Hon. Members have been stating that somehow the discussion is not allowed to go on for as many hours as are provided for and the hours provided for are not sufficient. Six hours are provided for that discussion. On Friday we have only got two, or two and a half hours at the most. Therefore we may not be able to finish that discussion during this session unless hon. Members are prepared to sit till six today and tomorrow. But even at four o'clock we do not have quorum, what to say about six o'clock. That is the difficulty. Hon. Members will try to make up their mind by 4-30 and if they are inclined we will sit for half an hour or an hour more today and try to do some justice to it and try to conclude it. Subject to this the proceedings will go on.

I have already received chits and I have noted down as many as thirty-six names. There are others who may not send chits but on account of their importance they have to be called. I am not bound exactly by the chits; I am bound by persons who rise in their seats also. Therefore, may I suggest that if all the thirty-six who want to participate are to get an opportunity, each hon. Member may try to make his points in ten minutes or at the most fifteen minutes?

**Shrimati Renu Chakravarty (Basi-  
rhat):** In an important debate like this debate on the Five Year Plan, if we are to discuss the agrarian sector which has not come in for any discussion at all, it will be impossible in ten and fifteen minutes. If we have to speak on behalf of a party which has a particular policy....

**Mr. Deputy-Speaker:** What shall I do?

**Shrimati Renu Chakravarty:** I would request that we may be given twenty to twenty-five minutes.

**Mr. Deputy-Speaker:** All right, I will give twenty-five minutes for the Communist Group.

**Shrimati Renu Chakravarty:** Out of eight hours only twenty-five minutes?

**Mr. Deputy-Speaker:** Thirty-three divided by five hundred into eight hours. It comes to....

**Shrimati Renu Chakravarty:** It is ridiculous.

**Mr. Deputy-Speaker:** What is ridiculous? You have fixed eight hours. I have no objection; if it is eighty hours I would have distributed one hour each. Hon. Members go there and in the Business Advisory Committee say it is all right and then say here ridiculous. Whether their conduct is ridiculous or mine is ridiculous, I cannot understand.

**Pandit Thakur Das Bhargava:** It is not a political matter at all. It is an economic matter and therefore more time should be given to the Congress Party according to its number.

**Shri M. S. Gurupadaswamy (Mysore):** Various Groups are represented in the Opposition. I suggest that half of the time may be given to the Opposition Members.

**Pandit Thakur Das Bhargava:** No, no. This is not a party matter. All Members are equally entitled to a chance.

**Mr. Deputy-Speaker:** All right. There are eight hours or 480 minutes. Divide it by 500. One minute for each Member. If a Group consists of 33 Members, they will have 33 minutes. They may distribute among themselves. I have no objection to a

Group consisting of 30 or 40 Members distributing among themselves the 30 or 40 minutes. Let them not put up more Members and want 20 minutes or 15 minutes each. This is a Plan where everybody is interested. Merely saying that it is my Government's Plan would not be useful so far as hon. Members coming from this side are concerned. They also want to speak. I shall give one minute for every Member. At that rate, Groups may choose their spokesmen. Let them choose one person and let him take all the time; I have no objection.

**Sardar Hukam Singh (Kapurthala-Bhatinda):** There are unattached Members also.

One minute for each individual will not be sufficient.

**Mr. Deputy-Speaker:** I will request them if possible to meet and choose their speakers and I shall allow five or ten minutes. The same thing will apply to the Independent Group also.

**Shri Veeraswamy:** As Shri S. N. Das suggested, I request you to give chances to those who have not spoken on the economic affairs motion.

**Shri Asoka Mehta (Bhandara):** This allotment is not fair, if I may be permitted to say so. After all, this Report has to be discussed in order that we may draw certain conclusions at the end of the discussion. You know all the Members of the House. You know who would have something significant to say on this subject. Not only on this subject, but on every question. I would submit that efforts should be made to permit the Members who have something significant to contribute whatever their party to speak.

**An Hon. Member:** This is not any thing new.

**Shri Asoka Mehta:** The debate is not for the satisfaction of the Member here. It is for the satisfaction of those who have sent us. It is not fair to distribute time like that. I have got the least objection to the entire

[Shri Ascka Mehta]

time being given to the Congress Party.

**Shri Bogawat** (Ahmednagar South): Do you think that the Congress Party has nothing to contribute?

**Dr. Ram Subhag Singh:** Every Member should be given an opportunity.

**Pandit S. C. Mishra** (Monghyr North-East): In that case, it would be better if you have a list of Members whom you will permit to participate in the debate so that they may go to the Central Hall and come only when they are called.

**Mr. Deputy-Speaker:** You are making my task more difficult. I am not participating in the debate. It seems more difficult to allot the time than speaking from there. It is true that representative opinion must be allowed to be stated for the benefit of the House, for the benefit of the Government and for the benefit of those who have sent us here. At the same time, hon. Members who are leaders of Groups want themselves to speak and their followers to speak. I know Pandit S. C. Mishra.

**Pandit S. C. Mishra:** You know me well, Sir.

**Mr. Deputy-Speaker:** He does not agree. He thinks I make a distinction between persons competent to speak and not competent to speak. Why should I take this on my head? I think every hon. Member is competent to speak on every subject. Of course, I shall give due regard to all these matters and try to distribute the time. Perchance, if I am able to allow to a group only at the rate of one minute, it will be the minimum. It would be increased in proper cases. But let us see. We shall now go on.

**Shri Raghuramiah** (Fenali): I do not want a remark made by Shri Ascka Mehta to go uncontradicted. It

affects the prestige of every Member of the House. I can understand one saying that representative groups should be given time. But, to go further and say that only some hon. Members have got something to contribute, is an aspersion which I think we should all protest against.

**Shri Asoka Mehta:** May I point out, Sir, that I have made it clear that there are different subjects? I do not think that every Member is competent to speak on every subject. We deal with a variety of subjects. I am quite sure that different Members here are competent to speak on different subjects. I was only suggesting competence arising in reference to particular subjects.

**Dr. Suresh Chandra** (Aurangabad): What is the use of making this remark?

**Mr. Deputy-Speaker:** What is the harm if an hon. Member thinks he knows?

**Shri Bogawat:** He should say that and not cast an aspersion on anybody.

**Mr. Deputy-Speaker:** Nobody can be an expert on every subject.

**Shri Karni Singhji** (Bikaner-Churu): As a citizen of free India, I feel extremely proud of the progress and the gigantic strides that my country has made in achieving the results that we have already achieved in the first three years of the Five Year Plan.

**Mr. Deputy-Speaker:** He is a representative of the Independent group. Shri Tulsidas and Shri Karni Singhji are Independent representatives. Shri Tulsidas is a businessman. Shri Karni Singhji will voice their grievances.

**Shri Karni Singhji:** It is extremely easy to criticise any Plan. I say we should look at this from a constructive point of view. India has faced terrific odds: partition, floods, famine and so

on. In spite of that, in such a short time, we have been able to achieve something and I think as free citizens, we have got a right to pat ourselves on the back. But, we should not rest on our laurels. We have got to build up our country further. It will take many more years: perhaps with another three or four Five Year Plans, we will be able to attain self-sufficiency. I feel that to attain self-sufficiency and to get a move on with our Five Year Plans, all of us in this House, no matter to whatever groups or parties we may belong, have got to join hands and pull together. I would like to take this opportunity to say, and I am quite sure that everybody in Rajasthan will agree with me, that the Prime Minister and the Members of the Planning Commission deserve to be congratulated on what we have been able to achieve in such a short time.

Looking at some of our achievements today in such a short time, we have some of the World's largest dams span our rivers. To quote an Englishman whom I met a few days ago, he said that he could hardly believe that India in these five years could have achieved so much. That, I feel, is the view of many foreigners who have visited India after four or five years. It is a great tribute to our country and to our administration.

The hydro-power net-work is spreading over the face of India. Even the desert of Rajasthan is going to have several hundred miles of hydro-power net-work giving power to the smallest villages, thereby helping to solve our unemployment problem through Industrialisation. Practically everything that we see in India today is assembled by Indian labour. Practically every motor car that we see on the road is assembled by Indian men. We have got a marked self-sufficiency in food. We can boast of some of the most beautiful and luxurious modern buildings, both in the field of Industries and Governmental buildings, which can be seen anywhere in the world.

Our Indian Airlines, today, have begun to cross the globe and carry our message of goodwill.

1 P.M.

In spite of all the good things we have achieved, there are certain aspects in which we are still wanting and which require every effort on our part to overcome. The biggest hurdle in the path of full implementation of the Five Year Plan is corruption. Everybody here, I am sure, has, at some stage or other felt that corruption is coming in the way of the progress. I may be pardoned for saying this. The other day, while discussing with certain important people about how best to stamp out corruption, I was told by one of them that corruption is so rampant that a person would be a fool who does not accept bribes. That is a statement of fact. I am afraid he was right.

**An Hon. Member:** Who was that man?

**Shri Karni Singhji:** He was a man who belonged to Rajasthan.

**Mr. Deputy-Speaker:** But he is a fool who gives the bribe.

**Dr. Ram Babu Singh:** He is compelled to give. (Interruptions)

**Shri Karni Singhji:** He who gives and he who takes are both Indian citizens, and therefore, I think we have to do something about it.

The next thing that comes in our way is red-tape. As you know, Sir, India is a welfare State, and a poor man's country, and in this country of ours the poor man has the greatest difficulty in achieving speedy justice. I would like to illustrate it. For example, there is a villager who comes from his village and he has quite a legitimate case. I am sure it would take him at least three years of

[Shri Karni Singhji]

"greasing" hands from table to table before he can get even elementary justice. If we brag to be a welfare State and a poor man's country, this is the first thing we must put right, so that the common man can get cheap justice and quickly.

Another thing which is particularly true of Rajasthan or certain Part B States is what I term the poison of regionalism. It is due to this that the Five Year Plan cannot be given its full and due consideration, as regional considerations play a more important part and not considerations of where natural resources are most abundant or unemployment is the most acute.

Switching over to Rajasthan and the Five Year Plan, I feel that we have seriously lagged behind in Rajasthan as can be seen from the Progress Report. On pages 18-19 it says:

"Relatively speaking, that is, admitting the fact that the overall rate of spending has been behind schedule, the progress of expenditure (50 per cent. and over) in the first five States listed above may be said to be satisfactory, and the progress of expenditure in the next six (40 per cent. and over) may be regarded as fair, while in the rest of the States the rates of expenditure achieved have to be considered as seriously lagging behind."

That is, Rajasthan comes under that category. I feel that in the interests of the people of Rajasthan, the Central Government has got to pull up the administration there. The pre-requisite of any administration which can cope with a Plan of this magnitude is ministerial stability. You will agree with me that in Rajasthan we have anything but ministerial stability. In six years, or rather in less than six years, we have had six Ministries.

An Hon. Member: Nothing but France.

Shri Karni Singhji: I am afraid I have become quite tired of quoting France every time here, but I think we are getting pretty close to France. I am happy to see that the High Command has at last put its foot down and said that no more changes will be brooked. I wish the new Ministry all success, but I hope that, if any further changes are coming in the Ministerial set-up of Rajasthan, the Central Government will consider President's rule for us, for I am sure we would be much better off that way. I say that because I feel that the present Chief Minister is a young man and should be given every chance to prove his mettle.

The Chief Minister, Mr. Sukhadia, has given us a very hopeful picture of industrialisation for Rajasthan, and we all welcome it, particularly as it is going to employ a large number of our unemployed labour. Here again, I hope that he will live up to his word.

An Hon. Member: How long will he last?

Shri Karni Singhji: It is very important in a place like Rajasthan that we should industrialise in a big way, and preferably nationalise the industry, so that thousands and thousands of unemployed labour—a large number of them caused due to integration—are fully provided with jobs.

Rajasthan—and the northern part of Rajasthan in particular—is going to get by 1956. I hope a very large network of hydro-electric power, and unless we plan and locate our industries at the right places, we will never be able to use this hydro-electric power properly. We know for a fact that there is going to be a surplus amount of hydro-electric power, and I also know, and I am sure everybody also feels, that no large industry can be

started in a year. It will take at least four years before we can get a major industry going. I had suggested this two years ago speaking on the Five Year Plan, but unfortunately we are still where we started and Rajasthan can hardly boast of any new industry worth the name.

A few suggestions have been put forward, especially with reference to northern Rajasthan, for industrialisation. The first is about the ammonium sulphate factory. We hope that one of these factories will be situated in Rajasthan. This ought to employ at least 1,000 people. A cement-cum-sulphur factory, which, I believe, ought to be somewhere near a gypsum deposit, can, with effect, be located near Bikaner city. This also will employ at least 2,000 people. A car assembly factory can likewise be installed in Rajasthan. We have the best system of railways, we have the man-power and the labour, and skilled labour for work. We are getting hydro-electric power. With this, we may employ as many as 10,000 people in the car industry.

The existing coach-building factory at the workshops of the Northern Railway in Bikaner can be doubled. This ought to employ another 1,000 people in Bikaner.

The latest scheme for irrigating Rajasthan is the Rajasthan canal which is quite different from the existing canal systems—that is, the Gang Canal system and the Bhakra system—and it is reckoned that if this canal comes into being, which, I believe, is now being included in the Second Five Year Plan, we should be able to find employment for 125,000 rural unemployed families, taking 32 acres as a basic unit. 125,000 families is a lot of people, and if we can find employment for them, even, say, within the next five or ten years, we will have taken a gigantic stride to solve our unemployment difficulties in the rural areas.

While concluding—I should not like to take the time of other Members—I sincerely hope that in the interests of the welfare of our country, all of us here will pull our weight together, no matter what party we belong to, so that in the minimum period possible, India will have attained complete self sufficiency.

**Shrimati Renu Chakravarty:** Yesterday, in the course of the economic debate, we heard an amazing speech by Pandit Nehru which was largely devoted to bantering a very respected and eminent scientist whom any other country in the world would be proud to possess; and immediately after speaking about the pride he felt in the people of India and charging those who criticised the Plan as being against the people, it was a surprising tone he adopted towards one who has risen from the people against great odds to heights of eminence which any person in any country would be proud to attain. I think the real reason was that Dr. Saha had really put his hand on some of the sore spots, and I hope within the short time given to me to point out one or two of them—facts which Dr. Saha had correctly pointed out. Here, before I proceed, I should also like to say that the demagogic fashion in which Pandit Nehru tried to say that all those who criticise the Plan really undermine and actually are going against the people is absolutely wrong. Just because the Plan is there, it does not mean that if you are for the Plan you are for the people. It means that we have to see today what the people of India have been doing, how they have been fighting against many of the measures which have actually brought great suffering to them, and how the anti-people policies of Government have been fought by them with so much courage; and that is why we say all honour to the people, but it does not mean necessarily all honour to the Plan.

I am going to devote myself chiefly to that sector to which the First Five Year Plan has given the greatest em-

[Shrimati Renu Chakravarty]

phasis, that sector being the sector of agriculture. Firstly, I should like to say that it is a peculiar thing that both Shri C. D. Deshmukh and Pandit Nehru said that the huge unemployment figures which we face today have to be solved outside the rural sector, and that, chiefly, it is a problem which has to be solved within the urban sector and within the sector of industry. Now, there is no doubt that we cannot progress without a much larger degree of industrialisation. But still if we are really to see the huge figures for whom we have to create employment, it is absolutely necessary to get at least a portion, a significant portion, absorbed in the rural sector. Secondly, we have to see that every precaution is taken so that the process towards landlessness, towards destitution by eviction and other methods, is fully protected against.

I would like to point out here that certain figures given by the Finance Minister have to be reconsidered. Now, take the question of the employment potential we have to create, the potential which will be necessary in the next ten years. According to the figures that he has given, there are 15 million unemployed. If we take that as a static figure, and accept that there will be no increase in it right throughout the ten year period and that we shall only have this 15 million to deal with, and add to it 1.9 million of annual increase in the working force. If you multiply that 1.9 million by ten, it does not come to 24 million but it comes to 34 million in all. I think there are some wrong calculations done by the Finance Minister.

**Mr. Deputy-Speaker:** What is 1.9 million multiplied by ten?

**Shrimati Renu Chakravarty:** That will come to 19 million. 19 million plus 15 million is 34 million.

I am very wary of using figures because I know that the Finance Minister is a master juggler in these figures, but I have found that this is a substantial figure. 24 million is a big figure, but when it comes to 34 million, certainly, the amount of investment will have to be even more. That is why it is all the more necessary to find out how we will be able to absorb a larger portion in that big sector of national income, that big and important sector in an under-developed country like India, which is the rural sector.

It is here that we have to see what is the record of Government. In spite of the various claims about the great opportunities of employment through production, and their working for removing inequalities, what is it that we see. The first and foremost great phenomenon we have to face today is the mass-scale evictions that are going on right throughout India. We say that if you are unable really to give land to the peasant without compensation which is their legitimate demand and right, at least you have to see that you stop evictions. Just as stopping of retrenchment is important in the industrial sector, so it is important to stop the evictions that are taking place in the rural sector. In Andhra, for instance, Government is one of the biggest land-owners. It owns about 13 lakhs of acres of cultivable waste, either under revenue or forest head. Now, what has been happening there? The Andhra Government have been stubbornly opposing the distribution of this waste land. Even in those areas where the agricultural labourers have taken this waste land today, they are being evicted under the plea of giving them to "political sufferers". Then, again, we see that there is another type of eviction, for instance, in the inam villages where large numbers of the agriculturists are being evicted, and they are being evicted from lands which they have been cultivating from time immemorial. There is another category

there, where the tenants and share-croppers are under the *pattadars*; they have also not got that security of tenure. I can go on quoting from Punjab and from various other parts of India to show that this problem of eviction is a very big problem, but not one word has been said in the whole review and assessment of the Five Year Plan about this phenomenon, how it is increasing, what is its effect on the labour potential, whether it is increasing employment or unemployment, etc.; no assessment has been made of this big factor up till now.

**Mr. Deputy-Speaker:** In Andhra particularly, if the Government are trying to evict those landlords or rich men who have kept adjoining lands, and if for the purpose of giving them to landless people, they pass legislation, is the hon. Member against it?

**Shrimati Renu Chakravarty:** I do not think you have understood my point. May be, it is my fault. My point was that the Government owns certain waste lands there, and those were the waste lands which were being demanded by the agricultural labourers; some of it has been taken over by Government, and the labourers are now being evicted. The same is true in Malabar also. For instance, in the Kuthali estate, which belongs to Government, there are 2,000 acres of fertile land. There, an agitation has been going on, but up till now, that land has not been given to these people. I can give other examples also. Actually, instead of giving them the land, they are being arrested. This whole question of.....

**Shri Velayndhan:** This land belonged to a particular zamindar. When he died, it was taken over by Government.

**Shrimati Renu Chakravarty:** I think I am speaking with authority on this point, and I feel that if there is anything to be said against it or for it, it can be stated later on.

The general phenomenon is that the question of evictions assumes serious

proportions. Not only is eviction being carried out in areas of waste lands, fallow lands, etc. or in areas of a ryotwari nature, but in certain areas, as my State, for instance, it is taking place under the plea of land reforms. Certain clauses in the Bill itself, which is intended for that purpose, have given rise to further eviction. For instance, in the West Bengal States Acquisition Act, there is a clause which says that land above 33 acres, which is given to share-croppers, or has been sub-let, can be acquired by Government. So, immediately, large-scale evictions have started taking place. In this way, we find that this whole phenomenon of eviction has resulted in upsetting the equilibrium, or I should not use the word 'equilibrium,' but say that it has rather upset and thrown into the ranks of the unemployed larger and larger numbers of the cultivating peasantry.

I would also like here to make a passing reference to what we feel.....

**Mr. Deputy-Speaker:** Certainly, the House would like to know this, for it is a matter for the House to vote for or against; and if I put a question, I put it on behalf of the entire House. I would like to know, in regard to eviction, whether it is the hon. Member's contention that these big landlords, who have occupied Government waste lands, ought not to be evicted, for the purpose of giving it to the poorer people.

**Shrimati Renu Chakravarty:** I have made very specific reference to agricultural labourers. I think I have made that point clearly.

**Mr. Deputy-Speaker:** Who are the persons in occupation of these lands?

**Shrimati Renu Chakravarty:** Agricultural labourers are in occupation of these lands. If you allow me to go on you will know about it.

**Shri Kasliwal (Kotah-Jhalawar):** I may point out that so far as Punjab is concerned, all these evictions have been completely stopped.

**Pandit Thakur Das Bhargava:** And tenants have been secured for ten years.

**Mr. Deputy-Speaker:** Hon. members will have an opportunity later.

**Shrimati Renu Chakravarty:** Let us know which part of India has completely stopped evictions. I would be very glad to know it. The general and total effect is that there is not one word about this question in the.....

**Mr. Deputy-Speaker:** The House would certainly like to know whether eviction by itself is not an offence. Supposing there is a landlord who has an enormous wealth of land and he has occupied the adjoining land, and Government have not evicted him so far, is it wrong for Government to evict him now? ..

**Shri Dasaratha Deb** (Tripura East): Thirty thousand acres of land belonging to tribal peasants in Tripura has been requisitioned by Government, and now those peasants are landless.

**Shrimati Renu Chakravarty:** One can go on arguing in this way, but the point is this: Have the evictions been stopped on every occasion? Is it really going to stop now? I have not heard any such argument that evictions cannot be stopped. And what is the category for whom we want to give land? The category for whom we want to give land is the agricultural labour, the poorer section. We are talking of unemployment. We are not talking about zamindars. We are not talking about employment for the zamindars. We are talking about employment for those for whom we want to give employment, that is, the agricultural labourer and the peasant. I say, that it is important to take note of this question of eviction, in order to find out how much we can stop this section of cultivating peasants from sliding back to destitution and landlessness. That is the point that I am trying to make. It is not a question of giving land to the zamindar by the backdoor of stopping eviction, trying to give protection to them.

The other point which I would like to make in this connection is the

question of ceilings. Up till now, wherever land reform has been carried out, there we find that this land reform has not actually resulted in large amounts of land being made available for distribution to the peasants. The reason for this is this whole question of ceilings. If we really take both employment potential and production into consideration, we feel that one basic factor which gives the biggest incentive to the growth of agriculture and the rise in production is the incentive of ownership in land to be given to the peasant. That is the experience of China. That is the experience of our own country itself. Wherever the peasant has felt security of his tenure where he knows that the land belongs to him even a very small plot of land, he has doubled and increased the production. This whole question of ceiling has raised a great controversy. There has been instances where even certain Ministers of State have voted against putting a ceiling on land, with the result that large areas of land still remain in a few hands, we say that the ceilings have to be fixed in such a way that the maximum amount of land is made available to the peasant. I cannot go into the details of what should be the unit etc. Obviously, it cannot be done within the short space of time which we have at our disposal, but we do say that that amount must be of the minimum and that minimum may not always be what we would call an economic holding.

Now, the question arises, how then are we to increase production. What is it that we have seen? We have seen that it is an incorrect, and a fallacious, argument to say that by giving the largest numbers of people land, and reducing the per capita share of land we will be reducing agricultural production. The first step that we have to take is land reform, and distribution of land to the largest number of people. The next step is towards forming co-operatives. In forming co-operatives we have to ensure one thing, that the disparity between the amount of land allotted

to the sharers of the co-operatives will not be too great. Otherwise, what is it that we will find? A person who has 100 acres of land and another person who has only 10 acres of land will be going into the same co-operative, and we say that that will merely make the rich man dominate over the poor, and will slowly lead to the ruin and destitution of the latter. This whole thing has to be assessed. Why is it that we have not been able to go forward with co-operatives? It has been admitted that the progress in co-operatives has not been great. What is the reason for it? It is this, that we have to have a minimum ceiling, and we have yet to release a large portion of land for distribution to the peasants. These are the two reasons which obviously stand in the way, and I feel that this is a very important point which we have to take into consideration.

Now, here in the progress report, we have seen that our food production has gone up. The analysis of why we have got this production has not been very clearly worked out. In one place, it has been said that almost all of it can be attributed to good weather. In another place, it is said that a part of it is also due to greater coverage, a rise in the area under cultivation. But actually, what do we find? The two States which have spent a large amount of money in agricultural development, both Uttar Pradesh and Bombay, have not shown any rise in comparison with States like Rajasthan where very little has been spent. Therefore, there must be something more in it, and we have to have a right assessment of it. We have to see that this increase does not remain an unstable thing, something that is only dependent on the vagaries of the weather. We have had good crops even earlier without the Plan we have had a big increase, due to good weather, timely monsoons etc. It is a big factor even now, but if we have to assess the conscious efforts made, as to what has been the actual and real results of the Plan, then we have to go to the assessment

of land reform, land distribution and various other factors. In that way, we will have to assess it.

**Acharya Kripalani** (Bhagalpur cum Furnea): What about removal of controls?

**Shrimati Renu Chakravarty:** I am going to take up now the question of agricultural prices today, and with it also I will have to ask something about rural finance, which we are not clear about. The hon. the Finance Minister says that in a month's time, we will have the whole report before us. But one thing I should like to get clear. The question of giving rural finance, either on short-term or long-term basis, will be on the basis of credit-worthiness. Now this question of credit-worthiness keeps out of the area of rural credit those who have at the moment not got security of tenure. The question of ownership of the land also has to be taken up with this question of credit-worthiness. I would like to know how far, and what percentage, will really be able to benefit from the recommendations of the Committee and by the setting up of rural co-operatives, as has been promised.

Now, the other factor in connection with production, after the question of land, is the question of fair prices for agricultural produce. we all know how prices have been falling. Prices of sugar, jute, pepper, coconut, arecanut tobacco, tapioca, groundnuts, cashew-nuts—all have fallen. I have not the time to go into the question of sugar and jute. We have seen how we have not reached even the highest peak levels of the pre-1949 period. Actually, whatever increase we have recorded in record years has again recorded a fall. At the same time as we see this big slide, we also see that profits are being made by the manufacturers—huge profits, as a matter of fact. That is why we feel that in this report, unless we take into consideration this question of how to stabilise prices, how we are going to really stop this sliding down of the prices of

[Shrimati Renu Chakravarty.] agricultural commodities, we will not be able to effect a steady and stable increase in production. Even if we have the potential of increase it, there will always be a tendency for the production to fall. Therefore, there must be some sort of a settled price policy to protect the growers. With it also inevitably comes the question of protecting agricultural labour. The entire question has to be examined. We have to see how we have not been able even to apply minimum wages to agricultural labour right throughout the country. Only in very very little areas it has been made applicable. Sometimes the wages of agricultural labour are very low. Now all this plus the effect that it will have on the slide in prices and on the national economy has to be worked out.

I can give other examples, but I will now go on to the question of the national income.

**Mr. Deputy-Speaker:** If the hon. Member wants, she can take the full 29 minutes. But if another hon. Member from her Group has to speak, she must resume her seat. I leave it to her.

**Shrimati Renu Chakravarty:** I will just take two minutes because there is another Member who wishes to speak.

Although I had much to say, I would just like to point out two facts. One is about the national income. The national income over here, in the progress report, is given at Rs. 252 in 1951-52 and Rs. 261 in 1952-53. Now this increase, I think, is unreal. This has to be seen from two points of view. One has already been pointed by Shri Meghnad Saha, that the increase in the population between 1949-1954 has not been taken into consideration. If that had been calculated, this increase would have been negligible. The other factor is that the national income is derived from agricultural income plus industrial income. In 1948-49, prices were high. Now, there is a steep fall. If we calculate today the total income in terms

of constant prices, and then take the population of 1953-54, I think the increase would be much less. As such, I think we should know in real terms what the national income is. I am not now going into the standard of living, though that is the real indication of the increase in the well-being of the people. But judging the national income by averages would lead us to incorrect conclusions.

The next point I would refer to is about the figures which Shri Jawaharlal Nehru gave about increase in industrial production. Actually he quoted certain wrong figures. He said that the index number in 1953 was 111. I think that the correct figure is 135. It is a small correction. Shri Jawaharlal Nehru who always says we are careless about saying things, should be careful in quoting figures.

I should like to point out that the base year here is 1946. But we have to note that 1946 was by no means a good year for industrial production. It was much less than the peak war years. Therefore, the Eastern Economist has said that with 1939 as the base year, production has gone up to 126.8 in 1943-44, and in 1946-47, it dropped to 105. Seen in this context, it means that the increase in production in the third year of the Five Year Plan was only a little more than the peak levels reached during the war, and I think Shri Meghnad Saha was perfectly correct when he pointed this out, through the Prime Minister in a bit of temper lashed out at him.

I am afraid I have not been able to cover all the points I had to put in. But I would like to say two words on this question of "peaceful approach". Nobody wants violence. If things can be done by peaceful means, we should do it that way. Nobody wants violence. The point is, what are the things that we are seeing today? On the one hand, in regard to land policy, we see that the question of evictions has not been dealt with firmly on an all-India scale. On the other hand, the question of land reform, and availability of land for distribution to the peasants has not been dealt with properly. The question of building up

co-operatives with the ceilings on land has also not been taken up. We have seen that the medium size industries have been closing down in my State. I have got the figures with me but I have not the time to give them. We have to help these medium size industries. How to control the big monopolists, how to actually expand the pace of capital production and the public sector, all these things have to be taken into consideration. On the one hand, we see that big industries like the sugar industry are given so many concessions, so many concessions are given to these big capitalists and big monopolists in the way of taxation relief and other things—crores of rupees—and yet what has happened. The prices have not fallen down and huge profits have been accumulated. At the same time, we have seen retrenchment both in textiles and the sugar industry. We see that the question of labour insurance has not been tackled. I believe a Committee has been set up. That is all we did. We do not know when it will come into force.

When we talk about peaceful approach, the peaceful approach must be judged from the point of view of an objective and that objective must be to see that the inequalities are removed that the poorer sections and the labourers and the workers and peasants get a fair deal. Those who are well placed will have to be curbed by peaceful means, certainly, but if peace is not to be there, it has to be done with controls. That has to be done by the State and that is what we want to see. There is no question of socialism. We are far far from socialism. Even within the capitalist system we can have certain improvements and that is what we want the Government to go ahead and do.

हायर शम सुधार मिशन : मैं बहुत ध्यान से मूँ रहा था और समझ रहा था कि कम से कम कोई एसा सुझाव आयेगा कि हिन्दूस्तान में कर का जो बोझ बहुत ज्यादा हो रहा है उस में कभी की जाय। लैंकन वैसा कोई सुझाव नहीं आया, इसीलिये मझे कुछ कहना है।

मंग संशोधन बहुत मामूली है, और वह इस प्रकार है :

That for the original motion, the following be substituted:

"This House, having considered the Progress Report of the Five Year Plan for the year 1953-54, is of the opinion that in view of the fall in prices of agricultural commodities, proportional reduction should be made in the irrigation and other agricultural taxes which have been enhanced due to the Five Year Plan."

यह प्रस्ताव मैं इस लिये रखता हूँ क्योंकि अभी नन्दा जी ने जो भावण दिया या प्लॉनिंग कमीशन वर्गरह से बाज बाज मॉक्स पर जो वक्तव्य दिये जाते हैं, उन से यह ज्ञात होता है कि उन लोगों को वास्तविक स्थिति का पता नहीं है। अभी नन्दा जी ने कहा कि हाल में ही जो इंवेस्टमेंट कॉर्सिल की बैठक हुई थी उस में सभी स्टूडेंट्स के चीफ मिनिस्टर वर्गरह थे। उस में उन लोगों ने बताया कि हर प्रकार के टैक्सेज बढ़ाये जायें और उस का नाम उन्होंने रखा एन्हैन्समेंट आफ दि बैटरमेंट टैक्स, बाटर टैक्स, सरचार्ड आन लैंड रेन्चर्च, वर्गरह वर्गरह। ऐसी बातों को उन्होंने कहा। अभी बीकानेर के महाराज ने जिस बात को यहां कहा अर्थात् यह कि घस्सोरी बहुत बढ़ गई है और शायद प्लॉनिंग कमीशन का ध्यान इस तरफ कम गया है। मैं इस बात का प्रत्याया समर्थन करता हूँ। जो पहली पंचवर्षीय योजना बनाई गई उस में वह शामिल है कि यहां के उन अफसरों को तरक्की न दी जाय बरिक्त उन के विनाश आवश्यक कार्रवाई की जाय जो घस्सोरी या और प्रकार के भूष्टाचार के लिये जवाबदेह हैं। लैंकन इस रिपोर्ट में अब तक मझे इस की कोई चर्चा नहीं मिली। आज यहां पर एक सवाल आया था उस सवाल के जवाब में उपर्याप्ती महोदय ने कहा था कि उन को ऐसी बार्टन का पता नहीं है। इसीलिये मैं कहता हूँ कि प्लॉनिंग कमीशन को मॉर्द्दा वास्तुस्थिति की, वास्तविकता का पता नहीं है।

## [डाक्टर राम सुभग सिंह]

जब मैं टैक्स के बारे में यह कहता हूँ कि टैक्स को कम किया जाना चाहिये तो मैं यह भी कहता हूँ कि टैक्स में वृद्धि स्थिरता की जानकारी किये जाने की गई। यदि प्लॉनिंग कमीशन को इस बात का पता होता कि हिन्दुस्तान की किन किन नहरों में उतना पानी नहीं मिलता है जितना पानी मिलना चाहिये, या किन किन देशों में जहां पर द्रूयता वेल्स सरकार की ओर से या अंतर्राष्ट्रीय यांजन के अन्तर्गत लगाये गये उन में कितने वर्ग फूट पानी दीने की व्यवस्था की जानी चाहिये थी और कितने वर्ग फूट पानी किसानों को मिलता है, यदि इन सब बातों का पता उन अफसरों को होता या दूसरे लोगों को वाहे वह मंत्री हों या प्लॉनिंग कमीशन के मंत्री हों पता होता तो वे लोग इस कर को न बढ़ाते। मैं अपने यहां की बात कहता हूँ। हमारे यहां जहां एक घंटे में २०,००० वर्ग फूट पानी मिलता था वहां अब केवल १५,००० वर्ग फूट पानी मिलता है। तो यां ही बिना किसी बात को जाने हुए कर की वृद्धि हो गई है। इसी प्रकार बाटर रेंट्स की भी वृद्धि इतने प्रतिशत हो गई क्योंकि पानी कम मिलता है। इसी प्रकार सम्पूर्ण देश में कर्ही २०० प्रतिशत और कर्ही २०० प्रतिशत इस टैक्स की वृद्धि की गई १९५२, १९५२ और १९५२ में। उस के साथ किसानों पर और भी तरह तरह के टैक्स लगाये गये। हमारे फाइनेंस मिनिस्टर साहब, जो यहां से इस समय चले गये हैं, हर साल एक चिट्ठी पढ़ते हैं कि किसान ने बहुत सूखी से ५ रु. भर्जे हैं। लैंकिन यादि वे मुझ से पूछते और यदि वे कार्बाईं करने को तैयार होते, वे कुछ समय हम लोगों को देंते तो मैं उन को हजारों चिट्ठियां जिनका सरोकार फाइनेंस मिनिस्टर के अफसरों और तमाक बोने वाले किसानों से हैं दिखाता कि किस प्रकार से उन अफसरों द्वारा हिन्दुस्तान भर के किसानों को सताया जाता है और वे किस प्रकार से घृस लेने के लिये किसानों को तबाह और घरबाद करते हैं। इस के जलवा और भी अप्रत्यक्ष है। जहां सब पानी दीने जर्जर पर्मिंगे बेट्स

का सबाल है, कहां पर कितना पानी मिलना चाहिये या किस को द्रूयता वेल लगाना चाहिये, इन बातों का पता उन लोगों को नहीं होता। प्रोग्रेस रिपोर्ट में सर्वे के सम्बन्ध में लिखा हुआ है कि केवल ४० प्रतिशत, रुपया ही सर्वे हुआ। मंत्री महोदय ने भी कहा कि इस पर उन को भरोसा है कि हमारी प्रोग्रेस बहुत अच्छी चल रही है और बहुत कम सर्वे हुआ है। हम को भी दो, चार कम्पनी ग्रोवेंट्स के दूसरे का माँक मिलता है। ज्यादा सर्वे का हिस्सा एस्ट्रीब्लशमेन्ट पर जाता है उन को आंकना चाहिये कि उस सर्वे का एंचीवमेन्ट क्या है। हमारे फाइनेंस मिनिस्टर या नन्दा जी यदि एंचीवमेन्ट बदलाते हैं कि कितने प्रतिशत बहां के लोगों को मन्दांष्ट हुआ तो अच्छा होता। यदि वह यह बदलाते हैं कि उन दो काम में उन के कार्यक्रम में कितनी सरकारी दूर्दृष्टि वह तो हम को कुछ सन्तोष है सकता था लैंकिन उन का आंकड़ा यह कि हम ने ४० प्रतिशत सर्वे किया और सर्व करने की मशीनरी हमारी बहुत सन्तोषजनक रूप से काम किये जा रही है। हम उन के इस सन्तोष को बहुत नागारक मानते हैं, क्योंकि उन्हीं सब अद्वितीयों के कारण हमारे उपर कर का बांझ इतना बढ़ा जाता है।

[PANDIT THAKUR DAS BHARGAVA in the Chair]

अब आज जो हमारा प्रस्ताव है उस के अनुसार एंग्रीकल्चरल माइसेज में जो कमी हुई है उस अनुपात को मैं लेना चाहता हूँ। आज नन्दा जी ने कहा था कि हम को अब कुछ नहीं इम्पोर्ट करना पड़ रहा है और हमारी उपज वह गई है। लोगों अब बाहर से नहीं मंगाना पड़ता है इस का श्रेय तो किसी दूसरे व्यक्तिको है और इस के लिये भी कि हमारे कॉल्डरेटर्स इतना सहयोग देते रहे हैं। प्लॉनिंग कमीशन इस के लिये अपनी पीठ नहीं ठोक सकता कि लोगों हमारा कुछ मोड़कशन बढ़ा। हां, इतना बढ़ाव है उन लोगों ने नीदियां भी कीं। लैंकिन इस का ज्यादा श्रेय किंवद्दि साहब को है, लेकिन उन्होंने भ्रष्ट करकी भी है, क्योंकि कर्ज ज्यादा

द्वारा । मैं पहले टॉक्सोन्स को ही लेता हूँ । इन से कल्टीवेटर्स पर बहुत बोझ पढ़ गया है । उसका ही सवाल ले लीजिए । पहले जहां इस के लिए ८ या ९ रुपये प्रति एक ही सिचार्ट के दर्ने बहुत थे अब १५ रुपये दर्ने पड़ते हैं । इस के इलावा लैंड रेंटन्यू और बटरमैट चार्चर्ज भी दर्ने पड़ते हैं । इस तरह से इस की कास्ट आफ्रोडिशन पांच गना बढ़ गई है ।

**Shri Meghnad Saha** (Calcutta—North-west): May I draw your attention to the fact that very few Ministers are there present in the House—the Ministerial Benches are empty? Would you kindly see that Ministers are present on this important discussion?

**Mr. Chairman:** The Deputy Minister of Planning is taking notes.

**Shri Punnoose** (Alleppey): It does not look nice that Parliament is attended only by Deputy Ministers.

**Mr Chairman:** Shri Nanda, the Minister of Planning, was here for a long time and he has gone out for a short time.

An Hon. Member: This is lunch time.

**Mr. Chairman:** It does not matter because the Deputy Minister is there taking notes for him.

द्वारा राम सुभग लिखा है : तां में कह रहा था कि किस तरह से ऊस की कास्ट आप प्रोडक्शन बढ़ गई है और इस में चार या पांच गुना की वृद्धि ही गई है । बाटर रेट बढ़कर ४५ रुपया हो गया है और बैटरमैट चार्जिंग और लैंड रेवेन्यू इस के इताका हैं । इसी तरह से धान की सिंचाई के लिए पहले ५०,००० गैलन पानी दिने के ८ रु ८ आर लिए जाते थे लैंकिन अब १५ रुपये लिए जाते हैं और बैटरमैट चार्जिंग और लैंड रेवेन्यू उड़वग लिया जाता है । इतना ही नहीं, जैसा कि महाराजा साहिब ने अभी

कहा, अफसर भी बहुत ज्यादा ज्यादातियां करते हैं और बगरैर रिश्वत लिए बात ही नहीं करते। मैं एक छोटी सी मिसाल आप के सामने रखना चाहता हूँ। एक किसान को अपनी जमीन की सिंचाई के लिए एक रुपया प्रीत एक हाँ आंवरसीयर को आँर आठ आना प्रीत एक हाँ आपर्टमेंट को दंगा पढ़ता है। आंवरसीयर की तरफ से यह भी दृक्ष्य हो जाता है कि एक बीघा जमीन में जां भी धान पैदा हो वह उसके घर पहुँचा दिया जाए। यदि वह ऐसा नहीं करता तो कई तरीकों से हँसन किया जाता है, उस का समय पर पानी नहीं दिया जाता और जब किसान दूखता है कि उस के सेतां को पानी नहीं मिल रहा है और उसके सेत सूख रहे हैं तो उससे स्वभावत: बड़ा दुःख होता है। उस पर भी उससे कहा जाता है कि तुम्हें कानून के अनुसार पैनल्टी दिनी होगी। इन सब बातों की तहकीकात कराई जानी बहुत जरूरी है। आज हमारे किसानों की हालत क्या है।

४० पी० की रिपोर्ट मेरे सामने है और उस में दर्ज है कि पांच प्रीतशत को स्थाना पीना मिलता है और बाकी वार्डों की हालत बहुत स्थान है। उन पर जो कर्जा है उसका भाव व सहन नहीं कर पा रहे हैं। अगर कोई एक गाय बेचने के लिए जाता है तो उसको इसके १०० रुपये ही मिलते हैं जब कि पहले उसकी कीमत लगभग २०० रुपये थी। अगर आज वह साड़ी या धोती स्तरीदने जाता है तो उसको एक धोती के पीछे तक रीबन तीन आने या चार आने टैक्स दिना पड़ता है। इन के इलावा लैंडलैस लेबरर्ज जो है और जिनके प्रास सिफर्ट एक बैलगाही ही होती है, उनकी हालत और भी स्थान है। कृषि पदार्थों के भाव गिरते जा रहे हैं, परन्तु जो टैक्स उन को दिने पड़ते हैं उनके रेडर बढ़ते जा रहे हैं। और कहीं कहीं तो वह आठ या नौ गुना बढ़ गए हैं। इस के विपरीत कृषि पदार्थों के भाव १६ और १८ रुपये से गिर कर ६ रुपये प्रीतमन पर आ गए हैं। अभी तक इन सब जीजों की ओर स्लैनिंग कमीकृत क्षयान नहीं गया

## [हाकटर राम सुभग रिंसह]

हैं और योदि बल्दी हो कोई कार्रवाई इस सम्बन्ध में न की गई तो स्थिरत सराब हो जाएगी। इन मामलों में शीघ्र कदम उठाने की आवश्यकता है। इसी के साथ साथ लौनिंग कमीशन के हाथ में सभी चीजें हैं। उसके हाथ में हैल्थ हैं, एंजूकेशन हैं और एक दो और चीजें हैं। बैलफैवर स्टंट में यह माना जाता है कि हम हर आवश्यक सुविधा साधारण आदमी को दें। साधारण आदमी का हमारे देश में एंजूकेशन का स्टैन्डर्ड बहुत गिर गया है, हैल्थ का भी स्तर हमारे यहां गिरा हुआ है। अभी हाल में यहां पर जब भा साहब ने उस सम्बन्ध में सवाल किया तो तरह तरह के उत्तर मिलते हैं। आज इस बात की बड़ी आवश्यकता है कि हैल्थ की कम से कम सुविधा गरीबों को मिले। आज जब लौनिंग कमीशन इतना रुक्या सर्व कर रहा है तो इतना तो होना ही चाहिये कि एक गरीब आदमी बिना घस दिये कम से कम अस्पतालों में भरती हो सके। हम दूसरे हैं कि हमारे दंश में शिक्षा का स्टैन्डर्ड भी उसी अनुपात में गिरा है जिस अनुपात में कि हमारे यहां टैक्स बढ़े हैं। इन बातों की तरफ हमारा और सरकार का ध्यान जाना चाहिये।

जहां तक अनइम्पलायर्मेंट का सवाल है हमें अभी यह सुन कर बड़ी खुशी हुई कि २४ मिलियन जॉब्स संसरकार क्रिएट करने वाली हैं और हमारा फाइनेंस मिनिस्टर शायद काफी जॉब्स दे भी चुके हैं। लैंकिन उसके सबते एसी स्थिति पैदा हुई है कि एक नौवाचान आदमी भी गांव में नहीं रहना चाहता और जो दौसा काम करने लायक होता है वह उसी दिन गांव से उड़ कर सरकारी नौकरी का दृश्यात्रा स्टेस्टाइन के लिये उड़ जाता है, और वह नौकरी के लिये दृश्यात्रा वायं न स्टेस्टाटर। लौनिंग कमीशन द्वारा श्रम को महत्व नहीं दिया जाता कागज पर आज्ञाकृत भी दर्ज हैं लैंकिन बास्तव में उस पर अमल नहीं होता। हमारे मिनिस्टरों को और लौनिंग कमीशन के

मंत्रियों को अपने पीछे बलने वाले चपरासी की ओर फाइल लेकर उनके पीछे पीछे चलता है, उसकी आर्थिक दशा की ओर भी ध्यान दूना चाहिये और जब तक हम श्रम को उचित महत्व नहीं प्रदान करेंगे तब तक हम इस देश से बैकारी की समस्या को सफलतापूर्वक दूर नहीं कर सकेंगे। आज जिस तरह की नीति पर चला जा रहा है उससे अनइम्पलायर्मेंट की प्राक्षम हल नहीं हो सकती। ब्यांकिं आज की हालत में किसान कहे को हल चलायेंगा, वह तो सरकारी नौकरी की तरफ भागेंगा। किसी साहब ने कहा था कि हम चाहते हैं कि अगर कुछ आदमी मान्टर पर चलें तो और दूसरों को भी मान्टर चढ़ने को मिले, लैंकिन आज हमारे यहां क्या हालत हो रही है। आज एक आदमी बड़ी शान से दूसरे तामां आदमियों को तबाह करके मोटर पर चलता है, तो हमें इस आर्थिक शोषण को समाप्त करना होगा। मैं चाहूँगा कि जीवन के हर दौर में कृषि के दौर में और हर दौर में मजदूरी का एक न्यूनतम बंतन स्तर स्थिर किया जाय कि उतनी मजदूरी अवश्य दी जाय और एक ऐसा वातावरण तैयार करें जिसमें गरीबों को इतनी आर्थिक सुविधाएं प्राप्त हों ताकि वह अपना जीवन यापन कर सकें और ताकि यहां के बसने वाले गरीब लोग नौकरी करने के बास्ते यहां दौड़ दौड़ करन आयें। मैं यह नहीं मानता कि किसान हिन्दूस्तान के पिछे हूँ दूर हूँ या जैसा कि कहा जाता है कि वे गीर्जेशनरी हैं। आज हिन्दूस्तान में जो कुछ प्रोग्रेस है वह किसानों और मजदूरों की बदौलत ही हुई है क्योंकि यदि किसान नहीं होते तो शायद हम लांग और कोई भी यहां इस पारिवायर्मेंट में नहीं होते और न कोई आनदोलन ही सफल हुआ होता। किसी भी पार्टी की जो कुछ जह है वह किसानों अथवा मजदूरों के ही बह से है, पार्टी इन्हीं के ऊपर चलती है। इसीलिये मैं चाहता हूँ कि एग्रीकल्चरल जनता के ऊपर जिस टैक्सेज है, वे उसी अनुपात में कम किये जायें जिस अनुपात में कृषि विद्यार्थी का स्तर गिरता है।

**Shri RaghuRamaiah:** The speech of the hon. Minister of Planning this morning in commending the progress made with the Plan, I think, is a very modest speech, because he has not only pointed out the very many items of progress which we have achieved, but also some of the difficulties with which the planners are faced. One of them he has stressed, and I think quite rightly, and that is unemployment. The object of a socialist State, as it is commended to be, is not only to increase production but also—this is more important or rather the ultimate objective—to see that there is proper distribution and that there is an increase in the standard of living. The success of the Plan, therefore, is to be gauged by the measure in which we will increase the employment in this country, and the schemes that are being added on to our First Five year Plan with this objective are to be commended. But I would suggest that perhaps a greater effort should be made in that direction within the period of two years at our disposal. Wherever we go we find enormous number of young people queuing up for jobs. We have created that atmosphere in the country where government service seems to be the be all and end all of a young man's career. We have got to change that atmosphere and the question arises as to how it can be changed. By rapid industrialisation and by employing all the young men in the new industries that will come up in the country. But there is one great hitch for that, because as stated by the Finance Minister yesterday, the Government of India seem to be thinking of providing jobs which will secure for a young men about Rs. 1,000 per year. I do not know how this is going to fit into our present pay structure. The greatest hindrance, at the present moment, to the country's progress is the pay structure of the government servants. We have got the colossus of some people drawing Rs. 5,000, and Rs. 10,000. How many jobs of that category can be created? It is practically impossible. Even if you create 10 million jobs wherein our young-men can get Rs. 100, by itself it may

be all right, but when compared to Rs. 3,000 and Rs. 4,000 it will lead to more dissatisfaction and greater frustration.

We have got, therefore, to treat it on a more radical basis. While creating employment we must bear in mind the economic structure of this country. We should not make the youngmen who are going to get Rs. 100 feel that they are not treated in the proper manner which they would feel when they find others getting Rs. 3,000 and Rs. 4,000.

The question has been raised of late in a very prominent way in regard to the privy purses of the Maharajas. There is a growing consensus of opinion in this country to-day that the anomalies that were created by the privy purses must be rooted out. I would say there is a growing feeling, a consciousness throughout the length and breadth of the country that perhaps we have made a mistake in having allowed this high pay structure. So, some radical reform is called for. It may be by voluntary appeal and if voluntary appeal fails it may be by legislation. I would therefore, strongly impress upon the Government that they should take up the question of reducing the present enormous salaries of government servants, while at the same time they should go ahead with further and further increase in employment.

Sir, however many jobs more we may create, whatever further employment we may add, there is one thing which is now eating the very vitals of the body politic of this country and the earlier we cure it the better it will be for the progress of this country. The Maharaja of Bikaner has referred to corruption. I am sorry to say that corruption is on the increase, corruption in every walk of public life, and I do not know whether we are doing enough to stop that corruption. The removal of corruption from the body politic of this country must be taken up as the biggest target in our Plan. Unless

[Shri Raghuramiah]

that is done, public opinion will not be behind any plan that we may put forward. Everywhere there is a feeling that a good portion of the money that is put into this Plan is going into the private coffers of the employees who are administering the Plan.

**Shri Gidwani (Thana):** May I ask whether our Prime Minister believes like that?

**Shri Raghuramiah:** I am not the Prime Minister. I am giving expression to my own personal views.

It is no use hood-winking ourselves that wonderful things are taking place. They are taking place, there is no doubt. But the public consciousness is impaired by the feeling that there is corruption everywhere. In every country from which corruption has been rooted out, I have heard that they have done it as major programme their plan—a two year programme, or three year programme to root out corruption. The most severe punishment should be given to those who receive bribes and they must be made publicly ashamed of their conduct. Six months imprisonment, or eight months imprisonment for a man who has accumulated some Rs. 30 crores or Rs. 40 crores of money by way of corruption is a mockery. I would therefore, suggest to Government that they should give the highest priority to this and see that corruption is rooted out. Unless we root out corruption, whatever we may do will not achieve that amount of public approbations as it ought to achieve.

There is another thing which I would commend to Government. Young people today are not only without employment, but they are suffering from a sense of frustration and there is a high sense of indiscipline among them. Of late we, some of us, have had the good fortune of visiting an institute here, the Kasturba Niketan, one of the Rehabilitation Centres, wonderfully organised by one of our Deputy Ministers, Mr. Bhonsle. The amount that is spent on the training given to the young

people there is, I am told, very negligible. The time factor involved is very little; within a period of two weeks or three weeks, or six weeks, they are able to train up a whole lot of young people into a disciplined life. That, Sir, is a thing which I would very greatly commend.

We must not forget the fact that we are in a democracy. Democracy has its own disadvantages. Many more things are possible in a totalitarian State which are not possible to us. To get things done under fear of penalty or under fear of death is easy in a totalitarian State; but in a democracy everything has to be done by persuasion, by training, by a proper handling of the youth of the country. I feel that we have not started in right earnest about it. We have got to expand the scheme which is now being worked out so wonderfully well by Mr. Bhonsle throughout the length and breadth of the country. Young people want a slogan. We have got to give them a slogan, and unless you give it, you will not have that youthful co-operation for your Plan.

They talk of economic equality. We certainly have done something. This Government has and I feel is doing, its very best to achieve that economic equality which is the objective of a socialist State. I am not referring merely to the Estate Duty Act. Of late, the returns are not perhaps so very encouraging. I mean the land reform to which some of the previous speakers have referred. Some of the States have limited holdings. Some of the States are going to limit holdings. But I would suggest that limitation of holdings of agricultural land is not to be all and end all of this programme. You must at the same time take up limitation of all other property. It is not fair to the agricultural classes that you should limit only land holdings and you should not limit other acquisitions. A man having crores and crores of rupees, and having several buildings in a City goes untouched; that is not fair to the other sectors which you are going to equalise.

Take companies. The amount and the extent of the dividends which some of the shareholders get is enormous: 20 per cent, 30 per cent, 40 per cent. In the name of the socialist State I ask Government to see that a limitation is placed even on these dividends, in the same manner as the Government is now trying to limit agricultural holdings.

About the minimum price of agricultural labour, I certainly agree with some of the previous speakers that the time has come for assuring labour a minimum standard of living. There are difficulties of course. Minimum wages for agricultural labour can only be fixed when you are in a position to fix the price of agricultural commodities. Yesterday I understood that Government is contemplating some kind of a prize fixation for some of the agricultural products like maize, etc. I would suggest that they should fix the minimum price for all agricultural commodities and that will facilitate the fixing of minimum wages for agricultural labour.

**Shri Heda** (Nizamabad): But not as low as they are reported in the papers —Rs. 5-8 per maund of jowar.

2 P.M.

**Shri Raghuramaiah:** The price fixed must be reasonable. The prices must enable the agriculturists to make both ends meet. It must be economical. As a matter of fact, we are very proud of the achievements of the Planning Commission in having increased food production. But what is happening? In some of the States, the price of agricultural produce has gone down enormously. It is slowly becoming uneconomical for agriculturist to raise, for instance, paddy in that part of the country from which I come. Therefore, in fixing a minimum price for agricultural products, I entirely agree with some of my friends, we should see that the prices are economical to the agriculturists. In commenting thus upon agricultural prices, it is not my object to take away the approbation which is certainly due to

the work that has already been done by the Planning Commission. The work is enormous. There has been a general public awareness of the fact that we are going ahead. There are difficulties, of course, and the greatest thing which the Planning Commission has so far done is to make the public realise that planning is not such an easy thing, that it is a very difficult process, especially when so many crores of people are involved. It is easy, of course, to decry. I was thinking that probably the greatest menace, the greatest danger to the success of the Five Year Plan is not any defect or default on the part of the Government, but the existence of what I would call a sixth column in the country. I call it sixth column because we have already heard of the fifth column. In war-time, if a national of a country helps the nationals of other countries by espionage, he is said to indulge in fifth column activities. In peace-time, time in time out, when certain people go on decrying, go on criticising whatever comes in the name of their country, whatever the country has achieved, and if that becomes a habit, well, the person who acquires that habit is—I would call him—a member of the sixth column. Unfortunately, those of us who have been outside this country lately have come to realize that there are a good many members of the sixth column in this country. Of late, one of our friends had been to Russia. Having gone there, he has written some love letters to some people in this country, and in those love letters, he has stated that the so-called dams in India are just like municipal drains when compared to the big, the wonderful dams that are being built in Russia. Well, it is a shameful statement. I do not know whether that gentleman has toured this country and seen the wonderful things that are being done in this country.

**भी विद्वति मिथ्य (सारन व चम्पान)** :  
जिन्होंने पत्र लिखा हैं मैं उन के नाम जानना  
चाहता हूँ ।

**Shri Raghuramaiah:** It is unnecessary to mention names, nor is it possible for me to do it, because there are so many of them going out every day and trying to decry the greatness and glory of this country. I happened to mention this because in some countries which we happened to visit, some people told us—they told me particularly—that some people decry our country and that they are our own nationals. They say: "Your own nationals come and tell us that you are doing nothing, that your Government is wasting money and that there is terrible distress and dissatisfaction among the people". In view of the bell you have rung, Sir, I shall close my speech with the remark that while we should be proud of the achievements which the Planning Commission has made, this is not the time for any complacency. We should certainly do a bit more to create employment in the country, to create that amount of public confidence and public co-operation without which it would be impossible for any Plan to succeed.

**Shrimati Tarkeshwari Sinha (Patna East):** I would have liked the Finance Minister or his deputies to be present here because I would like to deal with the financial aspect of the progress report of the Five Year Plan, but unfortunately they are not here. There is no doubt that India's achievements in the first three years of the Five Year Plan which have been reviewed in the Planning Commission's progress report of 1953-54, are very commendable in the spheres of agriculture as well as industry. Agricultural production has vastly increased. I do not agree with the hon. lady Member who spoke earlier that agricultural production has increased only due to the weather conditions. This is not a fact. Nobody can challenge this fact that because of the increase in fertilisers, because of the scientific methods of production, agricultural production has increased. Even in foodgrains, the target that was fixed for the Five Year Plan has been exceeded during the course of

three years. Two more years are left still to have more and more production of foodgrains, and I think in the course of the five years this target will be very much increased, much more than what we see now.

I now come to the index of industrial production. My hon. lady friend made it a point to criticise the Prime Minister and the Finance Minister as regards the figures. I was surprised when she said that the Government, with all their departments and bureaux could not collect the figures, that they have been collecting since years and years. But how my lady friend could be in possession of such vast resources as to say that the Prime Minister as well as the Finance Minister have made mistakes.

**Shrimati Rema Chakravarty:** It is a simple case of multiplication.

**Shrimati Tarkeshwari Sinha:** It is a very strange case of multiplication! I want to tell the House that the index of industrial production that was arrived at in the base year, 1948, was 105. The hon. lady Member said that she cannot believe it, because during the war period, the index number was very high. We cannot compare the figures of the war period with those of the normal times. The war period was certainly an abnormal period and normal times cannot be compared to those of abnormal times. But we can find from the present report that in 1954, during the first five months, the index figure came to 140. That means there was a spectacular rise in the industrial production also. Many people have said that agricultural prices are falling. I do agree that they are falling, but we must remember that with the Korean war situation, the prices went up abnormally high. The prices have to, in the normal course, come down to a certain extent, and here also they had to come down. So, if the prices have come down to a certain extent, there is nothing to worry about. I would like the Members of the Congress Party to say that there is nothing to worry about.....

**Shri G. H. Deshpande** (Nasik Central): Why only Congress? She must appeal to the House.

**Shrimati Tarkeshwari Sinha**:..... because, after all, the situation that is at present obtaining in our country does not indicate that the prices will be falling further. I only say this to the Congress Benches and not to Opposition because it is their purpose to make this issue a political issue. For them falling of prices is very welcome because they can make it a political issue. There is nothing for me to suggest otherwise or make any amends to them.

But satisfactory as all this has been, it must be remembered that the maintenance of this rate of progress itself would require more resources than are at present available. In reply to a question, the hon. Minister stated that the size of the Plan which was originally Rs. 2,069 crores had to be increased by about Rs. 216 crores in order to mitigate this tide of unemployment. Accordingly, the outlay of the Plan in the present schedule, with the additional figures, is of the order of Rs. 2,285 crores. But during the three-year period which ended in March, 1954, the actual expenditure has only been Rs. 885 crores. This is really the point where we have to devote all our attention. This low level of expenditure is very undesirable, during the plan period and during the period of planned economy. The Centre's share accounts for Rs. 445 crores and the States for Rs. 440 crores. Even in 1953-54, the actual expenditure by the Centre and the States, as against the budget provisions of Rs. 237 crores and Rs. 176 crores respectively, was Rs. 188 crores and Rs. 167 crores respectively. In 1954-55 a substantially larger amount is proposed to be spent—a sum of Rs. 356 crores by the Centre and a sum of Rs. 216 crores by the States. A large outlay of this, I am sure, will go to irrigation and power projects.

The lags in expenditure on the Plan which have come to the light must be

judged in the context of the circumstances of the last three years. During the first year before the Plan was finalised the budget was presented. In the second year there was a slight recession of the Indian economy, and the whole energy of the Government was devoted more to stabilise the economic system than to expand the economy and to devote its attention to the Five Year Plan. It was only in 1953-54 that the planners devoted their energy to the implementation and expansion of the Plan. Therefore there is nothing surprising in the fact that there was a lag in expenditure. And we hope that this lag will not be there in future. The authorities say that the lags were due to the insufficient working out of schemes in advance. With regard to this attitude of the authorities I wish to say something. I do admit that allowance should no doubt be made for teething troubles. But to say that the schemes were not worked out in smallest details is not an excuse: and in future I do not think that this should be an excuse that the Plan could not be worked out according to the schedule because the details of the programmes were not worked out. Schemes should be visualised to the smallest details and the fullest investigation should be made. It is not only for criticisms that the fullest investigation should be made but with the object of preventing recurrence of mistakes, when the plans go wrong, whether in terms of money or of time

Some of the defects, which according to the authors of the report have caused delay in the implementation of the Plan, include the lack of availability of certain types of equipment. Three years have passed now and I do not think it is proper for the authors of the Plan to say there is still lack of material to push forward the Plan. The second aspect they have pointed out is that they are faced with the shortage of technical personnel. And the third is that they have not been able to set up and put the administrative machinery into gear.

[Shrimati Tarkeshwari Sinha]

I am very happy to know that they are trying to devote their attention to increase the technical personnel in the country. But to say that the administrative machinery has not been put into gear, I do not think can be a good excuse. The country is not going to take it as a good excuse. Most of the Members have raised this point that the attention of Planning Commission must be directed towards putting the administrative machinery in gear. There were questions by some hon. Members and I could see the anxiety of the Members of Parliament who wanted to express the feeling that the officers, the administrative machinery is not co-operating. They are not prejudiced against the officers. But I am sorry to say that the hon. Minister when answering the question said that nothing objectionable has been received so far. They are not supposed to be a body who should be sitting idle in this matter. Is it a business of a Member of Parliament to go and report about the misconduct or lack of co-operation of the administrative machinery to a Ministry? It is an indication, a proof of the feeling in the country that the country is not inspired with the progress of the present administrative machinery. In spite of the Plan—and I really feel that the Plan as it is put before the country is highly commendable, I am proud to feel that no country in the world, in a democratic set-up has put forward such a comprehensive and scientific plan—but to say that the administrative machinery is not in gear is not a good excuse, and I think the whole attention of the authorities should be directed to that aspect.

There is another aspect, namely shortfall in resources. Even the Finance Minister in his speeches year in and year out has said that there has been shortfall in resources. And the States are rather more guilty in this respect than the Centre. The Centre is expected to raise during the 1951-56 period Rs. 726 crores. It has raised Rs. 324 crores over the three year per-

iod, and I think at this rate it could raise Rs. 540 crores over the five year period. The States are expected to raise Rs. 532 crores during the Five Year Plan period. But so far they have raised during the period under review only Rs. 212 crores. At this rate they would be able to raise only Rs. 353 crores over the five year period. We have seen that the Centre, during these three years, had to devote its energy for providing funds for Central purposes as well as for State purposes. Almost all the States have been demanding resources without providing the resources that they themselves have been allotted to provide under the Plan. Although the States have so far received Central assistance to the tune of Rs. 122 crores, they had to rely to the extent of about 25 per cent of their share of expenditure under the Plan, on depletion of cash reserves and increase in short-term indebtedness. Therefore the report rightly holds that financing in this manner of as much as 25 per cent of the Plan at the low levels of expenditure, recorded in the Plan in the first three years, is a matter which must cause concern. The Planners have properly realised the importance of this matter and I hope that they will devote their energies to see that this shortfall of expenditure in the Plan is not there.

I have so many other points to make, but as the time is not there I will not take the time of the House.

**Shri S. S. More (Sholapur):**— We were not very enthusiastic about the effects of the Five Year Plan; not because we belong to the Opposition but because of the way in which the Plan was framed and because the objective conditions expected for the fruition of the Plan were not existing. We feel that the hundred and one problems with which we are faced do require very serious consideration, a sort of consideration which is beyond party affiliations. But unfortunately the problems of this country are being utilised for party purposes.

Leaving that aside, the real problem is to consider whether the schedule framed by the Five Year Plan is implemented or not, whether certain results which they anticipated as the Plan goes on unfolding itself are being concretised or not.

Take for instance corruption. The Five Year Plan stated that there is rampant corruption and that we will have to carry on a continuous war against corruption. What is the nature of this war, this report has not given us any information about. That is one aspect.

Then, securing public co-operation. Because the soul of a Five Year Plan if it is really to do some good to the country must be the voluntary, enthusiastic co-operation of the people. No country in this world has succeeded in implementing any Plan worth the name without securing such co-operation. What do we find? we find that this Five Year Plan is left to the tender mercies of inefficiency, incompetence and the wasting habits of a bureaucracy. This is not carrying on the Five Year Plan with the co-operation of public. It is only bureaucratising the administration working out the Plan. Naturally, what we find is growing corruption. Instead of creating more food and more jobs for the unemployed, we are adding to the corruption and inefficiency. Therefore, if we say that we are not satisfied with the results of the Five Year Plan, no one, even no Congress member can say that we are saying this because we happen to belong to this side of the House.

I do not want to utilise my time by traversing over a larger number of areas than I should. I propose to pinpoint the agricultural conditions that are obtaining in this country. A separate chapter was devoted in this big tome for the purpose of developing agriculture, particularly for solving the food problem. In this Plan, on page 180, it is said:

"A policy of price stabilisation must have in view certain maxima as well as certain minima. At a time when the economy is subject to inflationary pressures, the emphasis is inevitably on the maintenance of the maxima. But, if the trend of prices is persistently downward, a system of controls with defined procurement prices can be used—indeed should be used—to safeguard the interests of the producers by preventing prices from falling unduly. Judicious purchases by Government at defined prices are thus an excellent device for establishing prices and for evening out to some extent inter-State disparities."

I shall be more justified in asking whether this para of the Five Year Plan has been implemented. You know that when controls were removed, we feared that there will be a rise in agricultural prices. Because, that happened in 1947 when the controls were raised. When these controls were removed, immediately thereafter, Shri H. N. Mukerjee did table an adjournment motion in order to invite discussion about the enormous rise in prices. Unfortunately, instead of an inordinate rise in prices, which would hit the consumer hard, we find a precipitate fall in agricultural prices. What is the fate of this agricultural community? I am speaking with great feeling, because the agricultural community forms a very large section of the picture. Out of 36 crores of people, about 24 crores live on agriculture, to put it properly. Most of them are small peasants. What is their fate? Shri Jawaharlal Nehru has on many occasions said that the peasant in India is the most neglected creature. It is the middle classes who are in power. The middle classes are controlled by the vested interests. The industrialists and manufacturers from merely a fraction of our population. Still, their interest is becoming the predominant interest. Everybody talks about capital formation, talks about incentives to industry. Is it not

[Shri S. S. More.]

necessary that we should see that even the agriculturists get some incentive? Have they been created by God as automatic machines which can work without the petrol of incentive? That is my question to the Treasury Benches. What is the fate of our agriculturists due to the falling prices? I am referring to the Reserve Bank of India Bulletin for November, 1954 which gives index figures of prices. You will find the figures there are very instructive. The prices of rice, wheat, gram have gone down. Only tea has shown some accretion. Otherwise there is fall in the prices to the tune of 16.8 points in the case of rice, 17.6 in the case of wheat, 35.8 in the case of gram, 13.1 in the case of *gur* and 0.3 in the case of sugar. Take for instance industrial raw materials. The prices of cotton and jute have gone down; the price of groundnut has gone down to the tune of 50.4 points. I need not give all these figures. It is a very dismal picture which gives a feeling of disquiet, of something disastrous which is going to happen in this country. What has Government done to stabilise the prices? That is a very pertinent question that one can ask. I have read in today's papers that Government intend to make some relief purchases: *bajra* at Rs. 6 a maund, *maize* at Rs. 5-8-0 a maund and *jowar* at Rs. 5-8-0 a maund. You are aware that the peasant has no staying power. The moment the crop is gathered, there are so many inelastically pressing claims which force him to take his produce to the market. In a month or two, the produce will have gone into the hands of the middlemen and they will be benefitted by your delayed schemes.

In spite of what the Planning Committee has recommended and their declaration that they want to have a stabilising machinery where a minimum price shall be fixed and a maximum price shall be fixed and that prices will not be permitted to go

under a certain minimum and go beyond a certain maximum, some machinery has yet to be devised, why that machinery has not been devised? The prices are showing a tendency to fall in a precipitate manner. Yet, the Government in their complacency feel that they have got the requisite administrative machinery to stabilise prices. They have said in their Press Note that necessary instructions for the purpose of purchasing these articles which are showing a tremendous fall in prices, have been issued. But I fear that there is no machinery worth the name. My submission is that this is not a very happy thing to think about. It is a fact that our food situation has eased to some extent. But, it has eased to some extent not because of the cleverness of the Treasury Benches or the drive of the Government.....

Some Hon. Members: Oh!

An Hon. Member: Because of Shri S. S. More.

Shri S. S. More:....or the vigour or capacity shown by the planners, but it is the small peasant who has laboured hard to show better results. (interruptions).

Mr. Chairman: Order, order. The hon. Member should be allowed to proceed in his own way.

Shri S. S. More: Are we showing solicitude to the small peasant? Are we showing any solicitude to safeguard the interests of these peasants? I think my hon. friends from the Congress will not be so allergic to criticism from the opposition. Facts are facts and they must be accepted whether the Congress is in office or somebody else is in office. The falling prices are going to ruin the peasant even if the Congress is in power. or somebody else is in power. It is extremely necessary that all sections in this House should stand solidly and irrevocably for the interests of the peasants. Look at the capitalist

Those who represent the interests of the capitalists, whether they belong to this side of the House or that, speak with the voice that their interests should be protected, that they should be given some incentives, that they should be given some protection. Unfortunately, the so-called spokesman for the peasant and the landlord, are more obsessed by their party alignments and they speak with different voices with the result that the peasant for whom we are supposed to stand suffers and there is nobody to place his case.

Some Hon. Members: No.

Shri S. S. More: My submission is that the prices are going down. What is to be done? We say we are planning democratically. But a democratic Government is expected to take lessons from the conditions prevailing. I would refer you to the report of the Prices Sub-Committee of which Shri V. T. Krishnamachari, who happens to be the Vice-Chairman of the Planning Commission, was the Chairman, and what did they say? I quote from page 60, paragraph 112:

"We are aware of the desire in certain quarters to reduce the level of agricultural prices....."

And what are those quarters? They are the industrial quarters, the manufacturing quarters. They want the raw material at the cheapest rate. The imperial powers were trying to purchase raw material at the rock bottom rate. Now, an indigenous imperial interest is developing in this country which is likely to go in the same direction.

"We are aware of the desire in certain quarters to reduce the level of agricultural prices, particularly the prices of foodgrains, on the plea that agricultural prices influence the costs of production of industry, and weaken the competitive capacity of Indian manufacture in the domestic as well as in the foreign markets. While we are not unmindful of

the importance of these considerations, we are of the view that prior consideration should be given to assuring an adequate return to the tiller of the soil. Once this is achieved the increased purchasing power of the agricultural masses will be adequate insurance for the success of industry. Any deliberate efforts to reduce agricultural prices merely to safeguard the interests of urban areas or of the manufacturing industry will be at the cost of the standard of living in the rural areas which is already notoriously low."

I would request you to note this:

"The unorganised character of agricultural interests in this country has resulted in their case having gone by default in the past."

I know that time is pressing, but I want to point out that this prices Sub-committee recommended that in fixing prices, we must take into consideration not only the cost of production, but also the cost of living. Now, here, the cost of production is not taken into consideration. I asked on many occasions whether Government have any reliable statistical data to give us the cost of production of the different foodgrains, the different articles, the raw materials which are produced by our illiterate and ignorant peasant, and the Finance Minister on one occasion was frank enough to admit that there was no such data. Even after the prices Sub-committee recommended this—it was a report submitted in 1946—during the last eight years we have not been able to collect any reliable data for the purpose of fixing what should be the remunerative price for the peasant, with the result that the fate of the peasant is left in a very fluid, nebulous state, and nobody is there to look after him.

In the Five Year Plan which was planned by Eastern Germany, they

[Shri S. S. More]

made it a point to say: 'We shall fix the minimum prices, we shall fix the maximum prices, we shall devise a machinery for the purpose of giving ample protection to the peasant who is the backbone of the country.' But, here, the backbone is being ignored, neglected, slighted, and possibly only the collar-bone of industry is taken care of.

In the progress Report, some reference has been made on page 52; they give figures about the falling prices, but they speak in a sort of complacent way. They speak in a self-satisfied manner. They seem to heave a sigh of relief that prices have gone down. They say:

"The improved food situation has also led to a marked fall in the prices of cereals and pulses which at the commencement of the Plan were causing considerable anxiety."

I say that this marked fall in prices is a marked symptom of a calamity which is going to overtake this country, because if the peasants lose their incentive, what is there for them—nothing but despair and frustration. Whatever gains we have secured during the last two or three years are likely to be frittered away.

Again, I would refer to the interim report of the Foodgrains Policy Committee. You will realise that the foodgrain prices as they were devised under the procurement scheme were a bit higher than the prices that are obtaining now. In spite of that fact, this Foodgrains Policy Committee which was presided over by Shri Purshotamdas Thakurdas, says this at page 20. In almost every case they say the price paid to the producer must be increased. What was the ground for this recommendation? The prices fixed by Government even for purposes of procurement were not remunerative prices, were not giving a sufficient incentive to the producer, and

therefore they said that the prices ought to be increased.

I would refer to one instance. Take the instance of *gur* prices. Now, I have got figures which I have no time to disclose to the House, but the cost of cultivation per acre for sugarcane comes to Rs. 1,900. And what is the actual price the peasant gets?—something like Rs. 1,400 to Rs. 1,500. So, the peasant is likely to suffer a net loss of Rs. 400 per acre. Is it going to help the situation in the country? If the production of sugarcane goes down, our sugar situation becomes not sweet, but difficult, bitter, and what will happen? Government will have to come out with an import policy. They are not prepared to take into consideration the interests of the indigenous peasant who is bearing all the burnt, who is carrying all the load of the difficulties on his broad shoulders, but they are prepared to give better prices to the producers from other countries when they go in for import.

I do see that you are persisting with your bell, but I say it is high time for Government to realise that they must take into consideration the interests of the small peasants who constitute about 65 per cent of the total population, and that alone will save the situation, and not such wordy, bulky plans which lead us nowhere.

चौथी राजीव रेस्ट (रोहतक) : मैं पहले प्लैनिंग कमीशन को और श्री गुलजारी लाल नन्दा जी को बधाई देता हूँ कि अब तक उन्होंने इस तरह से इस प्लैनिंग को प्लैन किया। और जो काम हुआ है उस के लिये यह बधाई के एरे मुस्तहक हैं। इस के साथ साथ मैं देश के किसानों को भी बधाई देता हूँ।

इस प्लैन के अन्दर अन्दाजन ५५० करोड़ रुपया किसानों की दैदावत को बढ़ाने के लिये रखा गया था। प्लैन का नतीजा यह होगा कि हिन्दुस्तान की आजादी के पहले पांच सालों में जो अन्दाजन ५०० करोड़ रुपये का अः व आहु

से आया। इसी प्रकार से अन्दाजन २५० करोड़ रुपये का पटसन बाहर से आया। और १५० करोड़ रुपये की कपास बाहर से मंगानी पड़ी। जिस का अन्दाजा कोई १२०० करोड़ रुपया बैठता है। प्लैन पर करीब ५५० करोड़ रुपये खर्च करने का नीतीजा यह होगा कि आने वाले पांच सालों के अन्दर देश को १२०० करोड़ रुपये का सामान बाहर से नहीं मंगाना पड़ेगा। इसलिये यह जो प्लैनिंग का काम है उसके लिये मैं प्लैनिंग कमीशन और किसानों को फिर बधाई दूता हूँ।

लैंकिन इस के साथ साथ मैं कुछ अर्ज भी करना चाहता हूँ। हिन्दुस्तान के अन्दर पिल्ले १२ सालों के अन्दर कंज्यूमर को बचाने के लिये कंट्रोल लगाया गया और हिन्दुस्तान की सरकार ने अन्दाजन ३०० करोड़ रुपया हर साल इन्वेस्ट किया ताकि कंज्यूमर के मफाद सुरक्षित रहे। और कंज्यूमर की खर्च करने की ताकत के मूलाधिक उस को इतना सस्ता अनाज मिल सके कि उस की जरूरत पूरी की जा सके। लैंकिन आज हिन्दुस्तान में कृषि संसाध के अन्दर एक अजीर्य हालत है। आप जाहे १० पी० के अन्दर जाइये या बिहार के अन्दर जाइये, वहाँ कहीं गन्ने की कीमत गिरने के खिलाफ, कहीं गोहू की कीमत के गिरने के खिलाफ आवाज हैं तो कहीं मकई की कीमत के गिरने के खिलाफ आवाज हैं। कहीं रबर की कीमत के गिरने के खिलाफ आवाज है। सभापति महोदय, एक जमाना था जिस जमाने के अन्दर एक नारा था, वहाँ असर रखने वाला नारा था : 'लैंड टू दि टिल'। लैंकिन आज हमारे प्रधान मंत्री और कांग्रेस की कृपा से वह नारा तकरीबन कार्य रूप में परिणत हो चुका है। और आज जमीन तकरीबन काश्तकार के पास है। लैंकिन आज एक और सवाल पैदा हो गया है। पहले जिस बहत भाव बढ़ाने की बात कही जाती थी तो लोग कहा कहर करते थे कि यह बड़े बड़े जमींदारों का सहारा है। आज यह ६० और ७० कीसदी लोगों का सवाल है। अगर उनकी पैदावार की कीमत जितना कि उनका खर्च है उसके मूलाधिक में जी जाती है तो आप यकीन रखिये

कि आने वाले जमाने में कोई भी ताकत चाहे वह कितना ही मजबूत क्यों न हो, कोई भी गवर्नरमैट, चाहे वह कितनी ही मजबूत क्यों न हो, किसानों की इस आवाज को इबा नहीं सकेंगी और इसका नीतीजा यह होगा कि यह और प्लैन की कामयानी हमें दिलाई दीती है वह नाकामयानी में तबदील हो जाएगी वैकिं जगर किसानों के पास परचीजिंग पावर नहीं होगी तो आप की जो इंडस्ट्री है चाहे वह प्राइवेट सेक्टर में है और जाहे वह पब्लिक सेक्टर में है और उन्होंने वह धरी की धरी रह जाएगी। कई दोस्त हैं जो यह समझते हैं कि यह बहुत मुश्किल सवाल है और हमारी कुछ दिन हुए प्राइवेट चर मिनिस्ट्री के एक बड़े अफसर के साथ बात हुई और उन्होंने भी कहा कि यह एक बड़ा कठिन सवाल है। मैं समझता हूँ कि यह उस मिनिस्ट्री के लिए जिस ने किंदवर्झी साहब के हाते हुए इन्हीं बड़ी साला समस्या को हल किया यह कोई मुश्किल चीज नहीं है। वे समझते हैं कि इस में कोई सतरा है लैंकिन इस में कोई सतरा नहीं है। मैं अर्ज करना चाहता हूँ कि आप ने पीछे दूसरा हैं कि किंदवर्झी साहिब के सेक्रेटरियेट ने एलान करवाया था पंजाब सरकार और य० पी० सरकार से कि गंडू के भाव अगले १० रुपये की मन से गिरे तो यह दोनों सरकारें गंडू को खरीदने के लिए बाजार में आ जाएंगी। इस एलान का असर यह हुआ कि गंडू के भाव १० रुपये से नीचे गिरने से रुक गए। इसी तरह का एक एलान सरकार की तरफ से आज भी शाया हुआ है जिस में कहा गया है कि वह मकई, (मैज) बाजार इत्यादि के भाव एक साल कीमत से नीचे नहीं गिरने देंगी और यदि वे भाव गिरे तो सरकार लूप बाजार में आएंगी और वे लीजें स्लीजेंगी। मेरा स्थान है कि इससे बड़े न कुछ फायदा जरूर होगा गो यह मैं मानता हूँ कि जो कीमतें रखी गई हैं वह किसानों के साथ एक मजाक है।

Mr. Chairman: Is it economic price?

सौ० राजबीर सिंह : मैं अर्ज कर रहा था कि आज के जमाने में जो कास्ट आफ प्रौद्योगिकी है उसके हिसाब से जगर हम सोचें तो यह

## [चौथी] रणवीर सिंह]

इकोनॉमिक प्राइस नहीं हैं। लैकिन वहरहाल सरकार ने एक कदम उठाया हैं और उस कदम के उठाने के लिए मैं श्री चैन और श्री देवमुख को बधाई दिये वगैरह नहीं रह सकता। मैं समझता हूं कि आगे को भी अगर सरकार की दूसरी मीमीशनी उनके रास्ते में रोड़ा न बनी और प्लैनिंग कमीशन ने कोई रोड़ा न अटकाया तो शायद जो एक तरफ उनका कदम बढ़ा है कि सानों की भलाई के लिए इसे और आगे बढ़ाया जाएगा।

रक्षा संगठन मंजी (श्री त्वाली) : किसानों की उन्नति में कोई रोड़ा नहीं उटका सकता।

सौंदर्य रंगबूँदी : हां, मेरा लो विश्वास है कि हिफैस मीमिनस्ट्री भी उनके रास्ते में रोड़ा नहीं बन सकती क्योंकि फौज में जो आदी काम करते हैं वे उन्हीं के बाल बच्चे हैं जिन के हाथ में हमेशा हल ही होता है और अगर उनके दिल को आप ने आज दूखाया तो आप वकीन रीत्यए ऐक आप की हिफैस मीमिनस्ट्री जो है वह एक कागजी मीमिनस्ट्री रह जाएगी।

भौं अर्ज कर रहा था कि किसानों ने इस दृश्य की तरकीकी के लिए एक बहुत जासान रास्ता बना दिया है। दृश्य के अन्दर जनाव की, कपास की और दूसरी बीजों की पैदायार बढ़ाकर दृश्य को और प्लैनिंग कमीशन को एक ताकत दी कि अगर उन के दिल में कुछ हिम्मत हैं, गुरुदा हैं तो इस दृश्य को वे आगे बढ़ा सकते हैं। इस बात को कहते हुए मेरा इशारा हैरिसिट काइनैसिंग की तरफ है। आज शांति से और बगैर किसी किलम की गड़बड़ी के ज्यादा से ज्यादा हैरिसिट काइनैसिंग के जीर्ये दृश्य की जितनी आप तरकीकी करना चाहें, कर सकते हैं।

इसके इलावा अब मैं कुछ अपने इलाके के बारे में भी कहना चाहता हूं। दिल्ली के पास से एक नदी गुजरती है जिस का नाम यमुना है और जिस में काफी पानी आता है और कई दृश्य तो लोगों को यह खतरा पैदा हो जाता है कि कहाँ दिल्ली दृश्य न जाए। दृश्य में वह बढ़

बांध बनाए जा रहे हैं और कई साँचे करोड़ रुपये इन पर स्वर्च किए जा रहे हैं। यमुना नदी पर बांध बनाने के लिए सिर्फ १५ करोड़ रुपये की बजूरत है। आब मैं ने १० पी० असेंम्बली की कार्रवाई उसकारा में पढ़ी है। वहाँ ताज्ज्वल की बात है कि इतना बड़ा स्त्रा होते हुए बवाय इस बात के कि वह यह कीशश करता कि यमुना के ऊपर बांध बनाने के लिए कुछ रुपया दृता या प्लैनिंग कमीशन से पंजाब, सरकार की तरह रुपये की मांग करता ताकि यमुना का पानी किसानों की भलाई के लिए इस्तेमाल में आ सके, आब वह कहता है कि इस पानी का बढ़वारा ठीक तार पर कर दिया जाए और १० पी० को ज्यादा पानी दिया जाए। मैं निर्वेदन करना चाहता हूं कि इस बांध के हो जाने से यमुना की बादी में जो भी किसान बसते हैं उनका बहुत कोयदा हो सकता है और इस में १० पी० के किसान भी आ जाते हैं। विश्वास तले अंधेरे बाली मिसाल पर न चलते हुए मेरा निर्वेदन है कि यमुना पर बांध बनाने के बास्ते जो कि दिल्ली के कौपिटल के पास से गुजरती हैं पंजाब सरकार की १५ करोड़ रुपये की मांग को पूरा कर देना चाहिए। यह डर है कि पंजाब सरकार को भालड़ा बगैरह के लिए काफी रुपया कर्ज के रूप में दिया जा चुका है। हमी डर से १५ करोड़ रुपये दूसरे पांच साला प्लैन में दिये जाएं जिस की पंजाब सरकार ने मांग की है। सीकिन मैं अर्ज करता हूं कि यमुना पर बांध बनाना बहुत जरूरी है और यह रुपया पंजाब सरकार को इसी पांच साला प्लैन में दे दिया जाना चाहिए।

अब मैं थोड़ा सा लोकल वर्कर्स के बारे में अर्ज करना चाहता हूं। आब हम दूसरे हैं कि हिन्दुस्तान के जफसर दृश्य की तरकीकी उतनी तेजी से नहीं कर सके हैं जितनी तेजी से प्लैनिंग कमीशन या सरकार चाहती थी। और मैं ख्याल से इसकी बचह यह है कि उनके साथें और काम करने का तरीका ही जीर्या है। अब हम ने ४ करोड़ पिछले साल के लिये और ६ करोड़ रुपया इस साल लौकल वर्कर्स

पर सर्व करने के लिए रखा हैं जो कि उन लोगों की विद्या चाहिए जो अपनी मर्दी से काम करना चाहेंगे बहार के बैंग लवच का आधा हिस्सा सुदूर उत्तराधिकार करें। इस काम में भी अक्सरां को फंसा दिया गया है जिन के पास आगे ही 2000 करोड़ रुपये से कहीं ज्यादा रुपया सर्व करने को हैं। लोकल वर्कर्स के कामों के लिए रुपया सर्व करने के लिए इन अक्सरां से मंजूरी लेना जरूरी रखा गया है। मैं समझता हूँ कि इस बात की रोकथाम तो होनी चाहिए कि इस रुपये का नाजाबूद्ध इस्तेमाल न हो। लेकिन जो अक्सर अपना फर्ज पूरी तरह जदा नहीं कर सकते उनसे इस रुपये को सर्व करने के लिए मंजूरी लेने की शर्त लगाना ठीक न होगा। मेरी जर्ज है कि पांच साला प्लॉन की प्रोग्राम्स के प्रचार से जिन सोगों के दिलों में जोश पैदा हो गया है और वे काम करना चाहते हैं और उनकी उन्नति में कोई रोका न अटकाया जाए और जिन्होंने रुपया वंश सर्व करना चाहे उसका आधा यानी 40 कोसदी उन को जल्दी से जल्दी दिया जा सके। इन स्कीमों के लिये अक्सरां की मंजूरी लेना आवश्यक नहीं होना चाहिए।

**Shri T. Subrahmanyam** (Bellary): This debate provides today an opportunity to have a sort of stock-taking and an assessment of what has been achieved and what remains to be achieved with regard to the implementation of the Five-Year Plan. This great national undertaking was taken up with a view to utilise the material and human resources of our country for the purpose of eradicating poverty, providing employment to all the people and raising the standard of life of our countrymen.

While we assess what has been achieved, we should also remember the legacy that we have inherited from the past foreign rule. There is room for criticism and for differences of opinion, but an unqualified condemnation of what has been achieved and a deliberate attempt to inculcate opposition to the implementation of this great Plan is, I say, almost criminal. You remember what a

crisis we had to face in our country a couple of years ago. There was a serious food shortage and then we had to import from America 4.7 million tons costing nearly Rs. 216 crores. Everywhere it appeared as if there would be a breakdown on the food front. Our Government took courage, our country gave them support and the plan was implemented. Nature also was bountiful, helpful and favourable. Therefore, we tided over the crisis. All the food controls were removed. In this connection, it will not be out of place if I mention here that I took a very anxious and earnest part in seeing that these food controls were removed. I am gratified to note that against the target of 7.6 million tons of increase in foodgrains, we have actually got an increase of nearly 11.4 million tons in the third year of the Plan. With regard to cotton also, there has been some increase. But there is a shortage with regard to sugar and jute. With regard to sugar, in the first year production was nearly 15 lakh tons. Then there was a decrease because there was a fall in the price of sugar-cane. Now, an attempt is made to start more sugar factories in South India. In Bombay, 11 co-operative concerns have been given licences, in Mysore there is one cooperative concern which is in my own district of Bellary which has secured a license. In this connection, I would request the Central Government to provide these co-operative concerns with as much financial assistance as is possible and see that these undertakings are successfully implemented.

Then with regard to irrigation and power, the immediate programme is expected to add 8.6 million acres of new irrigation and 1.1 million kilowatts of electric power up to March 1954. More than 2.8 million acres have been or are being brought under irrigation and an additional capacity of 450,000 kilowatts is there. In this connection, I must say that we must pay special attention at this stage with regard to the development of the acreage that is to be brought under irrigation. Big dams are being con-

[Shri T. Subrahmanyam]

structed. In my own district, the Tungabhadra project has been constructed, and canals have been dug. We should immediately attend to the problem of completing distributaries and seeing that fields and lands are levelled to make them fit and suitable for irrigation. For this purpose, the ryots and villagers require some long term loans; otherwise, they have no resources. Day before yesterday, the Finance Minister was pleased to make a statement according to which he was thinking of starting a commercial banking institution to provide credit facilities for rural areas also. I appeal to the Government that this should be implemented and given concrete shape as early as possible so that either the local land mortgage banks or other banking institutions or the local State Governments, by means of taccavi loans, may be able to provide enough credit facilities to the villagers and peasants.

I must say a word with regard to industries. Our index for 1953-54 rose to 136.3. Chittaranjan produced 64 units in 1953-54 as against 17 in 1951-52 and the 1955-56 target is 100 locomotives. This is proceeding well. With regard to steel, I am afraid we are not making as much progress as possible. It is gratifying to note that in Rourkela a plant is being installed with the help of German experts. Some Soviet experts are now in India with a view to help Government to start a third steel plant. In Bellary we have very excellent iron ore of the most precious quality and in limitless quantity. That has been recommended by Mysore Government—it has come out in newspaper report—and I hope that the Government will take up consideration of this matter.

One word I have to say with regard to small cottage industries and village industries. For lack of finance, marketing facilities and technical assistance, these small-scale industries and village industries have not received that adequate and practical encouragement they should receive. During the Plan period, Rs. 15 crores

were provided for expenditure on these cottage and village industries. But actually Rs. 14.8 lakhs were spent in 1951-52, Rs. 29.3 lakhs in 1952-53 and 79.9 lakhs in 1953-54. In addition, financial assistance to khadi and handloom has been provided from the cess fund expected to be Rs. 6 crores per year. I must say in this connection that the hon. the Finance Minister and the hon. the Commerce and Industry Minister have given very great assistance to the khadi and handloom industries. I am afraid that the Textile Inquiry Committee Report which was submitted to us recently does not give sufficient encouragement. It actually depresses the handloom industry. The estimate of handlooms in our country, according to one version, is 2.8 million; according to another, it is 1.5 million. These are the limits. The dependents on these numerous handlooms are several million. According to one report, the number is 15 million and according to another, it is 20 million. The whole mill industry employs only about 75,000 people in the organised cotton textiles, about 50,000 people are employed in power loom units. The mill industry produces about 4,800 million yards. The power looms produce about 200 million yards. Handlooms produce about 1400 million yards a year.

According to the Textile Inquiry Committee report, the employment potential in the handloom is very great; it is 20 times what it is in the mill industry. If the recommendations of the Committee are implemented, I am afraid the handloom industry will be ruined. They have said that in some areas all these handlooms should disappear and power looms should take their place. Of course, some automatic looms are also recommended. In this connection, I must say that I am positively opposed to the introduction of power looms in this context, because while we are trying to provide employment to as large a number of people as possible, we cannot afford to take up a process or

an idea by which people who are provided with employment will be deprived of it and thrown out of it in the years to come. Day before yesterday, the Finance Minister was saying that in a decade about 24 million people will be provided with employment. But the proposal to introduce power-looms is not a thing which is going to help. I am not against the improvement of hand-looms; I am against outmoded looms and uneconomical looms. But we must see that these looms are replaced by better looms, better type of looms, by which the production capacity will be increased, the output will be doubled, trebled and quadrupled. I am certainly against a process which throws large numbers of people—lakhs and millions of people—out of employment and creates a problem, a terrific problem, on account of which there may be a breakdown of the economic structure altogether.

3 P.M.

Now, the idea should not be for having labour saving machines but for labour utilising machines.

I will refer to only one matter, that is the small scale or village industries. The Ford Foundation International Planning Team for Small Industries recommended the establishment of four regional institutes of technology for small industries which would act as agencies and assist the small industries in improving their technique of production and management etc. There is nothing wonderful about this recommendation. At the same time I must say that it is a very helpful recommendation. Some time back, I put a question to the hon. Minister for Commerce and Industry and said that the matter of finalising an improved *charkha* should be taken up by the Government Technological Institutes and it should not be left only to the All India Spinners' Association. In the last exhibition a *charkha* was exhibited which had four spindles and which could produce three to four times the yarn that can be produced in an ordinary *charkha*. The yarn was also uniform and strong. This matter

should not be left to private agencies only and should be taken up by Government. For the last 35 years we have been trying to improve the *charkha* by which the spinner would be able to get three or four times more yarn and which will put more purchasing power in his hands. It has not been done till now. I submit that the stage has been reached when priority should be given to this problem and this must be tackled at once. There is a great deal of urgency about this matter. I have no objection even if these *charkhas* are manufactured in large factories but it should be neat, plain and efficient—something like the Singer Sewing Machine and should give an output of three to four times and give more purchasing power to the spinner.

**Shrimati Ilia Palchoudhury** (Nabdwip): After hearing all the speeches I certainly think that no 'ism' is going to be of any use to us. It is nationalism that we need.

**Pandit K. C. Sharma** (Meerut Distt.-South): Ladyism also.

**Shrimati Ilia Palchoudhury**: I suppose so.

Our plan is certainly based on a nationalistic spirit. I heartily congratulate the makers of the Plan. It goes without saying that it is very good. How far the implementation has gone, whether it is enough or not is a matter for consideration. It is quite true that in a welfare State if we are to have all the amenities that we want, the nationalisation of various industries must be there and we must not be frightened to go ahead with it. An Hon. Member opposite said the other day that "money is muck." I agree that money is much. It is the amenities that money can bring that really matters. If we are to have better conditions, better educational facilities, better hospitals, better health facilities, then we must have more money. How are we to get it until we nationalise the industries that make for the development of the country? Private enterprise could not do this. That is one of the things—as another hon. Member

[Shrimati Ila Palchoudhury]

opposite put it to the House the other day. What have we learnt from Russia and China? I think what we could learn with profit is getting foreign aid. China has taken aid from Russia and Russia took aid from America and England during her building period. We need not be apprehensive of taking foreign assistance on honourable terms, because, it is quite true that ultimately it is trade and not aid that we want. We want free trade and even importing is not so bad if we can get on to exporting matter more than what we import. It has been said that politicians think of the next elections but statesmen think of the next generation. It is on this basis that we must build and the Plan will undoubtedly lead us on to build for the future generations.

A vast field yet remains for private enterprise. I would recommend that the Industrial Finance Corporation and such like bodies—though much fault has been found with the personnel of these bodies and I am not competent to say who should be there and who should not be there—should help smaller private industries more, because private industries form a very big sector. It has become the fashion to have a lot of loose talk about nationalisation of every thing and also to hurl invectives at industrialists. In the private sector, there is much scope for developing employment and giving revenue to Government. I have got train figure. If you only look at the private sector from the employment point of view, it will be found that big industries like cotton textile, jute, engineering, metals and minerals and chemical and others give a total employment for 13,94,000 workers and factories and plantations employ another four million and odd workers. If all these have an average of four or five persons dependent on them, then approximately more than 16 million people are directly interested in the continuance and proper functioning of private enterprise.

In this connection, I would say that in the Five-Year Plan more stress might be laid on the private sector, and that they may be helped in every way. Improve labour conditions by legislation. Impose your taxes where there are bigger profits and thus increase your revenues but not to the extent so as to discourage the industrialist. He must have a certain return for his brains, work and risks. George Cannins—I think—said, many years ago, "In matters of Commerce the fault of the Dutch, is offering too little and asking too much!" It would not be feasible to ask too much in that sense of the industrialist because after all human nature is human nature.

Why is the industrialist or the capitalist necessarily anti-national? Have we not had people who had a certain amount of money and yet who were nationalistic? Did not Subhash Bose himself come from a family that was well placed? Is not our Prime Minister the product of a family that had a certain amount of wealth and is he not one of the most ardent nationalists? Why should our industrialists be necessarily anti-national? I have never understood it. To get the best out of the private sector and the public sector would mean a thorough co-operation and co-ordination between the two. I am sure the private sector would not be backward in putting forth their efforts for nation-building. It is the human element that counts and nothing else does count. There may be bad industrialists but I assure you there are bad peasants as well. Now that we have got over the difficulties of partition to a good extent, I think, the private sector should have a little more help in the Five-Year Plan if it were at all possible.

In the various notes that have been supplied to us in the Progress Report there is a note on machine tools. There is one point which I would like to bring to the notice of the Planning Section, if I may. We are yet import-

ing about Rs. 199.3 lakhs worth of machine tools and there are 14 factories which are manufacturing them. This is an industry which goes practically hand in hand with the basic industries, hence, it is very important and for this reason I think, it should get more help for establishing itself.

There is another industry that causes a lot of apprehension in the public mind as far as we can make out when we go round our constituencies. It is the tea industry as it stands today. It has a lot of foreign capital in it. It is sold by foreign agency houses and shipped by foreign shipping. If there can be some policy of Indianising these things, then, I think, the Plan would find more support. This policy should be enforced a little more.

Secondly, when Government gives orders, surely the Government orders should have the first priority in our own factories and it should not be given to companies with foreign capital.

There are a lot of things said by the Trade Unions. My submission is that members of Trade Unions, must realise where their real interest lies, what conditions are really good for the country and what is not good—even for the Trade Unionist himself labour must realise that a strong trade union is very good but that trade union must be practical and fair. Honest discussion can get over most things.

Regarding the publicity of the policies of Government, I think the Press today must take a very great part in making this really understandable to the public. The Press in India is second to none it is one of the finest. It is vital and live, not muzzled and dictated to, hence the Press must enthusiastically take up the objects of the Plan and put it in the right way so as to create, guide and form public opinion.

The publicity of the Plan itself can be taken up much better by the In-

formation and Broadcasting Ministry than by pamphlets. Pamphlets are read by very few. The rural parts of India can be reached by the Broadcasting Ministry if that money was spent on mobile vans and various stations that would give publicity to the Five Year Plan.

On the refugee problem, I would only stress this bit that Rs. 32 crores have been granted to West Bengal. No doubt it is a large amount of money, but really the scheme needs vast expenditure and I would recommend that some more money be granted to deal with this problem. It is not only grants and loans that the refugees need, there must be some way of looking after them after the rehabilitation has been done. When they have invested the money in land, surely they must have something besides the 30-acre ceiling, because thirty acres of land would not give them a living in many places and they will be made refugees again! In this connection, the displaced person must have some special conditions. Whenever we are offered a Chinese or Russian pill as a panacea for all our ills, I am always reminded of a story. There was once a vaid and he said to his patient who was very ill, "Look here, there is only one cure I can give you and that is that you have to swallow a whole coconut." The patient said "If I do that, vaidraj, I will die." The vaid said "Well, that is just it till you die—you can't be cured!" The Chinese or Russian pill, taken as such, would mean death for us! Our own policies and plans, administered with thought and imagination will, I am convinced, see us through.

**Sardar Hukam Singh:** I do not want to minimise what has been achieved so far by the Planning Commission and I do appreciate that whatever has been done is for the good of the country. Moreover, Shri Nanda, our Minister of Planning, was so apologetic in his defence, so docile in his speech and so weak in his tone that it will be sheer cruelty if we criticise him severely.

**Pandit K. C. Sharma:** Pity him or sympathise with him.

**Sardar Hukam Singh:** He began with his faults and concluded with his achievements. That is a good process and I appreciate it, but there are certain difficulties which I must bring to his notice and consideration. The first is a complaint that I have to make and it is this. He agrees with me that there has not been any improvement in the machinery that is to execute the Plan. That is most essential. You might plan anything and you might write out volumes of very high standards, but it depends upon the machinery that is to execute that Plan whether you can achieve anything or not. This was remarked by my friend, the Maharaja of Bikaner, about some officers in the service of Rajasthan, that is, that everybody thought that he who would not accept a bribe is a fool, and I also endorse that there is such a feeling because people say:

लट पढ़ी में जो लट न, वह भी नामाकृत ।

There is a loot going on on every side and one who does not participate in it is certainly a fool. He will repent because he does not take advantage of the opportunity that is offered to him. Therefore, the first thing that the Minister ought to set his attention on will be to improve the machinery so that this work can be done more efficiently. There was a question this morning that the District Magistrates are left with these tasks and they are overburdened with other responsibilities and they have not the spare time to attend to these things, these meetings etc. and therefore the functions that these Advisory Boards have to perform do suffer. I have also a little experience of that. Perhaps without consulting us, it was thought advisable that Members of Parliament and Legislatures should be associated with these Advisory Councils. Within these two years I have been called many a time, but I could attend only once, and when I went, I found that

the District Magistrate came about an hour and a half late. We sat and waited, and I do not blame that man because he might have other duties to perform. But how could there be any enthusiasm for the Members of Parliament or of State Legislatures when I myself, going after two years, found that the presiding officer did not come and there was nobody to take the initiative to conduct the meeting. When some of us thought that we could transact the business in the absence of the presiding officer, the District Magistrate, the officers over there said that that was not possible.

Then, there is another Advisory Committee and from them I have been receiving notices for meetings. After three or four meetings, the officer concerned wrote to me that he would report to the higher authorities to reconstitute the advisory body because the Members of Parliament and the State Legislature were not attending at all. I just sent him a reply that that was very good. These meetings are fixed only a day or two before and then the notice is sent. Sometimes you get the notice after the date of the meeting. Anyhow, it is not possible for us to attend the meeting at such short notice.

**Mr. Chairman:** In Gurgaon and Hissar districts the meetings are fixed generally on particular days of the month.

**Shri U. M. Trivedi (Chittor):** That is because you are there.

**Sardar Hukam Singh:** We do not know on what date the meeting will take place.

**Shri B. K. Chaudhuri (Gauhati):** Even during Parliament session we get notices of such meetings. (Interruption).

**Sardar Hukam Singh:** Anyhow, it is not possible for us to perform any useful functions. Therefore, I would

request the hon. Minister to reconsider these things, and if really they have to do any useful service, some revolution should be brought about so far as this thing is concerned.

Now come to land reform. I am only making suggestions and I cannot make a long speech. I am in favour of equitable re-distribution of land and I do not like the intermediaries to continue, I am against the big holdings of these *jagirdars*. There is another problem as well, and it particularly exists in the Punjab—I do not know if it exists in other States. We are peasant proprietors and we are fixing the ceiling as well. I do not know whether there are any other States where this is done, but it will do good. Anyhow, I am in favour of giving land to landless proprietors. There is another class which is going landless, and that is not being looked into. In the Punjab, there is a good number of peasants who have uneconomic holdings—having one acre, two acres or three acres—and they depend upon agriculture. Such peasants used to get their neighbours' lands. Where the neighbour had, say, 25 acres and he kept only 12 or 15 acres for his own plough and bullocks, he used to spare the remaining 10 acres for this small tenant, which he would cultivate as a tenant, and in that case, he can continue in agriculture to maintain his family. But now when there is the law that a man can claim and keep to himself whatever he can cultivate himself, certainly that man is very jealous of the tenant or cultivator because he thinks that this cultivator might appropriate that piece of land and might become the owner. Therefore, he is shy of it and he does not give that land even to that tiller for cultivation. The position becomes that this man is a small holder and he has uneconomic holding. He is not allowed to till his neighbour's land because the other man has the fear that this man might become the owner of that part

of the land if it is given to him for tilling. Therefore, he is thrown out and he does not get the land, and he is left with one or two acres. We are focussing our attention on the landless labour. That is all right and I am also in their favour, but what about this poor man, who wants to stick to agriculture but is thrown out? He cannot leave his land and go to the town for labour. He has to remain there on the land and starve there, and he cannot be given fresh land because he is not a landless labour.

**Mr. Chairman:** You want that he must have an economic holding?

**Sardar Hukam Singh:** Exactly; that should attract the first attention of the Planning Commission. When these land reforms are being introduced, those persons who have uneconomic holdings should have preference, even over those who are landless, because they should be retained in that job first of all and they do deserve our sympathy.

Then there is another industry to which I want to draw the attention of the hon. Minister. During the last session also there was a one-hour debate about the automobile industry. The Minister for Commerce and Industry admitted that so far Government had not been able to do much and he gave us an assurance that perhaps, next time he came here he might give us certain concrete things. I now ask the Planning Minister whether really something is being done in that direction or not.

The automobile industry is very important because it is required in times of peace as well as essential and we ought to develop it. We had about 12 assembling plants. Now the production programme has been taken over by the Hindustan and the Premier Automobiles. Even their installed capacity

[Sardar Hukam Singh]

is not being utilised, because the demand is not sufficient. The Tariff Commission was asked to go into the question. That Commission made a thorough enquiry and it made certain concrete suggestions in that direction. But what was the result? They advised that the States should adopt a go-slow policy with regard to nationalisation of transport. In that case only could the demand increase. But what do we find. The States are going on a wreckless speed without having any definite or phased programme which the Planning Commission has asked them to submit. They are nationalising it. Even in the Progress Report for 1953-54 it is put down that the licensing policies of some of the States are responsible for retarding the growth of this demand. When I raised this question last time, I gave some instances. The Punjab Government has been issuing licenses from week to week. With the Damocles sword hanging over the head of the operator, he is not inclined to go in for new vehicles. The operators are not against nationalisation. Let it come. By all means, we would welcome it. But Government should have some policy. The Planning Commission should draw up a plan according to which the States should proceed, or putting it in a reverse way the States should submit their programme to the Planning Commission for the Planning Commission's decision. In that case each man may at least know when he is to hand over his vehicle to Government, and he will adjust his programme in that way.

Now the policy of nationalisation of road transport has been going on for the last eight or ten years. Some routes have not been acquired; but because the licensing period is renewed from week to week or month to month, no replacements have been made and therefore the demand for motor vehicles has remained low.

When I raised this question last time on the floor of the House it

was taken notice of and in one region Jullundur.

I remember when the time came for renewal of the licenses, instead of renewing them for a longer period, they said: "You go on now; they will remain valid from day to day." Previously the validity of the licence was from week to week; they now said that they will be renewed from day to day.

**Mr. Chairman:** How could that be managed? How could license be taken every day.

**Sardar Hukam Singh:** That is exactly the difficulty. The authorities and the operators: You go home; when we want we will take it over; there is no question of any further renewal. Is it possible for the automobile industry, which is so important for our country, to be developed under these circumstances?

When I wrote to the Planning Commission they replied to the effect that they had asked the Punjab Government to submit a phased programme, and when that is received they would take a definite decision. There was a statement of the Punjab Minister that he had submitted a phased programme and he was going on with nationalisation. But I remember to have read somewhere that the Planning Commission complained that they had not received any programme. I do not know which of the two is correct. Anyhow, if the Governments want to take over the road transport, the operators are prepared for it, but there should be some definite programme by what stages it is going to be taken over, so that these citizens might not suffer, and the whole capital that is invested in it might not be ruined. That is also national capital.

One thing more: that is about Singer sewing machines. This is a very important industry. There are several units in the country that have been producing these machines and I feel that we can be independent of

all imports if we chalk out a definite programme. There are about 250 units in North India and they are producing a good number of sewing machines. They compare favourably with those that are imported from abroad. Even in Ludhiana alone, the investment in this industry is about Rs. 28 lakhs. About 6,000 workers are engaged in this industry.

The Tariff Commission has recently recommended that the protection enjoyed by this industry should be withdrawn. I am not opposed to it. If it is felt by the Tariff Commission, an expert body, that it is not necessary to continue protection to this industry, I would not oppose it. I am told that about 7,700 machines are being produced; 90 per cent. of the components are produced locally; the remaining 10 per cent. is imported from abroad. Japan is the main country from which this 10 per cent. is imported.

One fact which I wish to bring to the notice of Government—I wish the Commerce and Industry Minister were here—is that the licenses for the import of this 10 per cent. were not given to the actual consumers. Now there is an association of the producers at Ludhiana. They want that the license for the import of these components should be given to them. But that license is not given to the actual users, but to thousands of other persons who are professionals in imports. They import the parts that are needed here and they pass it on to the industry at five or six times the value, and in some cases, I am told, ten times the value; because these components cannot be produced here, these manufacturers have to go in for them at whatever price they can get. That black-marketing can only be stopped if it is planned like this: that the actual needs of the consumers or of those manufacturers are ascertained and licence is given to them directly, or, it should be ensured that they get the parts that they require at reasonable profits. But this is not happening

and the industry is suffering. There is danger that they might give up their business altogether. Therefore, I request that this might also be looked into. The Planning Minister might see that this difficulty is removed.

#### DELIMITATION COMMISSION (AMENDMENT) BILL

**Shri Barman** (North Bengal Reserved-Sch. Castes): I beg to present the report of the Select Committee on the Bill further to amend the Delimitation Commission Act, 1952.

**Mr. Chairman:** I have to inform the Members that copies of the Select Committee's Report, which are being stencilled, will be available at about 4 P.M. at the Table Office.

#### MOTION RE PROGRESS REPORT OF FIVE YEAR PLAN FOR 1953-54— Contd.

**Shri Bhupendra Nath Varma** (Bengalpur Marwari): दो तो बड़े से हमारे यहाँ पर इस बात पर बहस हो रही थी कि प्राइवेट सेक्टर के बरिये हमारे देश की एकान्मी बने या स्टॉट के बरिये। इसी बात के ऊपर बहस हो रही थी। हम लोगों के सामने मूल्य उदारश्वय यह है कि हमारे यहाँ ज्यादा से ज्यादा माल बने और उस का कावदा सब को मिले। यानी जितने भी लोग हैं सभी में जो प्रोड्यूस हो और जो उस से धन निकले उस का वितरण हो। यही उदारश्वय होना चाहीहे और यही उदारश्वय हमारी गवर्नमेंट के सामने हैं तथा इसी उदारश्वय की दृष्टि से सब बातें होनी चाहीहे। जिस गत्ते से अधिक Production हो वही गत्ता जल्दीतर करना चाहिए किसी Dogma को लेकर बैठना ठीक नहीं। कल जब हमारे वित्त मंत्री जी बोल रहे थे और प्राइम मिनिस्टर साल्व ने भी कहा था कि हम लोग जो बातें यहाँ पर कर रहे हैं प्राइवेट सेक्टर की और स्टॉट इन्डस्ट्रीज की, उस से यहाँ पर लोग यह समझते हैं कि थोड़ी ही से प्राइवेट सेक्टर और थोड़ी से मिल आने वाले हैं और यही लोग हैं जिन के ऊपर उन का ध्यान चला जाता है।

[श्री भगुनकुनवाला]

लोग समझते हैं कि यही लोग हैं जो कि धन पैक्ष करते हैं और अगर उसी धन को किसी तरह से बांट लिया जाय तो वहां पर उन का काम सत्तम हो गया और दूसरा का भी काम सत्तम हो गया। और अगर उन की तरक्की होती है तो हमारे दूसरे की भी तरक्की होती है। हमारे वित्त मंत्री जी ने कहा कि लोगों को यह नहीं समझना चाहिये। इसी तरह प्राइम मिनिस्टर ने भी कहा। परन्तु हम देखते हैं कि हालांकि हमारे प्राइम मिनिस्टर और वित्त मंत्री यह बात कहते हैं कि वे भी उन के कहने से यह मात्र होता है कि हमारी सरकार का भी ध्यान इन्डस्ट्री वो थोड़ी बढ़त बढ़ी है की और ही है, उसी के ऊपर ध्यान रखती है और उसी के प्रति ज्यादा विचार करती है। और असल में जो करोड़ों के रूप में हमारे यहां प्राइवेट सेक्टर हैं उस के प्रति उन का भी ध्यान इतना व्यापक नहीं प्राप्त है। मैं नहीं कहता कि विकल्प ध्यान नहीं जाता है, यह तो गलत बात होगी, यह बात नहीं है कि सरकार उन लोगों की ओर नहीं देखती है। मैं नहीं कहता कि अभी तक पांच वर्षों में जो उन्नति हुई है वह कुछ भी नहीं है, जैसा कि हमारे विरोधी दल वाले कहते हैं कि कुछ नहीं हुआ है। मैं उस मत का नहीं हूं। परन्तु मैं यह बत्तर कहूंगा कि हमारी सरकार का ध्यान जैसा उन लोगों के प्रति जाना चाहिये जो कि हमारे यहां करोड़ों के रूप में हैं जैसा नहीं जाता है। जो हमारे विरोधी दल वालों ने और अस्थायक मैहता साहब ने भी कल कहा, या जो आंकड़े दिये वह भी उन्हीं लोगों के ऊपर ध्यान दूं कर दिये जो थोड़े से बम्बर्ड, कलकत्ता, अहमदाबाद आदि जगहों के प्राइवेट सेक्टर के लोग हैं। उन्हीं के प्रति उन लोगों ने इतनी बातें कहीं और उन्हीं के प्रति उन्होंने कहा कि अगर उन का साध्यायकरण कर दिया जाय तो उन का नेशनलाइजेशन कर दिया जाय तो उस साध्यायकरण से कैसी सफलता होगी इस के लिये कुछ सहाय भी दिय। उन में से एक सहाय एसा था कि जो कि नेशनलाइजेशन इन्डस्ट्रीज में होती है वहां पर जो काम करने वाले

होते हैं वे केवल आई० सी० एस० के गृह के रखे जाते हैं इसलिये इतनी सकलता सरकार को नहीं होती जो कि होनी चाहिये। मैं नेशनलाइजेशन स्टाफ को छोड़ कर प्राइवेट इन्डस्ट्रीज में जिस प्रकार के लोग काम करते हैं उस प्रकार के लोग उन नेशनलाइजेशन इन्डस्ट्रीज में रखे जायें इस के प्रति सरकार का ध्यान नहीं है। मैं यह नहीं कहता कि इस तरफ सरकार का ध्यान नहीं है, मेरा यह कहना भी नहीं है कि आई० सी० एस० के लोग जो काम करते हैं वे सभी इस प्रकार के काम नहीं कर सकते हैं, परन्तु हां, वे लोग मुद्रित से ला एंड आर्ड रखने का काम करते आये हैं इसलिये वास्तविक रूप में उन को इन्डस्ट्रीज में किस प्रकार से काम करना चाहिये, इस की आदत उन को नहीं है। अतएव यदि सरकार इस की ओर ध्यान रखती तो अच्छा होता।

अब मूलतः जो मुझे कहना है वह यह है कि हमारे नन्दा साहब ने बताया कि यह जो फाइव इअर प्लैन हैं वह दो सीबों को दूर करने के लिये हैं। एक तो यह कि जो हमारे यहां अनएम्लायमेंट है, बोरोजगारी है, उस को हम लोग दूर करें, और दूसरे यह कि अभी जो धन पैक्ष हो रहा है उस में एक आदमी के पास अरबों रुपया है और एक आदमी के पास लाने को नहीं है एक आदमी तो करोड़ों रुपया अपने शादी विवाह में लखं करता हैं और दूसरा आदमी दो शाम के लिये लाना भी नहीं जुटा सकता है, यह जो भैंद उन दोनों में है उस को हम दूर करना चाहते हैं। परन्तु जैसी कि उन्होंने हमारे सामने रिपोर्ट पेश की है उस से तो हम को कुछ सन्तोष नहीं हुआ कि यह जो सा भी उस को दूर करने में सफलीभूत हुए हैं। उन्होंने तो रिपोर्ट अनएम्लायमेंट बढ़ाने का ही काम किया है। उन्होंने अनएम्लायमेंट के बारे में जो बातें कहीं उस ये तो यही पता चलता है कि जो अनएम्लायमेंट था उस में यौदी ही हुई है, कमी नहीं हुई है। जो अनएम्लायमेंट है वह रोज रोज बढ़ता ही जाता है, कम नहीं होता है। यह उन का कहना है :

जब उन का ही यह कहना हैं तो जो हम कहते हैं वह सारित हो जाता हैं हम लोग जो बतावर दृश्यतों में जा कर दृश्यते हैं उन को कोई फर्क नहीं मालूम होता हैं । इस के अलावा जैसी हमारी पापुलेशन बढ़ रही हैं उस में यह पता चलता हैं कि १५ मिलियन लोग, जैसा कि उन का भी फिरार हैं, हर साल काम करने के लायक दैशर होते हैं । एक तरफ तो जितने हमारे बैरोजागर लोग हैं उन को काम नहीं मिलता और दूसरी तरफ सेव रोज हमारी आवादी बढ़ रही हैं, उसे तो हम लोग कम नहीं कर सकते हैं । जो रिपोर्ट जब तक हमारे सामने पेश की गई हैं उस से पता नहीं चलता हैं कि कहीं पर कोई कमी दृढ़ हो ।

अब मैं आप लोगों को जो बात बतला रहा था कि सरकार उस सेंक्टर की तरफ ध्यान नहीं दृटी जो सेंक्टर करोड़ों के रूप में हैं, उस पर आता हूं । हमारे वित्त मंत्री जी ने और प्राइम मिनिस्टर साहब ने कहा कि यहां पर जो भोड़ से लोगों का सेंक्टर हैं उसी के ऊपर लोगों का ध्यान जाता हैं लेकिन इस बड़े सेंक्टर के ऊपर किसी का ध्यान नहीं जाता हैं । हमारे नन्दा साहब ने बतलाया कि हमारे वहां बहुत कुछ तरक्की हो गई हैं, बहुत सी इन्डस्ट्रीज उन्होंने बतलाइ हैं कि इन इन इन्डस्ट्रीज में तरक्की हो गई हैं । उन्होंने बनस्पति का नाम लिया कि आज कल हमारे दृश्य में बनस्पति की इन्डस्ट्री में इतनी तरक्की हो गई है कि बहुत सी बनस्पति इन्डस्ट्रीज हो गई हैं और सब जगह बनस्पति धी मिलने लग गया हैं । मैं इस को एक आइडियोलॉजी के रूप में आप को नहीं बतलाता हूं मैं यह नहीं कहता कि यह जो बनस्पति हैं उस से सार्द के ऊपर क्या प्रभाव पहुता हैं तथा हमारे स्वास्थ्य की क्या हार्दिक होती हैं । परन्तु मैं आप लोगों को यह बतलाना चाहता हूं कि जो प्राइवेट सेंक्टर दृश्यतों में काम करता हैं उस के धी के आउटपुट की कीमत १००० करोड़ रुपये आंकी गई हैं । अब अगर हमारे नन्दा साहब इस बात में स्वस्त होते हैं और यह कहते हैं कि हमारी तरक्की हो गई हैं हम ने बनस्पति इन्डस्ट्री को सब जगह

कायम कर दिया हैं और सब जगह बनस्पति धी मिलता हैं तो हम को दूसरा चाहिये कि उस का असर हमारे दृश्यतों के करोड़ों प्राइवेट सेंक्टर पर क्या पड़ता हैं । जिन के प्रति हमारे वित्त मंत्री और प्राइम मिनिस्टर ने ध्यान आकर्षित किया जो १००० करोड़ रुपये का धी जो नापा गया बतलाया गया है इसका किस तरह से इस्तेमाल किया गया और यह कहां गया । कई लोग गो हत्या बन्द करो, गो हत्या बन्द करो के नारे लगाते हैं, लैंकिन मैं उनसे पछँगा कि उन्होंने ठोस काम किया हैं या वे सिर्फ बातें ही करना जानते हैं ।

मेरा कहने का मुद्दा यह था कि हम लोगों का जो प्राइवेट सेंक्टर हैं वह दृश्यतों में है और वहीं पर वह काम करता हैं । वहां पर छोटी छोटी इंडस्ट्रीज चलती हैं और मेरे विचार में हमें उन्हीं की तरफ ध्यान दिना चाहिये । जब जब मिनिस्टर साहब यह कहते हैं कि मैं फुल एम्प्लायमेंट दृटी हूं और मैं इकोनॉमिक इकॉर्लीटी के हक मैं हूं तो मेरी समझ में यह बात नहीं आती कि किस तरह से वह फुल एम्प्लायमेंट देंगे और किस तरह से वह इकोनॉमिक इकॉर्लीटी लायेंगे । जब कि बनस्पति के कारखाने कायम करके जिन में कुछ ही लोगों को काम मिला, करोड़ों धी बनाने वाले प्राइवेट सेंक्टर को खत्म कर दिया । यह भी कहते हैं कि साथी के लिये हमारी गवर्नमेंट ने तीन करोड़ रुपया दिया हैं और हर रुपये में तीन आने हम ने दिये हैं । मैं कहता हूं कि इस से कुछ भी नहीं होने वाला हैं । हमारा जो प्राइवेट सेंक्टर हैं वह दृश्यतों में काम करता हैं, गांवों में काम करता हैं और जब तक हम इस सेंक्टर की उन्नति नहीं करेंगे तब तक हम यह नहीं कह सकते कि हम ने कोई उन्नीत की हैं । शहरों के प्राइवेट सेंक्टर या पीस्टक सेंक्टर की उन्नति या अवन्नति दृश्य कर हम लोग यह कह देते हैं कि हमारे दृश्य में इतनी उन्नीत ही गई, इतनी प्रोद्युक्स ही गई, इतनी आदमी काम पर लगाये गये, यह यार्ड स्टिक उन्नीत को नापने का नहीं होना चाहिये, यह

[श्री भुनभुनवाला]

गलत यार्ड स्टिक है। जब तक दृहातों के Private Sector के लिये जिनका स्थान हमारी विदेशी सरकार ने तो कही दिया था, हम लोग भी बात तो करते हैं पर कार्यवाही कोई ऐसी नहीं करते हैं जिससे वे एवं पक्ष सकें और आनी स्टॉइंग हर्ड गोबगारी को फिर जीरीकर कर सकें। वह तभी सम्भव हैं जब कि सब लोग जो गांवों में करोड़ों की तादाद में हर प्रकार के काम करने वाले हों उनकी बनी जीवों का व्यवहार करें कम से कम जब तक उनको दूसरा काम न मिल जाय। इसके लिये हमें अधिक कीमत देनी हो तो है।

**Shri Velayudhan:** When I was hearing the speech of the Planning Minister I was trying to compare it with the speech made by the hon. Prime Minister, who is the Chairman of the Planning Commission, in the Development Council meeting that was held in November last. During these last five or six months we had come across a lot of speeches, commending as well as criticising the progress of the Plan, from the planners as well as from outsiders. When I compared the speeches of the planners as well as the speeches of those who criticised the Plan, I could discover that the bitterest critic of this Five Year Plan was the Prime Minister himself. You might have read the speech made by the Prime Minister in the Development Council. I was to some extent amused to read it because it was a downright criticism of the Planning Commission's activities and its progress.

What is the reason for this apologetic appearance before the House of the Planning Minister in regard to the activities of the Planning Commission during the past three and a half years? I do not blame him at all. Because I have felt that the whole basis of the Five Year Plan, the whole philosophy behind it was based on a kind of an imperialist economy, based on an economy of exploitation, based practically on an economy of extortion of the millions

of people of this country. A plan like this will not satisfy the people of India. During the last two days we were having the discussion on the economic policy. And yesterday the Prime Minister himself bluntly said that not only the objectives but the approach to the planning for plenty for the people of India is a sociалиstic approach. I do not know, there was a terrible confusion, a terrible conflict in the mind of the Treasury Bench itself, in the mind of the party in power itself. Otherwise this Plan would not have been a haphazard development, otherwise it could not have been minimised by the people of this country. The Prime Minister was saying the other day that there is a section of people who are under-rating the progress of the country. I must humbly say that I am proud of the progress made by the country in the last seven years. Wherever we go we see great national activity, unprecedented in the history of the world taking place in India today—such an unprecedented and intense national activity not to be seen in any country in the world, either Europe or Russia, except China. This progress is there. But I am not willing to give credit for this to the Treasury Bench or to the Congress Party which is in power. It is because of the basic factor in which we are placed, in which India is placed today. That is why this national activity is now seen all over the country. It was here that this opportunity should have been seized by the Planning Commission, by the planners by the Congress so as to see that a target is fixed and achieved in the swiftest and minimum time possible.

Yesterday when the Finance Minister spoke on the economic policy he put a target of employment in the country for ten years. Do you think that the country is going to wait for ten years for full employment? It is impossible for a country where millions of the people are peasants, where millions of the people are workers.

where millions of the people are suffering on a starvation basis. It is impossible to wait for ten years for full employment.

There is nothing lacking as resources in the country; there is nothing lacking as co-operation in the country; there is nothing lacking as technicians in the country. The Prime Minister himself when he spoke in the Development Council referred to this. There is something basically wrong when we have plenty of technicians coming that there is a clamour and a complaint that there is lack of technicians. He said bluntly that it was a ridiculous position. If we want engineers in the country we have got thousands of people coming over. But at the same time if we go to the Planning Minister, Shri Nanda, or his officers, they will say: we have not got enough engineers, we have not got enough technicians.

Therefore, the Prime Minister has bluntly stated that we must make use of the available resources in the country, whether we have got technicians or half-trained men or even untrained men. We cannot wait for long and allow time to pass to gear up the machinery.

Turning to my State which I think has been a problem State for India during the last 15 or 16 years, I must say that the unemployment position in my State is most acute in India. I am very grateful to the Finance Minister as well as to the Prime Minister for giving a lot of attention whenever questions regarding Travancore-Cochin come in.

**Kumari Annie Mascarene** (Trivandrum): They are not doing anything.

**Shri Velayudhan:** When I say I am grateful to the Government, I am not saying that I am satisfied with what they have done. I must say that the problem in my State is tremendous. It is an important problem. It is a problem which will have great effect and influence on the future political set-up of India. There is great unemployment in my State. In the statistics

given in the report of the Planning Commission, it is stated that we have made use of about 43 per cent. of the grant that is already given. At the same time, there is a Budget deficit of Rs. 2 and 2/3 crores in that State. This is a kind of capitalist economy which is in force at the moment. But, I must admit, as the Prime Minister pointed out yesterday that the largest investor in the country is the peasant or the worker and that any plan of economic development will have to be based on the peasant or the worker.

There is political uncertainty in my State: an uncertainty created not by any of us, but, I may humbly say, by the Congress party in the State itself. It is said that we are in the lap of the President's rule. We are also told that the Congress is coming into power again through some backdoor.

**Some Hon. Members:** No backdoor.

**Shri Velayudhan:** I must say to my friends in the Congress Benches and Treasury Benches that the Congress is a discredited body in my State.

**Shri Achuthan** (Crangannur): Question.

**Shri Velayudhan:** The Congress is never going to be in power in my State.

**Shri A. M. Thomas:** On a point of order, Sir, I do not know what relevancy this has got with regard to this discussion.

**Shri Velayudhan:** It has got every relevancy.

**Mr. Chairman:** There is no point of Order.

**Shri Velayudhan:** I say, the Congress is a discredited body in my State. Therefore, I am not willing to see the Congress coming into power in the present set up.

**Shri A. M. Thomas:** What is the reason why my hon. friend wanted

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to join the Congress a few months back?

**Shri Velayudhan:** This allegation is absolutely false.

**Mr. Chairman:** Order, order. This is not an occasion for reciprocal exchanges. The hon. Member's time is up.

**Shri Valayudhan:** What my hon. friend say is a patent lie...

**Mr. Chairman:** The hon. Member is still going on. Why does he go on like this. He ought to have stopped when the Chair asked him to stop. He ought to have sat down when the Chair was standing and speaking. He is an old Member of the House and he ought to observe discipline.

**Shri Velayudhan:** What my hon. friend said is absolutely false.

**Mr. Chairman:** Order, order. The hon. Member's time is up.

**Shri Morarka:** (Ganganagar: Jhunjhunu): During the last two days in the debate on the economic policy and today in this debate on the progress of the Plan, we have been often told that there cannot be two watertight divisions of the Industrial policy, as private sector and the public sector. I do not know whether there can be such a division or not or whether there should be such a division between these two sectors or not. But I do not want that the basic industries or the key industries, must be reserved exclusively to the public sector and no private enterprise should be allowed to operate in that field. The 1948 Resolution clearly laid down that all the new enterprises, in the future, would be initiated and developed by the State. And even for the existing enterprises, it was said that after 10 years, that is, sometime in 1958, the policy would be reviewed and if at that time it was considered necessary, then, they may be also owned by the State. This was a deliberate decision of policy taken by the Government in 1948.

Sir, you know as well as the House does that the nationalisation policy of the Labour Government in England sprang from a deep-seated conviction that the basic industries and the essential raw materials must be owned and managed in the interests of the whole community and not by any particular section or by private enterprise in the interest of few.

Our progress in this public sector has been, by and large, very satisfactory. Out of 80 crores which the Central Government planned, we have already invested Rs. 50 crores in the various projects and public enterprises. This is an evidence of our progress. If we include the investment of the States also, then out of Rs. 89 crores that was planned, we have invested Rs. 60 crores.

In spite of this progress, I must say something about the management of these public corporations. It is gratifying to note that Government has selected the public corporation as an instrument or as an institution for owning and managing these state industries. By and large, the management of these public corporations is satisfactory as I said before. But, there are a few guiding principles which must be observed, when one adopts public corporation as the institution of management for these public enterprises.

The first principle is that the public corporation should be free from detailed scrutiny and detailed enquiry of the Parliament. That does not mean that Parliament should have nothing to do with the policy of these corporations. But, so far as the day to day management is concerned, Parliament should not interfere.

The second guiding principle is that the personnel of these public corporations should be free from the rigid rules of the civil service. Here again, this sound principle was evolved after long experience in other countries. In commercial and industrial

enterprise, no rigidity of service should be allowed to come in.

The third principle is that as far as possible these public corporations should be free from the profit motive. There should be present the 'social service' motive. Though a public corporation is supposed to pay its way and be self-sufficient, profit should not be the guiding factor.'

The fourth guiding principle is that the finances of these corporations should be self-contained and should be divorced from the national Budget of the country.

Then, Sir, I want to make a few suggestions regarding these corporations. The first is that so far as the head of the executive or managing director of this corporation is concerned, there should be some security of tenure of service. I do not know, but I believe that in one corporation alone, the Sindhri Fertiliser factory, in a period of less than three years, we had six managing directors. On an average it gives a life of less than six months to a managing director. Not a very long period either for them to show results or for us to expect any results.

**The Minister of Finance (Shri C. D. Deshmukh):** The Industrial cadre.

**Shri Morarka:** The Finance Minister says Industrial cadre. Unfortunately, we have not yet built one. I do hope that the Government's attention will be directed to this and we would very soon have an industrial cadre.

My second suggestion is that since most of these corporations are in a monopolistic position, and since these public monopolies can be as dangerous as any private monopolies, I wish that in each corporation we must have a consumers' committee which will safeguard the interests of consumers.

Thirdly, since in these public corporations we do not have parliamentary

scrutiny or the shareholders to watch their interests and put questions in general meetings there must be an Audit Commission appointed at intervals of five or seven years. That is done in England. These Audit Commissions must report to the Government, to the Minister concerned, and also to Parliament about the achievements of the various Corporations. They also make recommendations for improvement, if any.

Another suggestion is that the corporations should take more and more co-operation from businessmen and public men. So far we have found that the management of these corporations has been left to the civil servants. The management of these corporations requires something more than the mere ability to collect revenue or to maintain law and order.

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you require some sort of imagination, some sort of power to take decisions, and wider experience of managerial ability. There is no doubt that in this country we have got business enterprise, we have got persons of public standing who can contribute to these requirements greatly. The civil servants are very capable and no doubt they are eminently suitable for administrative purposes, but it is yet to be seen how far they would meet the demands for economic development. In this connection, I would only quote what Mr. Durbin, an ex-member of the British Cabinet said once about these civil servants. He said:

"They are intelligent, charming and conscientious men; but they are not men of imagination or action. They are slow, cautious and obstructive. They are shrewd but not wise, dependable but not creative. They are too often cynical rather than realistic."

I am anxious to make this suggestion because it is on the success or the failure of these enterprises that the case for future nationalisation, for future socialisation of the other

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means of production would depend. If we fail in these corporations, then the case for nationalising other industries would also be prejudiced. It is therefore imperative that we take all steps and reasonable care to ensure that our public enterprises do not show lesser degree of success than the enterprises in the private sector.

Coming to the private sector, I must say that though the progress in this sector is not unsatisfactory or less satisfactory than the public sector, yet, there was apparent dissatisfaction in the minds of the public, and Government was also not very happy about its development. So a committee, under the chairmanship of Shri A. D. Shroff, was appointed to find out the reasons for the slow progress in the private sector. After a detailed enquiry, the committee came to certain conclusions and diagnosed certain reasons for this slow progress.

The first reason that Committee gave was that the socio-economic climate of the country is such that the people are discouraging private enterprise. They are deprecating the profit motive and they have developed a sort of prejudice against private enterprise. This reason is more psychological than real, and I do not know what concrete steps can be taken to overcome this.

The second reason was, according to the Committee, the threat of nationalisation. The Committee says that even though our Plan has accepted the private sector and assigned a definite role to this sector, yet the people in the country seem to tolerate this sector rather than accept it as a means of development. Here again, I have got one suggestion to make, and that is, the Government should examine whether it would not be possible for them to give the same guarantees to some of the concerns which require big investments and take longer time to fructify, guarantees similar to those given to the oil refineries. The oil refineries, as you know, are mostly alien concerns, and

if similar guarantees are given to the Indian nationals, I do not think anything would be lost.

Another reason given by the Shroff Committee for the slow progress was that the labour policy of the Government was creating a lot of hindrances. It was the considered opinion of the Shroff Committee that the Government had recently passed so many labour legislations that the cumulative effect of all those was to slow down or curb the incentive to invest in the private sector. There is no doubt that we are pledged to the policy of social justice, but we also agree that our ability to do social justice has to be equated to the economic development of our country. It is no use equating that to the high philosophy of social justice of advanced countries and at the same time carry on our production with inefficient and old methods. If we want to have the full standards for labour, if we want to have ideal conditions for labour, then our means of production also should be ideal.

Finally, I will say only one thing; that so far Government has given a lot of attention to public interest. They have exercised control over industry, they have regulated the means of production in the public interest. But Government has completely ignored the other aspect, equally important, and that is the economic efficiency of the enterprise. Government should keep two things in mind when they exercise control over or regulate any enterprise, viz., the public interest and the economic efficiency. How would public interest be served and how long would it be served if there is no economic efficiency and as a result the concern ultimately has to go out of production? The public interest would then be in greater jeopardy than what it would be otherwise.

**Mr. Chairman:** Shri Meghnad Saha. I would request him to be rather brief because many Members are anxious to speak.

**Shri Meghnad Saha:** Yesterday there was some talk about the

achievements of our Planning Commission. I was told that my figures were not correct. I want to correct that idea.

What I said was this, that Mr. G. L. Mehta in a speech in New York had claimed that as a result of the Five Year Plan, our national income had gone up by 13 to 14 per cent. I said that it is a very bad way of advertising the achievements of the Plan, because the real index is the increase in the per capita income. I have got these figures from the Statistical Institute, Calcutta. The figures are: 248.6 in 1949-50; 246 next year; 251.7 next year; and this year, i.e., 1953-54, it is 261.2. So, if you calculate, apply a little mathematics, it comes to a five per cent increase in the per capita income in the course of four years. Therefore, there has been practically not any increment in the per capita income—only one per cent per year; and therefore, to reach the doubling of the national income, which Russia did in ten years, we shall require about 60 to 70 years. This has been my contention, that the whole Plan, the First Five Year Plan is not a Plan at all, it is a muddle.

**Hon. Members:** What is it?

**Shri Meghnad Saha:** Muddle. It is not a Planning Commission, it is a Muddling Commission. The Plan has been a miserable failure.

Now, even these figures are subject to a certain amount of suspicion. In the last year, the average per capita income was Rs. 251.7, and this year it has shown a huge increase to Rs. 261.2. So, I looked into this fact, and I find from the report of the Planning Commission which has been given to us that almost the whole increment has been in agriculture, if their figures are to be believed. On page 3 it is claimed that our agricultural production has gone up by 18 per cent since 1950-51. Since our production in that year in agriculture was Rs. 4,500 crores, 18 per cent of it comes to Rs. 810 crores. Mind that all these figures are calculated in the standard rupee of 1949-50. It is claimed that we have got a 13 per

cent increase in the aggregate national income. Even accepting this figure, suspicious as it is, the total amount of increase in the national income comes to Rs. 1,100 crores. If you take out from that Rs. 800 crores, only Rs. 300 crores remain, to be attributed to industries and other causes to which I have drawn attention on page 14 of my *Rethinking our Future*, which the hon. Finance Minister and the hon. Prime Minister must have got, for I sent them complimentary copies. Our total industrial production was worth about Rs. 1,500 crores, and if we ascribe about half of these Rs. 300 crores, to industries it comes to Rs. 150 crores. So the industrial production could not have gone up by more than ten to twelve per cent. The claim of 40 or 30 per cent is absolutely incorrect. And that was the point which I made out, and on which the Prime Minister got wild. I had never compared my figures with 1946 figures as stated by the Prime Minister. I had started from the year 1949-50. I think I have explained the position taken by me yesterday, and if the hon. Prime Minister, instead of relying on hearsay, had before him the Parliamentary Debates, he would not have committed the blunder which he had done.

Even this increase in agricultural production is not ascribed, even by the Planning Commission, in the Report that we have got here, to their efforts. They say that much of it is due to successive good monsoons. Supposing in the next two years, we have got bad monsoons, then, I think, the per capita income will come down from Rs. 261 to Rs. 258 or Rs. 256, and we would be exactly where we had been in the beginning of the Plan. So, the large claims that are being made on behalf of the Plan are absolutely groundless. I am sorry to say all that, and I shall expand it later.

We have been given very rosy pictures of the plans which are going to come in the next five years. The Indian Statistical Institute, under Professor Mahalanobis, has engaged a very large number of great foreign

[Shri Meghnad Saha]

experts to make the second Five Year Plan, of which we expect to hear from the hon. Finance Minister. I had gone to the Statistical Institute, and I had talks with all these experts and I had asked them to read my *Rethinking our Future*. They have read it, and they have told me: "what you have said is absolutely correct, we do not differ from you." But our friends here on the Government Benches seem to think that unless, a statement comes from a European there is no truth in it, and that we Indians are incapable of saying the truth. May I ask the hon. Finance Minister to ask Dr. Rubinstein, Dr. Bettelheim and other three really great experts, who have come here, their opinion on my *Rethinking our Future*, which has been given to him as a complimentary copy, as also to the Planning Commission as well as others, and ascertain whether I have stated the correct view on Planning or not.

We have been told that they are making a very good plan. I have seen some of these plans, when I was there. They are indeed making a very good plan; they are making a very detailed plan. But I am putting a pertinent question to our Government members, which I shall illustrate by means of an example. A very great painter who was asked to make a very good painting made it and gave it to his master. The master said, well, we have got a very good painting, but for its appraisal I shall send it to my private friends and other experts. He sent the painting to his other friends, the private experts, and asked them, would you kindly put a black dot wherever you think this painting is not good. By the time the painting came back to the master, everything was a mass of black ink. It is a very good plan that has been made by the Statistical Institute; I have no doubt about that and our thanks are due to Prof. Mahalanobis and his coworkers. But it will go to many of the friends of the Government for opinion; it will go to all our industrial friends.—I would not name them by families—

the Kungs, the Soongs, the Lis and Chiangs of India, and all of them will be asked to put a black dot on it, and other friends also will put a black dot on it, I am sure when it will come back, you will find nothing but a mass of black ink remaining there.

The planning which we had made in the old National Planning Committee, and which I have reviewed in my *Rethinking our Future*, was quite good. There was nothing wrong in it. It was not detailed. We are now making a detailed plan, and I hope that when this plan is ready, the Government may see its way to give effect to it.

We have heard something about the formation of finance from the mouth of our Finance Minister. It is good that he is thinking of raising investment finance to ten per cent of our national income. I have said so a year ago, that unless you increase your investment from the present figure of five per cent to ten or twelve per cent, we shall not substantially increase our national per capita income. The question which comes after that is very important. It is not only a question of making investments. We may make ten per cent investment, but that investment must be properly done, it must be in spheres which will give a return. I find no indication in the plan, as to how that will be done. In the plan, we find that a large amount of money is being diverted to sectors which are very unprofitable, the community projects, and so on, which do not give a return but have advertising and vote catching value for the Congress. The only sector which can give you a good return, and of which the country is in great need, is the industrial sector. The raw materials in this country are there on the ground, and we have to pick them up and transform them into industrial goods, iron and steel, soda ash, chemicals and so on.

We find that since 1947, nobody has given an iota of thought as to how the proper investment has to be made in the industries. The much-lauded

1948 policy, of which we are hearing so much from the Government Benches, does not come from their head. I know it—I had been contacting the Indian Government for a long time—it was the late Sir Ardesir Dalal who was Minister of Planning, who had prepared that Plan in 1946. And that Plan has been taken over by this Government, and nobody in this Government has given an iota of further thought to it. The Ministry of Planning was somehow—I do not know why—for some dark reasons, abolished in 1946 when this Government came into power; we had two years of economic confusion from 1946 to 1948.

**Shri S. S. More:** What else today?

**Shri Algu Rai Shastri** (Azamgarh Distt.—East cum Ballia Distt.—West): Much improvement.

**Shri Meghnad Saha:** After 1948 the industrial policy which was stated by Sir Ardesir Dalal was put before us by the Congress Government, and they are taking very great glory for it, just as they are taking all the credit for the river valley projects, the plans for increase of power, for the Sindri Fertiliser Factory and other things. May I say, as one who has been connected with the Government of India in the pre-Independence days as member in several committees, that this Government do not deserve any credit for any of the constructive works that had been started? As regards the Sindri Fertiliser Factory, I might claim that I was responsible for bringing that point of view before the country in 1943.

**Shri Algu Rai Shastri:** Thank you.

**Shri Meghnad Saha:** There was a great famine in Bengal then, and I sponsored an article in the Science and Culture about it, and I was told that I would be put in jail. I had said, why this dearth of food, it is because we have no fertilisers in this country, and Lord Linlithgow, the Viceroy, was against the use of artificial fertilisers. This article came before the

Viceroy's Cabinet, and Sir Rama-swami Mudaliar took it up, and appointed a committee consisting of Sir James Pitkeathly and two other Indians. They made all the plans, but when the plans were ready, these came before the Congress Government. But there was an apprehension that the whole plan was going to be wrecked, because a very great Congressman said, we have got plenty of cow-dung in this country, and therefore, no artificial fertilisers are necessary. Anyhow, the cow-dung theory did not find favour because the late lamented Dr. Syama Prasad Mookerjee was there. He said, the plan is there, some work has been done on it, I must see that it is worked up to a finish. That is the whole story of the Sindri fertiliser plant, for which the present Congress Government is taking credit. The same thing holds good about the Damodar Valley project, about the Bhakra-Nangal project and other projects for which the Congress Government are taking all the credit. The credit for all these river valley projects—if it is to be given to anybody—should be given to Dr. Ambedkar.

**An Hon. Member:** Or to the Britishers.

**Shri Meghnad Saha:** He was a member of the Viceroy's Council. He saw the whole thing through and laid the foundation for it. All that this Government have done is to mismanage affairs.

**Shri Algu Rai Shastri:** Was he then in Government or not?

**Shri Meghnad Saha:** Yes, at that time.

**Shri S. S. More:** Not of yours.

**Shri Meghnad Saha:** He was Minister of Fuel and Power in the Viceroy's Cabinet.

I wish to explode the myth that the Congress has been responsible for anything constructive which has been done in this country, except to waste money on community projects and on

[Shri Meghnad Saha]

many other themes. If you have to industrialise this country, you must give your brain a racking, which you have not done so far. Nobody in the Government has gone deep into this matter of industrialisation of the country. You have to follow what the Chinese have done. They are very keen on industrialisation. Formerly, they followed the Chiang-Kai-shek pattern, and Chiang-Kai-shek brought the country to disasters. Now, out of 36 Ministers, 12 are in charge of industrialisation. Here we have got only half-Ministers and quarter-Ministers for industrialisation. In China, there are 36 Ministers; of these, 12 are for industries. We have got here one Minister for industry and commerce combined; so industry is only half a Ministry. Now, if you want to industrialise the country properly, you must do it seriously....

**Shri Algi Rai Shastri: More Ministries?**

**Shri Meghnad Saha:** There should be five or six Ministers for industry and every Minister must give his whole time to the Ministry, not doing industry and commerce and everything else simultaneously.

So, if we have to do planning for the country, we must think very radically and I think my *Rethinking our future*, which everybody there has got, will provide a very safe guide.

**श्री १० एन० विद्यालंकार (जालन्धर) :** पिछले दो दिन में हमने अपनी आर्थिक नीति के सम्बन्ध में बहस की हैं....

**Mr. Chairman:** At this stage, I may announce that the Delimitation Commission (Amendment) Bill will be taken up after this motion is concluded tomorrow.

**श्री १० एन० विद्यालंकार :** किसी भी चीज को लाने के लिये यह जरूरी है कि हमारे सामने ध्येय और नीति विलकूल साफ हो। यह बहुत ही प्रसन्नता की बात है, और मैं समकक्ष हूँ कि यह पूर्णताहीनिक तरंग पर एक महत्व की बात है कि कल इसी हाउस में अपने ध्येय के सम्बन्ध में हमने विलकूल साफ निर्णय किया

है कि हमारा ध्येय एक सोशलिस्ट सांसाइटी बनाने का है। मैं समझता हूँ कि बहुत सारी कठिनाइयां जो हमारे प्लानिंग में और हमारी आर्थिक नीति को अमल में लाने के सम्बन्ध में रही हैं, इस ध्येय के साफ ही जाने के बाद दूर हो जायेंगी। जिस आर्थिक नीति के उपर हम चलते हैं या जिस प्लान पर हम कार्य करते हैं उसमें बहुत महत्व की बात यह है कि हमारा एटिव्हॉल या हमारा दृष्टिकोण क्या है। भले ही आप अच्छे से अच्छा प्लान बनायें लेकिन उस को चलाने वालों का और उस पर काम करने वालों का दृष्टिकोण न बदले तो अच्छे से अच्छा प्लान आँर अच्छी से अच्छी यांजना भी असफल हो जाती है। \*

प्राइवेट सेक्टर और पब्लिक सेक्टर के सम्बन्ध में हमने काफी सांचे विचार किया और आस्तर यह हमने तथ किया कि व्यवसाय के अन्दर प्राइवेट सेक्टर से, काम लें कर पब्लिक सेक्टर के पास आ जाय। आस्तर यह भी आपने सांचा कि हम पब्लिक सेक्टर क्यों चाहते हैं? उसका कारण साफ है कि पब्लिक सेक्टर से हम यह आशा करते हैं कि उसका दृष्टिकोण प्रगतिशील है। उसके अन्दर ह्यूमन आउटलुक या सांश्ल आउटलुक, सामाजिक दृष्टिकोण को ज्यादा महत्व दिया जाता है जब कि प्राइवेट सेक्टर में प्राफिट मॉटिव होता है अर्थात् न्यक कमाने का ध्येय और उसी को ज्यादा महत्व किया जाता है। प्राइवेट सेक्टर में इस बात का स्थाल नहीं किया जाता कि नफा कमाने वालों के अंतरिक्ष जो लोग काम करते हैं, जो लोग वस्तुतः सम्पत्ति पैदा करते हैं, उनकी क्या दशा है। लैंकिन पब्लिक सेक्टर से हम यह आशा करते हैं कि वह इन तमाम चीजों को सामने रख कर तमाम इकॉनोमिक और आर्थिक नीति के अन्दर एक तरह का सम्बन्ध उत्पन्न करेगा, बैलेंस उत्पन्न करेगा, जिससे जो लोग मंहनत करने वाले हैं, और जो लोग कायदा या नफा उठाने वाले हैं उनके हितों में परस्पर विवेची भाव न रहे। अगर हमारे पब्लिक सेक्टर में भी वह दृष्टिकोण नहीं आता और पब्लिक सेक्टर

में जितनी इंडस्ट्रीज हैं, जो भी काम चलते हैं, उनके अन्दर वह हृस्मन सैलमेंट, मानवीय भावना काम नहीं करती तां हमारा उद्देश्य व्यासफल हो जायगा । मैं इस बात का दृढ़त्व है कि पर्यालक सेक्टर के अन्दर भी हम लोग प्राइवेट सेक्टर वालों पर बहुत कुछ निर्भर करते हैं । हमारे अन्दर एक तरह का इनफीरीरियरिटी कम्प्लेक्स है, हीन भावना है । हम समझते हैं कि हम लोगों को, गवर्नमेंट के काम करने वालों को, इन कारोबारों की चलाना नहीं आता है और इसीलिये हमें जां लीड लेनी है, इनिशियरिटीव लेना है और दूसरी जो बहुत सी चीजें करनी हैं, वह हमें प्राइवेट सेक्टर वालों से लेनी है । अभी कल भी बातचीत हुई, परसों भी इसी बारे में बातचीत हुई और आज भी इस बारे में चर्चा हुई कि हमें एक इंडस्ट्रीयल कॉर्डर की ज़रूरत है । ऐसे लोगों की ज़रूरत है जो इन कारोबारों को चलाना जानते हैं । अभी तक हमारी जितनी भी कर्मीटां बनती हैं, जो भी सलाह मशीनियर करना होता है वह प्राइवेट सेक्टर के प्रोप्रोराइटर्स से होता है । उन्हीं से सलाह ली जाती है । हमने कभी उस कॉर्डर से सलाह मशीनियर करने की कोशिश नहीं की जो प्राइवेट सेक्टर के प्रोप्रोराइटर्स और बिलकुल नीचे दर्जे के मजदूरों का है, इन दोनों के बीच में एक और भी कॉर्डर काम करने वाला है जो मैनेजरियल कॉर्डर होता है, वे लोग तमाम चीज़ को चलाते हैं, हमने उनको अपने विश्वास में लेने की ओर उनका भी महयोग हासिल करने की कोशिश नहीं की । हमें उनका भी महयोग और विश्वास प्राप्त करना चाहिये और हम बहुत ज्यादा भरोसा प्रोप्रोराइटर्स जो मालिकान होते हैं उन पर न करें । अगर हम एसा कर तो हम काफी फायदा उठा सकते हैं । इस चीज़ को मामने रखते हुए मैनेजरियल कॉर्डर का आप लोग उपयोग करिये और वे नेशनल भावना से ज्यादा प्रभावित हो सकते हैं विनास्त मालिकान के । मैं ० यह चाहता हूं कि बहां पर पर्यालक सेक्टर और प्राइवेट सेक्टर को हम मिला कर काम करते हैं, जो ल्वांइट कर्सर्न है उनके अन्दर हम हीन भावना को छोड़ दें, इनफीरीरियरिटी कम्प्लेक्स को छोड़

दें और पर्यालक सेक्टर के अन्दर इनिशियरिटीव हम अपने हाथ में रखें, इंडस्ट्रीयल कंसन्ट्रस के अन्दर हम अपना डॉमेनेशन रखें । कल हमने यह प्रस्ताव पास किया है और यह निश्चय किया है कि हमारा ध्येय सोशलिस्ट स्टॉट बनाने का है । हमें इस बात को साम कर देना चाहिये कि जितने भी इंडस्ट्रीयल वा एग्रीकल्चरल कॉर्डर हैं उनके अन्दर डॉमेनेशन, उपरी हाथ, अधिकार कंट्रोल और नीति का संचालन पूरी तरह से स्टॉट के हाथ में या पर्यालक सेक्टर के हाथ में रहेगा, प्राइवेट सेक्टर के हाथ में नहीं रहेगा । मैं चाहता हूं कि प्राइवेट सेक्टर का यह डॉमेनेशन स्वतंत्र होना चाहिये । मैं अनुभव करता हूं कि जब हम एक सोशलिस्ट सोसाइटी बनाना चाहते हैं तो हमें उन चीजों को सामने रखना चाहिये । हमारे प्रधान मंत्री जी ने कहा था कि आंदोर हमारी जो प्रगति होती है वह कुछ पहले की एंटीहासिक अवस्थाओं से कंफिशंड होती है, कुछ पहले की एंटीहासिक अवस्थाओं हमें प्रभावित करती हैं । यह बिलकुल ठीक बात है लेकिन साथ ही हमें अपने सोसाइटी को पुरानी अवस्थाओं के चंगूल से, अधिक पुरानी शूंखलाओं से उड़कड़ नहीं रखना है, उनसे कुछ अपने को आजाद रखना है, पुरानी शूंखलाओं से हमें कुछ अपने को बहुत बांध कर नहीं रखना है । अभी हमारे दोस्त श्री मोरारका ने अपनी सरीच के दौसान में शाशक कमेटी की रिपोर्ट से कोट्शन दिया और प्राइवेट सेक्टर में तरक्की की धीमी रफतार के बारे में यह बहां बतलायी कि इस गवर्नमेंट ने बहुत सारे तेज़ लाज़ बना दिये हैं और नेशनलाइज़ेशन का स्वाक्षर है, उसने इंडस्ट्री को इन कानूनों में इतना ज़कड़ दिया है कि वह तरक्की नहीं कर पाते, यह जो एक मेन्टेलिटी है कि हम पुरानी चीज़ से अपने को रिकॉर्डशन नहीं करते, हमें उस को भी दूर करना है । हमारे सामने आज जो कॉर्डिशन है यानी इस समय जो हमारी जनता है, निर्धारण जनता है, हम से वह कुछ डिमान्ड करती है । उस के अन्दर अपनी अवस्था को सुधारने की स्वाक्षिण है । मैं जानता हूं कि वह

## [श्री ६० एन० विद्यालंकार]

एक दिन में नहीं सुधर सकती, हम तभाम जनता के लिविंग स्टैन्डर्ड को एक दम नहीं बढ़ा सकते, लेकिन यह कहना काफी नहीं है : आज जो लोग ४०, ४५ रुपया महीना ले कर अचन्ना गुजारा करते हैं, जिन को हम बढ़ावा कर इन्क्रीमेंट दे कर काम लेते हैं, वाह वह गवर्नरेंट सर्विस में हो या किसी छासी बगाह, यदि हम उन से कह दें कि तुम्हारी अवस्था एक दम नहीं सुधर सकती इसीलिये तुम चुपके बैठो, या जो बंकार हैं उन से कह दें कि हम तुम्हारे लिये कुछ नहीं कर सकते इसीलिये तुम कुछ समय तक सत्तांश करो और तुम को चुप बैठना चाहिये, तो यह चीज़ चल नहीं सकती है। मैं यह इसीलिये कह रहा हूँ कि प्राइवेट सेक्टर में और पब्लिक सेक्टर में हम रोज़ कहते हैं कि जो स्टैन्डर्ड आक लिविंग आज है उस प्रकार का स्टैन्डर्ड कुछ समय रहना ही है। आज लेबर का जो स्टैन्डर्ड आक लिविंग है उस को हम रेज़ करते हों तो हमारी तभाम इन्हस्ट्रीज़ रुक जायेंगी इस को मैं नहीं मानता हूँ। यह ठीक है कि लिविंग का स्टैन्डर्ड हम बढ़ावा नहीं बढ़ा सकते हैं, लेकिन फिर भी उस को बदाना है। जिन लोगों का स्टैन्डर्ड नीचा है उन के स्टैन्डर्ड को ऊचा करने के लिये मैं यह नहीं कहता तो किंतु किंतु जिन की तन्त्वावाही ज्यादा है उन की तन्त्वावाही एक दम कम कर दी जायें लेकिन उन पर तथा ज्यादा आमदनियाँ पर हम कुछ तोक जरूर लगा सकते हैं। आप ने यह चीज़ नहीं की है। आप यह कर सकते हैं कि प्राइवेट इस तरह से रंगलूट करें कि जो आम लोगों के इस्तेमाल की चीज़ हैं, आम लोग जिन चीज़ों को खरीदते हैं वह उन को सस्ती मिलें। भले ही सर्वबारी गृहसंग्रही हो जायें। सर्वबारी गृहसंग्रह इतने भंगरे हो जायें कि जिन के पास दौलत है वह भी उन का उपयोग न कर सकें, वह अपनी दौलत का हिस्सें न कर सकें। ऐसा आप कर सकते हैं। अगर आप आर्टिस्टों को चलाना चाहते हैं, अगर आप जनता के बेटरमेंट का इन्जीनियर करना चाहते हैं और जनता की आमदनी को कैपिटलाइज़ करना चाहते हैं तो

हमें इसी नीति पर चलना होगा कि आम लोगों के इस्तेमाल की चीजें सस्ती हों लेकिन जो और लगबारी गृहसंग्रह हैं वह भंगरे हों। मैं यह नहीं कहता कि रेशम एंसी चीज़ों पर अब बढ़ावा टैक्स बढ़ा दें। परन्तु जो ऐसी रोज़मर्रा इस्तेमाल की शानशाहीकत की चीज़ हैं उन पर आप कीमत बढ़ायें। एंसी चीज़ों जो मामूली अवस्था के आदमी लगाई नहीं सकते; एंसी चीज़ों की प्राइवेट में हम इजाफा कर सकते हैं। इस नीति को हम अवश्य बरतें। लेकिन अगर हम टैक्सेशन के जरिये इस को करते हैं तो वह आम लोगों का नज़र नहीं आता है। जिस आदमी को २००० रुपया महीना मिलता है उस से आप ४०० टैक्स के रूप में ले लेते हैं, लेकिन वह इतने चुपके से चला जाता है कि किसी को इस का पता नहीं चलता है। आज जो हमारे गरीब भाई हैं जिन को २५ रुपया महीना मिलते हैं वह कर्क नहीं कर सकते हैं दूसरों की अवस्था में जो कि ९६०० रुपये पातं हैं क्योंकि जो कुछ टैक्स के रूप में उन से लिया जाता है वह अलग से ही चला जाता है। आज जो आम मैन्टेनेंटी हैं इस दृश्य के अन्दर जिन कुछ गोकथाम करें अब की लगाये आप उसे बदल नहीं सकते हैं। आज आप पैदावार के लिये ज्यादा प्रोडक्शन के सिये लोगों के अन्दर उत्साह नहीं पैदा कर सकते हैं और लोगों की जो भावना हैं उस को भी ठीक नहीं कर सकते हैं। इसीलिये मैं वाहता हूँ कि हम एंसी नीति बनायें जिस से हम जो पूरानी गृहसंग्रह हैं, जो पूरानी लकरीरों के अन्दर सोचते हैं, उस से भोजा हट कर सांचें।

अनेम्प्लायमेंट के बारे में हम कहते हैं कि वह दूर नहीं हो सकता, लेकिन अगर हम एक दूसरी तरह से सोचें कि अनेम्प्लायमेंट क्या चीज़ है, हम दौखंगे कि आज हमारे दैश के अन्दर कोई आदमी एंसा नहीं है जो साना न साता हो। कोई भी आदमी भूता नहीं रहता है। वह कुछ न कुछ साता ही है। अगर वह कुछ न कुछ साता है और अब तक बैकार है तो इस का मतलब है कि वह सोसायटी पर किसी न किसी रूप में एक बोझ है एक

लायीरिलटी है। रिसर्फ यह है कि हमारी प्लॉनिंग इस तरीके की नहीं है कि जो काम करने वाले हैं उन के गुजार की जो चीज़ें हैं हम उसे अच्छी तरह से इकट्ठा कर सकें। यह नहीं होना चाहिए कि वह साथे भी और काम भी न करें।

मैं समझता हूँ कि हमारी प्लॉनिंग का यह काम है कि हम इस तरीके से सोचें और यह अनुभव करें कि जो आदमी देश के अन्दर रहता है और साना खाता है वह ज़रूर कुछ न कुछ काम करे और उस के लिये एम्लायमेंट दृढ़ा जाय। यह ठीक है कि यह एक अंतर्राष्ट्रीयकल चीज़ है, लैंकन थारोरी को प्रैटिस के अन्दर हम तो सकते हैं अगर हम नई दिशा में सोचें और पूरानी ही दिशा में न सोचते रहें। इसीलिये मैं चाहता था जैसा कि मैं ने अभी कहा कि जब हम ने एक नई दिशा और एक नया भार्ग कायम किया तो हमारी सोचने के तरीके के अन्दर भी अन्दर आना चाहिये और नई दिशा में हमें सोचना चाहिये। पूराने ढांचे के अन्दर जिस तरह से हमारी सोचने की आदत रही है जब तक हम उस से निकलेंगे नहीं। तब तक हम नई दिशा में नहीं सोच सकेंगे और तब तक हमारी तरवकी रुकी रहेगी और उस के अन्दर हमारी गत्ते में काफी दिक्कतें पैदा होंगी।

**Pandit S. C. Mishra:** It was only yesterday that the Lion of India roared in this hall. Not only did it roar but, if I may be permitted to say so, it lashed its tail furiously and we were told at our own peril to beware lest we minimise the efforts of the Indian people. Sir, evidently, the meaning was that whatever is being done by Panditji or his associates is the doing of the Indian people. I won't have much quarrel on that point. But then, this morning, I saw another report in the papers. There was a bye-election, right in Allahabad and the results that were announced showed that the votes for the wicked people, the PSP were 30,000 and only 17,000 for the Congress. I have no quarrel. I only say that it came from Allahabad and right on the wake of what had been roared in this hall. I only say

now that the lionine voice and the voice of the people do not seem to be identical, (Interruption). Do they? If you really want to interrupt me please be clear so that I may reply something.

That is what I am saying. I do not say that you will not be ruling India for another 70 years. You may be. This one bye-election or that does not show anything. But, surely, to say that anybody who differs on this point or that will be declared a traitor is too much. Good God! What is this?

Recently there had been some Gurudwara elections in Punjab in the northern part of India. Except two or three people, two or three Congress nominees who came by some arrangement, not one who had been labelled with the Congress label or associated with the Congress could enter, out of 89. We know what is happening in the south. We have seen now what is happening even in the heart of India. Therefore, I say, there are two sides to every picture. One side is that on which our Kautilya and our Burrah Mihir are posing. They are trying to show by statistics that everything is O.K., and progressive. What is the other side? I may be an interested party, these friends may be interested parties our interest may be in decrying you. But what is it that the people are saying? Go to the people. On the first or second of this month, I do not exactly remember the date, probably it was on the third, I was again at Allahabad junction somehow. In the morning when I got up from the train there was one set of people crying, 'Private enterprise not to be nationalised' and then immediately after what happened? The next cry was 'Complete socialism the goal of India.' I said, what is this. Then I had to buy both sets of papers to find out what the matter was. I wanted to know which of them was right and which was wrong. I found both of them had been said in one voice by our leader, by your leader. All over India the feeling is this. I declare it before our Planning Minister and our Finance Minister. You rightly say that nothing

[Pandit S. C. Mishra]

will be nationalised. I say socialism is the goal of your economic policy. According to your own version, take out from it the nationalisation of private property or private means of production. Then, let my hon. friends just consider what remains of their socialism.

Dr. Meghnad Saha irritates you very much. I am sorry it is a poor Gandhian method (*Interruption*). You can trample upon arguments, you can trample upon the logic of the arguments that we advance but to trample upon the name or the body or soul of a man who advances logic, I would only say, is not very high Gandhian method. He said that ingenious methods and institutions have been developed in this country to take out public money and put it into private hands. Is that wrong? Is that a mistake? I say that you are not nationalising private money and private resources, and you are not nationalising private means of production. You can reply before the public and the whole world. All sorts of public money are being taken out and put into private hands. What are these corporations? There are so many of them. At a certain stage in Europe, there were little principalities and the whole map of mid-Europe was dotted by principalities. Our Cabinet and our Ministers here are creating small principalities which they wish to remain outside the direct control even of Parliament and to be private principalities. I say this is a queer method of bringing socialism—not nationalising anything and going on taxing and taxing the poor people, and whatever comes out of that, again sending to augment private coffers. Therefore, it is a very queer sort of socialism that you are bringing into this country.

One word about the capitalists. They are your friends, but go and ask them. You had given an assurance that for ten years nothing will be nationalised, but they do not feel secure. Everywhere and outside India what do they say about the people of India from the great capitalist to the smallest private culti-

vator? Their feeling is that nothing shall be nationalised and yet nothing is secure. The position in India is that nobody, not even the agriculturist nor the capitalist, is secure, and nobody knows which is the way to proceed. If Pandit Nehru has done anything at all, I say he has done one thing and that is that he has completely blotted out private initiative, and this is where your Government has succeeded in doing something. At this moment, be he the highest or be he the lowest, he cannot take any initiative for progress in any direction. If you think that the *Bataidars* are your friends, come with me I will take you round and you will see for yourself what they feel. You say that you will give them some right. They do not get the right, and in the hope of getting some right, they are trampled under foot.

Dr. Suresh Chandra: How has the food production gone up?

Pandit S. C. Mishra: I think it was only one week earlier that the newspapers brought out that in Assam the agriculturists are refusing to harvest their standing paddy crop unless the Government comes out and gives them a guarantee of some minimum prices. Perhaps my namesake might have come across it.

Dr. Ram Subhag Singh: Your namesake!

Pandit S. C. Mishra: Yes. He is my namesake. I have a very high esteem for my friend, the Finance Minister, but it will be a very harsh thing to say to my esteemed friend that if he is not the enemy of the peasant class, he is very nearly so. All these three years, the agricultural prices have gone down and down and the prices of other commodities have gone up and up—because of the duty, prices of shoes and all other things, except what the peasant produces, have increased. It is not 15 or 20 per cent. fall, but it is 100 percent fall as everybody knows. For example paddy, which was selling at about Rs. 16 per maund is selling at nearly Rs. 8 per maund, and our

great friend will not raise his finger on behalf of the peasant. Let them be crushed. Therefore, I make one request. I do not say that you are doing nothing. I did not think that you were such weak people that unless praise came from us you will wither away. I thought you were a bit strong. If you do something, posterity will come and thank you. Here you come and invite criticism and you should be manly people to hear criticism, to welcome criticism and to correct yourselves if there be any truth in it. I do not say you are not doing great things, but I say that the valley projects that you have taken up could have been done in three years by Wavel.

I do not minimise your works; you are doing many things. But you should not be satisfied with that, but you must attempt more and correct your picture from both sides. Do not think you are infallible people and that whatever you do is correct. Examine from the other angle also.

श्री एस० एन० शास : आज प्लान की प्रगति के प्रतिवेदन पर जो बहस इस सदन में हो रही हैं उसके सम्बन्ध में मूँझे कुछ आवश्यक प्रतीत होता है कि मैं भी अपने विचार यहां रखूँ । कृंकि यहुत समय हो गया था इस वास्ते मूँझे कुछ निराशा सी हो गई भी कि आज शायद मूँझे बोलने का मार्गा न दिया जाये और मैं ने अपने कागज पर भी सम्भाल लिये थे ।

Mr. Chairman: Somebody had to be called last.

श्री एस० एन० शास : I am not complaining about it.

आर्थिक समस्या पर जो दिन इस सदन में विचार हुआ और उसके सिलसिले में पंच वर्षीय योजना की प्रगति के सम्बन्ध में जो प्रतिवेदन हमारे सामने रखा गया हैं उसके बारे में मैं यह कहना चाहता हूँ कि पिछले तीन वर्षों में इस योजना के अनुसार देश की आर्थिक दृश्या में और दूसरी दिशाओं में कुछ भी परिवर्तन नहीं हुआ है एंसा नहीं कहा जा सकता है । इस प्लान की सफलता एक इसी दृश्य में है कि हम ने सारं दृश्य को प्लान-मार्फ़िद्द

बना दिया है और गिरते और सम्भलते, गलत और सही तरीकों से कठिनाइयों का मुकाबला करते हुए हम आगे बढ़ रहे हैं । इस बात में कोई संदेह नहीं है कि जिन माननीय सदस्यों ने जब यह योजना बनाई थी उस बचत उनके सामने हिन्दुस्तान का सच्चा चित्र नहीं था । हिन्दुस्तान का सच्चा चित्र जानने वाले, मेरे मित्र मूँझे माफ करेंगे क्योंकि उनमें वह वह देश के संबंध हैं, जहां तक मंत्र स्वायत्त हैं एक मात्र महात्मा गांधी थे । वही यह जानते थे कि हिन्दुस्तान कहां बसता है । वही यह जानते थे कि हिन्दुस्तान गांधों में बसता है । जगर यह योजना हिन्दुस्तान के पांच लाख गांधों को सामने रख कर के बनायी गयी हांती तो जो दृश्य हम आज देख रहे हैं बेकारी का, बीमारी का और गरीबी का, वह न दिखायी देता ।

कहा गया कि हम समाजवाद चाहते हैं लेकिन मैं समझता हूँ कि कहना यह चाहिये कि हम गाम्बाद चाहते हैं । हमारे संविधान में भी कहा गया है कि हमारे यहां गांधों का विशेष महत्व है । महात्मा गांधी ने कहा था कि जब तक हिन्दुस्तान के सात लाख गांध सात-लाख-प्रजातंत्र नहीं हों जायेंगे तब तक हिन्दुस्तान का उद्धार नहीं होगा । लेकिन मूँझे यह कहने में कोई मंकोच नहीं है कि इस प्लान में जो आर्थिक, आँदोर्गिक, व्यापारिक और सामाजिक विकास के काम किये गये हैं उनमें हिन्दुस्तान के गांधों की समस्या को तो कुआ तक नहीं गया है । अगर इस दिशा में मामूलायिक योजनाओं और राष्ट्रीय विकास सेवाओं द्वारा कुछ करने का प्रयत्न किया भी गया हैं तो वह समझ में रुद के बराबर है । इसलिये हमारी शिकायत वित्त-मंत्री से रही हैं और योजना मंत्री से भी हैं और हमारी उनसं प्रार्थना है कि वह अब भी आंख सांल कर असली भारत की ओर देंसें । मैं ने अस्तवारों में पढ़ा है और भूँझे यह देश कर स्वरी रुद्द कि अब योजना कमीशन ने कहा है कि आगे जो भी योजना बनायी जायगी वह गांधों से प्रारम्भ होगी । यह शुभ चिन्ह है कि योजना मंत्री ने यह बात देश के सामने रख दी है ।

## [श्री एस० एन० दास]

बहुत समय नहीं है, इसीलिये मैं जब और बातों को छोड़कर एक ही विषय पर ज्यादा और दूना चाहता हूँ। मैं कहना चाहता हूँ कि इस योजना कमीशन ने, योजना मंत्री ने और हमारी सरकार ने गांवों की उपेंचा का है, और उसका प्रमाण यह है कि जहाँ एक और उन्होंने कुछ नीदर्यों को बांधने की योजना के लिये अरबों रुपया सर्व किया है वहाँ उन्होंने गांवों के लिये एक छोटा सा परन्तु अत्यन्त अवश्यक कार्य नहीं किया है जिससे उत्पादन में जल्द में जल्द बृद्ध होती और करोड़ों किसानों की एक भारी कठिनाई दूर होती। वह यह है कि उन्होंने यह प्रबन्ध नहीं किया है कि हिन्दूस्तान के गांवों के छोटे छोटे किसानों की और दस्तकारों को अपने कामों को आगे बढ़ाने के लिये आसानी से, और कम व्याज पर बिना तरदद बृ० मिल सके।

योजना में कहा गया है कि हमारा उद्देश्य यह है कि हमारे दूर में कोआपरेटिव कामन-बैंल्थ की स्थापना हो। मैं इस सहकारी कामनबैंल्थ का अनुवाद 'सहकारी सर्वोदय' के रूप में करता हूँ। सहकारी का अर्थ तो यह है कि जिस सर्वसाधारण मिलकर करते हैं। और कामनबैंल्थ का अर्थ सर्वों का कल्याण अर्थात् सर्वोदय है। यह कहा गया है कि हमारे मुत्क को समस्ताओं का समाधान तब तक नहीं हो सकता जब तक कि हम सहकारिता को राष्ट्र के जीवन में नहीं बढ़ायेंगे, लैकिन अगर कोई महकारिता के कामों को देखे, उसके संगठन को देखे और राज्य सरकारों और कन्नद्रीय सरकार सं उसके सम्बन्धों को देखे तो उसे निराशा ही होगी। यह बात सही है कि गांवों में कोआपरेटिव सोसाइटीज की संख्या में कुछ बोद्ध हो गयी है लैकिन हम गांव के रहने वाले हैं हम जानते हैं कि हमारे दूर की अधिक समस्या कों हल करने में इन सोसाइटीज ने कितना भाग लिया है। मैं भानता हूँ कि इन कोआपरेटिव सोसाइटीज का उद्देश्य खाल नहीं है। लैकिन जो उनके चलाने वाले लोग हैं, वहों वे सरकारी आदमी हों या गांवों के रहने

वाले लोग हैं, उन्होंने इस उद्देश्य को ठीक से समझा नहीं है। सुश्री की बात है कि अभी रिजर्व बैंक आंफ इंडिया के द्वारा जां एक कमटी बनायी गयी थी उसने सारं दूर के दृहाती देश कों आर्थिक अवस्था विशेषकर साल (credit) और जूँ-न्यवस्था का सर्व किया है और उन्होंने अपने रिपोर्ट दूर के सामने रखी है। जहाँ तक मंत्र स्वातंत्र हैं उस रिपोर्ट में जो भी सिकारिशों की गयी हैं वे गांवों के हितों को सामने रख कर ही की गयी हैं। जैसा कि उस रोज वित मंत्री जी ने कहा था कि वह उस रिपोर्ट के कुछ मूल्भूत सिद्धान्तों को मानते हैं, जैसे कि एक राज्य बैंक की स्थापना के सिद्धान्त को। परन्तु उन्होंने यह भी कहा-कि उस पर पूरे तौर पर अमल करने में और सारं विवरण तय करने में उनको समय लगेगा। यह ठीक हैं पर एसा नहीं कि इन सिकारिशों को कायरिन्वित करने में अत्यधिक समय लग जाय। मुझे सुश्री है कि पार्लियामेंट में और बाहर इस बात पर इतने दिनों तक जो दूने के बाद दृहाती और सेवी के लिये वित और साल सम्बन्धी यह रिपोर्ट हमारे सामने आयी है। मैं अपने वित मंत्री जी से कहूँगा कि हमारे गांवों के छोटे छोटे काशकार और दस्तकार हमारे राष्ट्रशरीर की रीढ़ की हड्डी हैं। अगर उनको अपना काम चलाने के दैने का प्रबन्ध शीघ्र नहीं किया जायगा तो यह हमारी रीढ़ की हड्डी टृट जायगी और दूर की अधिक व्यवस्था चकनाचूर हो जायगी। हिन्दू-लिय कम तरदद से और कम सूद पर जूँ स्तान की सबसे बड़ी और जबरदस्त बीमारी गरीबी है। हमने अपने संविधान में हाईरीकिटव प्रिसिपल्स आफ स्टंट पॉलसी में उसकी दबा रखी है। प्लानिंग कमीशन वाले भी इस बात कों स्वीकार करते हैं कि हमें गांवों की उन्नीत करनी चाहिये और पुनानी गरीबी को हटाना चाहिये। जब यहाँ उदाहरण सम्बन्धी नीति पर विचार किया गया था उस समय भी यह स्वीकार किया गया था। मंत्री जी भी इस की आवश्यकता को स्वीकार करते हैं किन्तु जब इसको अमल में लाने का अवसर आता है तो यह काम

पीछे यह बात हैं और गांवों की समस्या इस नहीं ही ही हैं और गांवों की आधिक उन्नति नहीं हो पाती हैं। मैं ज्यादा नहीं कहूँगा। मैं केवल बही कहूँगा कि जो इस में आज सबसे पीछे हैं, जो अंक हैं वह गांव गांवों की और बल्कि से बही खान दिलाजाना चाहिये। इमको सहकारिता अन्दरूनी करेंगे और गांवों तक बहुजन चाहिये ताकि स्वेच्छी की ओर ग्रामीणों की उन्नति हो। इमको इस भौतिक तो यह इन काम को करेंगे। ऐसा करने से क्या ही हैं वर्तमान और लग जायेंगे।

मैं एक बात और कहना चाहूँगा। मुझे याद नहीं कि हमारे प्रधान मंत्री जी ने वह बात संसद में कही थी या आहर कही थी परन्तु वह मुझे याद है कि विशेष प्रशिक्षण के विषय पर बोलते हुए उन्होंने कहा था कि हमारे अफसरों को चिन्हों में द्वारीनग के लिये जाने की उचिती आवश्यकता नहीं है। उन्होंने आवेदा के साथ कहा था कि हमारे अफसरों को प्रशिक्षण के लिये बर्बाद बाना चाहिये, जिसका अर्थ यह है कि हमारे अफसरों को गांवों में जाना चाहिये और गांव गांवों को समझना और उनके साथ काम करना चाहिये। वह सबसे महत्वपूर्ण द्वारीनग है। मैं यह मानता हूँ कि पंच वर्षीय योजना को सफल बनाने में जितना सहयोग हमको देना चाहिये था वह हमने नहीं दिया, लेकिन इस योजना को सफल बनाने के लिये जो सबसे बड़ी बीज भी वह नहीं की गयी। आज जो हमारे अफसर हैं मैं उनकी जिन्दा नहीं करता हूँ। मैं मानता हूँ कि जो लोग मेहनती हैं और उनमें से बहुत से लोग ईमानदार भी हैं, लेकिन मैं यह कहूँगा कि हमारे गांवों में जो गरीबी की समस्या है, जो बंकारी की समस्या है, उमको हल करने के लिये जिस सहानुप्रीत और उदारता की आँख मिलनसारी की भावना की आवश्यकता है उसकी उनमें काफी कमी रही है। हमारे प्रधान मंत्री ने कहा था कि हमारे कर्मचारी कोट और टाई पहन कर जनता के साथ नहीं बैठ सकते हैं और उसके बीच अच्छी तरह से काम नहीं कर सकते हैं। मैं समझता

हूँ कि उन्होंने यह एक अच्छा मत्र कैफा था। क्योंकि उन्होंने साथसाथ जनता से वितरकर काम करना सीखा। लौकिक इसका हूँ कि हमारे अकसरान उम्मीद मन्त्र को सुनते तो हैं लौकिक कार्य रूप में परिणत नहीं करते हैं। मतसब यह कि हमको इस योजना को पूरा करने के लिये सरकारी अफसरों और कर्मचारियों में ऊपर से नीचे तक, उनकी भावना में आमत्र परिवर्तन लाना होगा। उमकी नियुक्ति, प्रशिक्षण आदि में इस बात पर काफी ध्यान रखना पड़ेगा। प्लानिंग कमीशन ने अपनी रिपोर्ट में कहा था कि हम प्रशासन की नियुक्ति प्रशिक्षण और नियोजन सम्बन्धी नियमों को बढ़ावा दें, उनका अनुसंधान करें। लौकिक जो रिपोर्ट हमारे सामने है उसमें मूलं इसके सम्बन्ध में कहीं भी जिक्र नहीं मिला है। हमारे योजना मंत्री भी इस बात को मानते हैं लौकिक हमको यह नहीं मालूम होता है कि हम सरकारी सेवा के प्रशिक्षण, नियुक्ति और नियोजन आदि के नियम में परिवर्तन करने में कहां तक सफल हुए हैं।

दूसरी बात, सभापति महोदय, मैं आँदोरीगंग विकास के सम्बन्ध में प्राइवेट सेक्टर और पब्लिक सेक्टर के विषय में कहना चाहता हूँ। हमारे मित्र जो इस विषय में बोले थे वह आहर चले गये हैं। उन्होंने भी इस बात पर जोर दिया था। यह बात सही है कि यदि प्राइवेट सेक्टर में उत्पादन करने वाले को नका नहीं होंगा तो प्राइवेट सेक्टर काम ही क्यों करेगा। साथ ही नपं की प्रवृत्ति पर नियंत्रण रखना भी अधिक बहुरी है। बाबजूद इस बात के कि हम लोग इस बात पर जोर देते आ रहे हैं-पिछले पांच वर्षों में हमने देखा है कि जब माँका आया है कि प्राइवेट सेक्टर अपना प्रशासन दिया जाए तो लेकर आँदोरीगंग विकास के काम में आगे आये, और बाबजूद इसके कि उनको हमेशा कंसेन्ट्रेट रियाजतें दी जाती रही हैं, प्राइवेट सेक्टर अपनी दंजी को छिपाता रहा है और हमेशा उसी भूमाले वाली भावना को लेकर आँदोरीगंग विकास के कामों में आगे आया है। मेरा स्पष्ट है कि अभी कुछ दिनों तक हमें प्राइवेट सेक्टर को अपने देश में काम का माँका देना है लौकिक

[शी एस० एन० दास]

नफे की ज्ञे प्रवृत्ति है उस पर सख्त नियंत्रण लगाना है और साथ ही उनके अन्दर काम करने वाले व्यवस्थापक दंबियों के कमीतन बगैरह तथा उनके कर्मचारियों के बेतन पर भी प्रतिबंध लगाना है। मैं इन शब्दों के साथ उम्मीद करता हूँ कि जो भी योजना आगे बनेगी वह गांवों के जीविकतम कानून के आधार पर बनेगी और गांवों के अन्दर आव औ गरीबी, बीमारी, जौर बेकारी आदि की समस्याएँ हैं उन्हें हल करने की अगली योजना द्वारा पूरी कोशिश की जायगी।

**Mr. Chairman:** I want to make an announcement. There is a slight change in the programme. The Delimitation Commission (Amendment) Bill will be taken up tomorrow just after the Question Hour, so that after its being passed it may be sent to the other House.

MESSAGE FROM THE RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of the Rajya Sabha:

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1954, which was passed by the Lok Sabha at its sitting held on the 17th December, 1954, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

The Lok Sabha then, adjourned till Eleven of the Clock on Thursday, the 23rd December, 1954.